



Saturday  
6th March, 1954

# PARLIAMENTARY DEBATES

## HOUSE OF THE PEOPLE

OFFICIAL REPORT

---

**VOLUME I, 1954**

---

**Sixth Session**

**1954**

**PARLIAMENT SECRETARIAT  
NEW DELHI**



**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) Yes, Sir.

(b) 2 from Burma and 6 from Ceylon.

**Shri Bahadur Singh:** What particular branches of survey are taught here, and what is the duration of the training?

**Shri K. D. Malaviya:** The duration is two years in one case for the complete training, and there is also a Training course, of six months. The technical subjects which are taught there are ground surveying, map drawing and the handling of various precision instruments that are used for survey work.

**Shri Bahadur Singh:** Will this be a regular feature, and did the students from foreign countries come only during 1953 or do they come every year?

**Shri K. D. Malaviya:** As there is no other facility in the whole Continent of Asia with regard to training in survey work, countries which are friendly to us and are our neighbours, send us their students for training. It is not a regular feature.

**Shri Bahadur Singh:** Do the Government of India bear the expenditure of the students who come from foreign countries, or do the respective foreign Governments bear it?

**Shri K. D. Malaviya:** The respective countries bear it.

**Shri M. D. Ramaswami:** May I know the number of Indian students trained in this Survey Training School?

**Shri K. D. Malaviya:** On an average twenty-nine students, belonging both to Government of India and State Governments and outside countries, were trained in 1953-54.

आलू विधेयक

\*७११. श्री भागवत जा आजाद : क्या राज्य मंत्री यह ब्रितान की कृता करेंगे कि :

(क) क्या केन्द्रीय सरकार ने हिमाचल प्रदेश विधान सभा द्वारा पास किये गये आलू विधेयक को पुनर्विचार के लिये विधान सभा को वापिस भेज दिया है; और

(ख) यदि हां, तो इस के क्या कारण हैं?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes.

(b) The provisions of clause 3(b) of the Bill are objectionable inasmuch as it provides for the imposition of restrictions on the movement of seed potatoes to places outside the State

श्री भागवत जा आजाद : क्या मैं जान सकता हूँ कि केन्द्रीय सरकार ने इस सुझाव पर राज्य सरकार की क्या प्रतिक्रिया दी है?

**Dr. Katju:** I am really not aware of the reaction.

श्री भागवत जा आजाद : क्या यह बात सच है कि राज्य सरकार ने केन्द्रीय सरकार की सेवा में अपनी असहमति प्रकट की है?

**Mr. Speaker:** I do not think it is possible to give a reply to that question.

**Dr. Katju:** I thought I knew Hindi very well, but my hon. friend speaks in such a fashion that I do not follow.

**Mr. Speaker:** Order, order. Next question.

**Shri Bhagwat Jha Azad:** I am really surprised that the hon. Minister who is coming from a Hindi area does not understand my question in Hindi.

**Mr. Speaker:** I am going, to the next question.

## HISTORY OF THE SECOND WORLD WAR

**\*712. Shri S. N. Das:** Will the Minister of Defence be pleased to state:

(a) what progress has been made by the Combined Inter-Services Historical Section in the matter of writing a history of the Indian Armed Forces in World War II;

(b) the total amount of expenditure incurred so far on this work; and

(c) whether the Government of Pakistan is participating in this scheme and is contributing to the expenditure as agreed?

**The Minister of Defence Organisation (Shri Tyagi):** (a) Of the 28 volumes planned to be produced, 4 are with the Press, 5 are ready for the press and 7 more will soon be ready for the Press. The drafts of the remaining volumes except one are also complete and are being reviewed and edited.

(b) Rs. 26 lakhs approximately.

(c) Yes, the Government of Pakistan have agreed to bear 30 per cent. of the cost.

**Shri S. N. Das:** In view of the fact that a large portion of the work has been completed, may I know what is the present strength of the staff, and how does it compare with the authorised strength?

**Shri Tyagi:** The staff was engaged at the end of 1948, and now it has been considerably reduced. The present strength is as follows. There is a civilian historian, who is the director and also Chief Editor. He is organising it. The full staff could not be had. There are only some junior historians assisting him, and two or three narrators.

**Shri S. N. Das:** May I know whether the advisory committee that has been appointed to edit and revise this work contains only military officers, or some outside historians have also been associated with it?

**Shri Tyagi:** The Advisory Committee is working under the Chairmanship of the Defence Secretary. There are also Pakistan representatives on it. There are not only military officers, but historians and others are also there on the committee.

**Shri S. N. Das:** May I know whether any payment has been received from the Pakistan Government so far, and if so, what is the amount that has been received?

**Shri Tyagi:** I am afraid I have not got that information, but my feeling is that the payment has not been received.

**Shri Gidwani:** In view of this, do Government expect that Pakistan's contribution would be received?

**Shri Tyagi:** The Pakistan Government are actively participating in compiling this history, and I have no reason to doubt that they will contribute their share.

## NATIONAL HIGHWAY IN NEPAL

**\*713. Shri Krishnacharya Joshi:** Will the Minister of Defence be pleased to state the total amount spent on the construction of the Tribhuvanraj path, the National Highway of Nepal, by the Indian Army Engineers, recently?

**The Minister of Defence Organisation (Shri Tyagi):** The total amount spent on the construction of the Tribhuvanraj path is Rs. 83.6 lakhs till the end of December 1953.

**Shri Krishnacharya Joshi:** May I know the total mileage of this national highway?

**Shri Tyagi:** That portion of the road which is under construction by the Defence Ministry is only 79 miles long.

**Shri N. M. Lingam:** Who will bear the cost of maintenance of this road in the future?

**Shri Tyagi:** The road is the Nepal Defence Ministry engineers are Government's road. At their request

constructing it, and the Nepal Government will naturally bear the cost of repairs.

**Shri K. G. Deshmukh:** Has the Nepal Government borne any expenditure on account of this construction?

**Shri Tyagi:** The whole expenditure is being incurred on behalf of the Nepal Government. It is their road. Only some loan facilities have been granted to them on this account. The money is theirs and the repairs and maintenance will also be looked after by them.

#### CONTRABAND JEWELLERY

\*714. **Shri Gidwani:** Will the Minister of Finance be pleased to state:

(a) whether any jewellery was seized by the Customs officers Bombay, during the years 1951, 1952 and 1953;

(b) whether the jewellery was subsequently restored to the parties after the imposition of a fine or otherwise; and

(c) the reasons for seizing the jewellery?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) Yes, Sir.

(b) Yes, Sir.

(c) The jewellery was seized for one or more of the following reasons:—

(i) Non-declaration or mis-declaration of value with intent to evade on import of payment of duty or the Import Trade Control restrictions and on export of the restrictions under the Foreign Exchange Control Act.

(ii) Import or attempt to export jewellery unauthorisedly in excess of the permissible limits under the Import Trade Control or Exchange Control restrictions respectively.

**Shri Gidwani:** May I know whether the jewellery was restored after recovery of fine, or for some other reason?

**Shri A. C. Guha:** In some cases the fine was realised; in some other cases the parties might have paid the equivalent price. In cases where the explanation was found satisfactory the seized jewellery was returned without any fine.

**Shri Gidwani:** May I know whether it is a fact that an enquiry has been instituted by the Anti-Corruption Department and a search was made of a big officer like the Collector of Customs in Bombay, and if so, for what reasons?

**Shri A. C. Guha:** Enquiry against the Collector of Customs regarding what?

**Mr. Speaker:** He says the enquiry was started by the Anti-Corruption Department and a search was made.

**Shri A. C. Guha:** Regarding jewellery?

**Shri Gidwani:** Or in any other connection.

**Mr. Speaker:** If the hon. Member has got definite information he will table a question.

**Shri Gidwani:** I have got definite information and had tabled a question; but that has been converted into an unstarred question.

**Shri A. C. Guha:** Sir, if you will permit me to intervene, I should like to say that the hon. Member must be referring to some other case. I do not like the House to be left under any misapprehension. There was an enquiry by the Special Police Establishment. It was not connected with jewellery. From the result of the enquiry I think we can say that nothing has been established against that officer.

**Shri Gidwani:** Sir this was my question: "Is it a fact that an enquiry has been instituted....."

**Mr. Speaker:** Is he reading his unstarred question?

**Shri Gidwani:** I am only asking whether any enquiry was held, if so

what was the result of the enquiry and whether the police made searches in his house?

**Mr. Speaker:** It was in connection with some other matter.

**Shri Bhandari:** Is it a fact that indiscriminate searches are being made in all parts of the country, particularly at Jaipur and Delhi?

**Shri A. C. Guha:** I have no information about searches at Jaipur and Delhi. If the hon. Member has got any definite case in view he can report the case to me.

#### ENGLISH AS MEDIUM OF INSTRUCTION

\*716. **Shri A. M. Thomas:** Will the Minister of Education be pleased to state:

(a) whether the Central Government was consulted by the Bombay Government in the matter of banning English as a medium of instruction in the primary and secondary schools in the State; and

(b) if so, what advice was given by them?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) No.

(b) Does not arise.

**Shri A. M. Thomas:** May I enquire whether the change-over adopted by the Bombay Government was brought to the notice of the Central Government, and whether the Centre in the exercise of its overall control, issued any directive in this behalf?

**Dr. M. M. Das:** There was no occasion for it, because Education is a State subject and the Central Government has no constitutional authority to guide the State Governments in this matter.

**Mr. Speaker:** I think the matter is under dispute and has gone up to the Supreme Court. It is better not to proceed with this question.

#### EXCHANGE OF PRISONERS

\*717. **Shri K. P. Sinha:** Will the Minister of Defence be pleased to refer to the reply given to starred question No. 266 asked on the 24th November, 1953 and state:

(a) whether it is a fact that some Indian soldiers are still in Pakistan prison; and

(b) the number repatriated so far on both sides?

**The Minister of Defence Organisation (Shri Tyagi):** (a) and (b). The exchange of prisoners referred to in the reply to Question 266 on 24th November, 1953, has been completed except in the case of those who refused repatriation and were therefore released. 13 were repatriated to India and 11 to Pakistan.

**Shri K. P. Sinha:** Is it a fact that some prisoners when released refused to go to their land of origin?

**Shri Tyagi:** No, Sir. They first refused to go to their land of origin. Afterwards they were released. As I have already stated 13 prisoners were received by India and 11 by Pakistan.

#### REFRACTORY CLAY IN BILASPUR

\*718. **Shri Muniswamy:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that investigations have been made in Bilaspur District in Madhya Pradesh by the Geological Survey of India recently; and

(b) if so, whether large quantities of refractory clay are available in the Korba coal-field area of Bilaspur District?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) Yes, Sir.

(b) The reserves of refractory clay in an area of about 250 square miles around Korba are estimated to be of the order of 3,67,000 tons.

**Shri Muniswamy:** May I know, Sir, whether any proper assessment of

the quality and quantity of the minerals in Madhya Pradesh has been done?

**Shri K. D. Malaviya:** Qualitative assessment of this clay shows that it is not of very good quality and that coarse earthenware and drainage pipes can be made of it. For things like high refractory, bricks, I am afraid, it is not suitable.

**Shri Muniswamy:** May I know, Sir, whether it is a fact that there is lack of proper technical personnel and equipment for carrying out geological survey, and if so, what steps are under the consideration of Government?

**Shri K. D. Malaviya:** We have not as many technical personnel and appliances as the needs of the country require immediately. In fact, our necessities are great and we are looking into the matter.

With regard to this clay we know about its existence. If any private party wants to exploit it, it is for them to apply to State Government to carry on further exploration and prospecting.

**Shri Muniswamy:** Is it a fact that the minerals available in Madhya Pradesh are more than what was estimated, and if so, to what extent?

**Shri K. D. Malaviya:** Has he got any particular minerals in mind.

**Shri Muniswamy:** Minerals in general in Madhya Pradesh.

**Shri K. D. Malaviya:** We have carried out a survey of the minerals in general and we have sufficient information about it.

#### GRANTS TO ANDHRA

\*719. **Shri Nanadas:** Will the Minister of Finance be pleased to state what different grants have been given to the Andhra State Government during 1953-54 and the amount given under each item?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** A statement giving the

necessary information is placed on the Table of the House. [See Appendix III, annexure No. 42.]

**Shri Nanadas:** May I know, Sir, whether Government are aware of the fact that while answering a question in the Andhra Legislative Assembly the Minister for Development informed the Assembly that the Madras Government refused to give any share to the Andhra State from Rs. 19½ lakhs sanctioned for welfare of Scheduled Tribes, on the pretext that the Scheduled Tribes in Andhra are also included under Criminal Tribes, and the Andhra Government referred the matter for the decision of the Central Government? If so, may I know at what stage the matter stands?

**Shri B. R. Bhagat:** I would refer the hon. Member to the statement appended to the answer where it is stated: "The Union Government have not been advised so far about the distribution of this amount between Andhra and the residuary State of Madras."

**Shri Nanadas:** May I know why no advance payment was made under the item "Welfare of Scheduled Castes and Welfare of Criminal Tribes and Welfare of Backward Classes" as it was made under other items?

**Shri B. R. Bhagat:** The payment will be made towards the close of the financial year on the basis of the progress of expenditure.

**Shri Nanadas:** My question is, why, while for other items advance payment of 50 per cent. was made, for these three items advance payment was not made?

**Shri B. R. Bhagat:** If advance payment is made in the case of one item it is not necessary that it should be made in all the cases.

**Shri Nanadas:** It appears from the statement that the payment of the amounts depends upon the progress made under all the items by the State Governments. May I know, Sir, whether the Central Government directed the State Governments to spend this amount within the specified time?

**Shri B. R. Bhagat:** I would ask for notice for giving this specific information in regard to Andhra.

#### RURAL CREDIT

\*720. **Sardar A. S. Saigal:** Will the Minister of Finance be pleased to state:

(a) whether the estimates fixed by the Planning Commission for rural credit have been achieved during the Plan period up to 1953-54;

(b) into how many categories the target was divided; and

(c) the amount given under each category during this period?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) to (c). The Five Year Plan has set the following targets for amounts of agricultural finance to be made available annually by Government and the co-operatives all together. These targets are due to be reached in the last year of the Plan.

Short-term	Rs. 100 crores
Medium-term	Rs. 25 crores
Long-term	Rs. 5 crores

Rural credit mainly falls in the State field and it will take some time to obtain full information as to the progress made towards the attainment of these targets to be reached in full by 1955-56. A statement will be laid on the Table of the House as soon as the information is collected.

**सरदार ए० एस० सहगल :** मैं यह जानना चाहता हूँ कि कोआपरेटिव सिस्टम के लिये आप ने मध्य प्रदेश की स्टेट को कितना रुपया इस में से दिया है ?

**Shri A. C. Guha:** The money is being paid to some extent by the Reserve Bank to different co-operatives. If the hon. Member had put a separate question, I would have given the answer. I have several times given the break-up of the loans given to different co-operatives by the Reserve Bank. I have not got the figures just now.

**Shri C. Bhatt:** May I know the rate of interest?

**Shri A. C. Guha:** The Reserve Bank gives at the rate of 1½ per cent. Generally the co-operatives charge 8½ per cent. but in some cases it goes up to even 10 or 12 per cent.

**Shri S. N. Das:** May I know whether efforts have been made to increase this amount—because the Five year Plan is going to be revised—and what is the extent of increase that is going to be made for rural credit?

**Shri A. C. Guha:** For the Reserve Bank there is no amount fixed; there is no statutory limit to the amount. It depends mostly on the organisation and stability of the co-operative institutions of the different States. If the co-operatives can draw more money the Reserve Bank will be in a position to give them as much money. For the present year the target is Rs. 25 crores and I think that the amount has almost been reached; already up to 12th February different co-operatives have drawn a little over Rs. 24 crores from the Reserve Bank.

**सरदार ए० एस० सहगल :** क्या यह सच है कि रिजर्व बैंक १ १/२ परसेन्ट में रुपया देता है और जो वहाँ के प्राविन्शल कोआपरेटिव बैंक्स हैं वह आपने स्टेट बैंक्स को ४ रु० में देते हैं और जो ज़िलों के बैंक्स हैं वह आपने यहाँ की सोमायटी को ६ रु० में देते हैं ?

**डा० राम सुभग सिंह :** ६ नहीं १० में।

**Shri A. C. Guha:** Several times this question came up before the House and I have explained all these things. The Reserve Bank is taking every step so that co-operatives may be made to reduce the rate of interest; but that depends upon many other factors because the co-operatives get money not only from the Reserve Bank but from other sources also, where they have to pay higher rate of interest.

## U.P.S.C.

**\*722. Shri Thimmaiah:** (a) Will the Minister of Home Affairs be pleased to state the total number of gazetted appointments made by the Ministries/Departments on the recommendations of the Union Public Service Commission from January 1952 to December 1953?

(b) How many of them were reserved for members of Scheduled Castes?

(c) How many were filled actually by Scheduled Castes candidates?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) to (c). The required information is being collected and will be laid on the Table of the House in due course.

**Shri Thimmaiah:** May I know whether this question will be put off till the day when the Minister will be ready with the answer?

**Mr. Speaker:** It is too late; he should have requested before. Now that the question is put, he may put supplementary questions.

**Shri Thimmaiah:** I want this question to be put off till the day the Minister is ready.

**Several Hon. Members rose—**

**Mr. Speaker:** I am not going to call upon the Members who, I find, attempt to put supplementaries on every question. It is impossible to allow Members to put supplementaries on every question. Let us proceed with some kind of order.

## GRAZING GROUND IN MANIPUR

**\*723. Shri Rishang Keishing:** Will the Minister of States be pleased to refer to the answer given to starred question No. 734 asked on 22nd August, 1953 and state:

(a) whether the Government of Manipur have since decided to convert 300 paries of land into grazing ground;

(b) if so, the grounds on which that decision was arrived at;

(c) whether the 400 cultivators concerned have refused to return the lands;

(d) whether Government of Manipur have made any survey as to whether there is enough grazing ground; and

(e) if so, what was the result?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). On the 8th December 1953 the Council of Advisers passed a resolution to cancel the annual leases which are due to expire on 31st March, 1954 and accordingly notices of cancellation have been issued by the Manipur Government. The actual cancellations will take effect from the 1st April, 1954. This decision was taken on the ground that there would not be left enough land for grazing purposes if land in this area is utilised for cultivation purposes.

(c) Yes. The settlement holders submitted a representation to the Adviser for Land Settlement for reconsidering the decision. This was rejected.

(d) and (e). No such survey has been made. All the Advisers except one are, however, of the opinion that there would not be enough land for pasture of the cattle in the Lamphelat if this land were put under cultivation.

May I add, Sir, that I would like a direct survey to be made, a factual survey so that we may find out whether the remaining land would be sufficient for grazing purposes.

**Shri Rishang Keishing:** May I know if the 400 landless peasants as well as the other public organisations have made any representations to the Government of India, and if so, what action has the Government of India taken?

**Dr. Katju:** I have suggested the action, namely, factual survey.

**Shri Sarangadhar Das:** May I know if these 400 peasants were in cultivating possession of this tract of land for eight years—whether they had been cultivating these lands for eight years?

**Dr. Katju:** According to my information, this has been a rather thorny question for several years. I do not know whether these peasants have been one and the same, but the land was let out say, about ten years ago; it remained under cultivation for two years and then it was taken back; after two years again it was let out; it was again taken back after two years. The present cultivation began in 1952. The identity of the cultivators I am not certain about.

**Shri Rishang Keishing:** Are Government aware that out of these 400 landless peasants, 85 are Nagas, Naga Tribals and they have been in possession of this land, as the Minister has said, for about ten years?

**Dr. Katju:** I am not aware of that fact; I shall bear that in mind.

#### INCOME-TAX EVASION

\*724. **Shri H. N. Mukerjee:** Will the Minister of Finance be pleased to state:

(a) whether some cases of Income Tax evasion involving substantial amounts have recently been detected in West Bengal by the Income Tax Investigation Commission; and

(b) if so, the amount involved in these cases?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) The Commission have recently reported on certain cases referred to them of persons assessed in West Bengal in which large sums of concealed income have been detected.

(b) The amount of concealment reported since November 1953 in such cases is about Rs. 3 crores.

**Shri H. N. Mukerjee:** Has Government's attention been drawn to certain recent proceedings of the West

Bengal Assembly where charges regarding evasion of several crores of rupees by Birlas, Dalmia, Surajmal Nagarmal and other firms were referred to?

**Mr. Speaker:** Order, order. I do not allow that question.

**Shri H. N. Mukerjee:** Is it a fact that regarding one of the Birla's.....

**Mr. Speaker:** Any question mentioning any names will not be permitted. It is a matter entirely within the jurisdiction of the Investigation Commission.

**Shri H. N. Mukerjee:** I want to know facts.

**Mr. Speaker:** He can know it privately; not in the House.

**Shri H. N. Mukerjee:** These matters are being agitated in the Press; that is why I want to know.

**Mr. Speaker:** Order, order. The Press may agitate any thing and hon. Member's curiosity may be there. But the difficulty is that the parties whose names are mentioned are not before the House; they have no opportunity of giving any explanation, and publicity will be given only to the allegations made without their defence. That is hardly a fair procedure; this House should not follow such a procedure. Government may do anything they like. (Interruptions). No argument over that.

**Shri H. N. Mukerjee:** Is Government aware of the public feeling that the ex-Judge—whose work on the Birla Sales-tax Tribunal, now closed, was adversely commented upon in books like *Mystery of Birla House*—should not have been appointed as a member of the Income-tax Investigation Commission?

**Mr. Speaker:** Order, order.

#### LAND REFORMS IN BILASPUR

\*725. **Shri M. S. Gurupadaswamy:** (a) Will the Minister of States be pleased to state whether Government:

have introduced any land reforms in the Bilaspur State?

(b) Is it a fact that tenants are being ejected there from their lands in large numbers?

(c) Is it a fact that wrong entries in the revenue records are causing great concern among the tenants as they are not in a position to prove their possession over the lands which they have been cultivating for a number of years?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes. The Punjab Security of Land Tenures Act, 1953 has been extended to Bilaspur with certain modifications.

(b) No.

(c) No.

**Shri M. S. Gurupadaswamy:** May I know whether it is a fact, that in spite of what the Minister has said that there has been ejection of tenants, (we have received a number of representations), that there are various cases of ejections? Will the Minister see that the whole thing is enquired into? I also want to know whether the Minister will take steps so that evictions will not be permitted hereafter.

**Dr. Katju:** The position is this. The Act was extended in September, 1953. In anticipation of such extension some convictions were made by landlords. Now that the Act has been extended, there is provision in the Act that all evictions made of tenants prior to the commencement of the Act, but subsequent to the 15th August, 1950 will be set aside. Therefore, there is a period of three years in which, if the tenants had been ejected, they can resort to the law courts and have their ejection set aside. I think that should meet the situation.

**Shri M. S. Gurupadaswamy:** May I know whether there are any cases pending in the law courts regarding this matter?

**Dr. Katju:** The hon. Member is very hard on me. I require notice.

#### INDUSTRIAL FINANCE CORPORATION

\*727. **Shri Gadilingana Gowd:** Will the Minister of Finance be pleased to state the number of industrial concerns in Andhra State to whom the Industrial Finance Corporation has granted loans?

**The Deputy Minister of Finance (Shri A. C. Guha):** Two industrial concerns which operate in Andhra State were sanctioned loans by the Industrial Finance Corporation. One of these sanctions was subsequently withdrawn as the loan was not availed of.

**Shri Gadilingana Gowd:** Is it a fact that the majority of the applications received by the Industrial Finance Corporation from Andhra State were turned down, and if so, what are the reasons therefor in each case?

**Shri A. C. Guha:** There were three other applications which have not been granted loans, but I do not think it will be proper for me to disclose the names or the reasons why these applications were not accepted. That may adversely affect the financial interests of those concerns.

**Shri Nanadas:** May I know the amount sanctioned in respect of these two applications?

**Shri A. C. Guha:** One was Rs. 15 lakhs and the other Rs. 12 lakhs.

**Shri Gadilingana Gowd:** May I know the names of the concerns to which these loans were granted.

**Shri A. C. Guha:** The Rayalseema Mills Limited and the Deccan Sugar and abkhari Co., Ltd.

#### CANTONMENT BOARD, MHOW

\*731. **Shri N. L. Joshi:** (a) Will the Minister of Defence be pleased to state since when elections to the Cantonment Board at Mhow have not been held?

(b) Why did Government postpone the elections for such a long time?

(c) Do Government contemplate holding elections in the near future and if so, when?

**The Deputy Minister of Defence**  
**(Sardar Majithia):** (a) Since 1946.

(b) For the purpose of introduction of adult franchise and the reservation of seat(s) for Scheduled Castes/Tribes, as also for the revival of the Ward System.

(c) Yes. By the end of 1954.

**Shri N. L. Joshi:** May I know how many times elections were proposed to be held and then postponed during this period?

**Sardar Majithia:** So far as I remember, once.

**Shri N. L. Joshi:** May I know whether any representations were received by the Government for holding the elections during this period?

**Sardar Majithia:** The question was mentioned so many times, and it was due to various difficulties—firstly, introduction of the adult franchise. Then we had a single unit of the whole Cantonment. Representations were received against that and we had to introduce the ward system, and the wards had to be delimited, notified and gazetted. All this took time. Now that everything has been completed, we intend to hold the elections by the end of this year.

**Shri N. L. Joshi:** May I know whether there has been growing dissatisfaction with the working of the present Board?

**Sardar Majithia:** To begin with, it is a matter of opinion. Secondly, the Government has had no indication so far. In any case, as I have said, the elections are going to be held by the end of this year. So there is no point in pursuing that further.

सरवार ए० एस० सहाय : कैट्टनमैट के पास होने के उपरान्त कितने कैट्टनमैट बोडू में जनता को अपने प्रतिनिधि चुनने का अवसर मिला है ?

**Sardar Majithia:** I am afraid I will have to collect the information about that because it is a long time ago that the Cantonment Act was passed.

#### IMPORT DUTY ON PEARLS

\*732. **Shrimati Jayashri:** (a) Will the Minister of Finance be pleased to state the amount that has so far been realised from the 20 per cent import duty levied on "real pearls unset"?

(b) What is the effect of this duty on this Industry?

**The Deputy Minister of Finance**  
**(Shri A. C. Guha):** (a) Separate figures for the import duty collected on raw pearls are not readily available because there is no separate head for them in the trade and revenue statistics.

(b) Artisans, skilled in the special processes of drilling, bleaching, and polishing real pearls, were reported to be suffering for lack of adequate raw material and the industry was understood to be also facing difficulties in the export markets. Being in the nature of a cottage industry, processing in bond or export under claim for drawback was not easy. Taking all the factors into consideration, Government decided to abolish the duty by notification with effect from the 23rd February, 1954.

**Shrimati Jayashri:** May I know whether the processing of real pearls is a cottage industry?

**Shri A. C. Guha:** That I have already said. That is why Government have abolished the duty from 23rd February.

**Shrimati A. Kale:** May I know from where they are imported and what is the quantity?

**Shri A. C. Guha:** Generally they are imported from the Persian Gulf side. The quantity varies according to the consumption demand in the country from year to year. Presently it is not very much. The quantity has gone down.

**Shri Bhandari:** Is the Minister aware that the precious stone cutting industry is also suffering on account of this duty?

**Shri A. C. Guha:** May be. The hon. Member may have got some information.

#### LOSS OF BALLOT BOXES

\*733. **Dr. Ram Subhag Singh:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that of the 20 cases of ballot papers sent recently by the Election Commission to Travancore-Cochin for use in the present election in that State, only 17 were received there;

(b) if so, where and how the remaining three cases disappeared; and

(c) whether the lost cases have been traced?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) Yes.

(b) It has been reported that the three cases containing 6 lakhs ballot papers were stolen at Vanganoor Railway Station, in the Andhra State, under the mistaken belief that they contained valuable articles which could be profitably disposed of.

(c) Nearly 1.5 lakhs ballot papers, out of the lost 6 lakhs ballot papers, have so far been recovered by the Andhra police. One person has been arrested—since then I have received information that two persons were arrested—and further investigation is proceeding. The Election Commission has taken necessary action to ensure that none of the lost ballot papers could be misused in any way at the General Election and has issued detailed instructions to all concerned accordingly.

I have just now received a report that the two persons have been convicted.

**Some Hon. Members:** Are they connected with politics?

**Shri Biswas:** They belong to a gang of miscreants who were responsible for similar offences—not in respect of ballot boxes but of other things.

**Dr. Ram Subhag Singh:** May I know whether the persons arrested and convicted include the person or persons who were carrying those ballot boxes from here to Travancore?

**Shri Biswas:** No. They were local offenders, not persons who followed these ballot boxes from the Nasik Printing Office to Travancore-Cochin, the destination of the ballot boxes. On the way, the train stopped at Vanganoor Station for about a couple of minutes, and within those two minutes these boxes were removed.

**Some Hon. Members rose—**

**Mr. Speaker:** Let us now go to the next question.

#### INDIAN CUSTODIAN FORCE

\*734. **Shri K. C. Sodhia:** Will the Minister of Defence be pleased to state:

(a) the total amount paid to shipping companies for the transportation of the custodian force to Korea; and

(b) whether these companies are Indian?

**The Minister of Defence Organisation (Shri Tyagi):** (a) and (b). Four ships were used to carry personnel of the Neutral Nations Repatriation Commission and the Custodian Force to Korea. Of these, two ships were British, namely, the EMPIRE PRIDE and the DILWARA. They were arranged by the UK Government and no payment on their account has been made to their owners. The remaining two ships, namely, the JALADURGA and the JALAGOPAL, belong to the Scindia Steam Navigation Company Limited. An advance of Rs. 5 lakhs was paid in respect of these two ships. This will be adjusted against the final payment when the account is finally settled.

**Shri K. C. Sodhia:** What about the return journey?

**Shri Tyagi:** On the return journey, the Astrias is bringing in about 1535 personnel, the Musafiri about 1450, the Captain Hobson 582, the Jalagopal 1298, and the Jaladurga 1270.

## I. A. S. AND I. P. S. OFFICERS

\*736. **Shri V. P. Nayar:** (a) Will the Minister of Home Affairs be pleased to state the number of officers from the Travancore-Cochin State Government who have been absorbed in the I.A.S. and the I.P.S.?

(b) How many of them are continuing in posts under the State Government and are getting I.A.S. scales of pay?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) So far 16 such officers have been appointed to the Indian Administrative Service and 2 to the Indian Police Service.

(b) All the officers appointed to the Indian Administrative Service Cadre of Travancore-Cochin are serving under the State Government at present and are drawing pay in the prescribed scales of pay for the Indian Administrative Service.

**Shri V. P. Nayar:** May I know how many of the officers taken over to the Indian Administrative Service have been working as private secretaries to the Ministers?

**Shri Datar:** I have no information.

**Shri V. P. Nayar:** May I know whether Government are aware that there have been very bad criticism in the Press, about the very questionable means adopted in the selection of these officers?

**Shri Datar:** Government are not aware of any such criticism.

**Shri V. P. Nayar:** Are Government aware that in corresponding posts held by State officials, the State officials get only half of the pay that is now paid to the Government of India officials doing equal work?

**Shri Datar:** That cannot be helped. The State officers' scales of pay were extremely low, and when we take officers into the I.A.S or the I.P.S., we have to pay them scales of pay according to an all-India basis.

**Shri V. P. Nayar:** What was the reason for taking some officers into

the I.A.S., while officers of the State service are doing equal work and are having equal qualifications, and with perhaps better service records?

**Shri Datar:** The answer is very simple. The all-India services apply to the whole of India, including Travancore-Cochin. Therefore this cadre was instituted there, and these officers have been taken on that

**Shri V. P. Nayar:** May I know which body selected these officers for this cadre, and how the selection was made? Was every officer in the State service given option to get into this service? Was any examination held for the purpose?

**Shri Datar:** There was first a preliminary selection board appointed by the State, on which there was the State Public Service Commission's Chairman also. That board made a preliminary selection. After that, the Special Recruitment Board with which the selection board of the Travancore-Cochin State was also associated, scrutinised all those cases, and then they made their recommendations.

**Shri V. P. Nayar:** Is it not a fact...

**Mr. Speaker:** Order, order. Let us go to the next question.

## INSURANCE COUNCIL

\*737. **Shri M. D. Joshi:** (a) Will the Minister of Finance be pleased to state the total expenditure incurred during the last three years for the sittings of the Executive Committee of the Insurance Council?

(b) How is the expenditure met?

(c) What contribution have Government made towards this expenditure?

(d) Has the Executive Committee submitted any report regarding its deliberations?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) Approximately Rs. 107,500.

(b) From funds raised by the Councils from the insurers.

(c) Nil.

(d) No, Sir.

**Shri M. D. Joshi:** Is it a fact that the Council has not been able to remedy grievances due to breach of rules?

**Shri B. R. Bhagat:** The question is very vague. I do not know what the hon. Member means by breach of rules. If he refers to the provisions of the Insurance Act, or the rules made thereunder, it may be mentioned that the Department of Insurance of the Central Government takes whatever action is possible to bring the offenders to book. So far as the recommendations of the Council are concerned, they are not mandatory, but they are merely advisory. So far as our information goes, we have not come across any case where the decisions or the recommendations made by the Executive Committee have been violated or not carried out by the insurers.

#### ESTATE DUTY

\*738. **Shri Anirudha Sinha:** Will the Minister of Finance be pleased to state:

(a) the number of notices for the levy of Estate duty which have been served (State-wise) up to the 15th of February, 1954;

(b) in how many of such cases the heirs of the deceased, whose Estates are liable for payment of duty, have themselves informed the authorities concerned of the same;

(c) in how many of these cases the amounts of taxes have been adjudicated and finalised, and the tax paid; and

(d) the highest amount of tax paid so far by any single party?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) The Estate Duty Act does not require service of any notice calling for the submission of the prescribed return containing the particulars of the estate. This return or

statement of accounts has to be submitted by accountable persons themselves within six months of the date of death. The Estate Duty Act came into force on the 15th October 1953, so that, the returns are not due before the 15th April 1954.

(b) In view of (a) above, (b) does not arise. It may, however, be stated that the Law does not require the heirs of the deceased to inform the Controller of the occurrence of the death but as stated in (a) above, they have to submit statement of accounts of the Estate within six months.

(c) As the returns are not as yet due or filed, no tax has been adjudicated or finalised.

(d) In view of (c) this does not arise.

**Shri K. K. Basu:** May I know whether there has been any case where the heirs of the deceased have applied for a tax clearance certificate in order to dispose of some of their immovable properties, as provided in the Act?

**Shri B. R. Bhagat:** I shall collect the information for the hon. Member if notice is given.

#### REMITTANCE ACCOUNT

\*739. **Shri S. N. Das:** Will the Minister of Finance be pleased to state the items and the total amount still outstanding in the Remittance Account adjustable in England?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** The net amount outstanding at present is about £4 millions of which £0.9 million pertains to Civil transactions and £3.10 millions to Defence Services. The main items in the case of Civil are:—Postal and Money Order transactions, payments on behalf of the various Ministries of the U.K. Government, and transactions of Dominion and other Governments and, in the case of Defence Services, largely freight and shipping charges of U.K. Government stores issued at the instance of that Government during the period 1947-49.

**Shri S. N. Das:** May I know whether the amount of £100,000 in dispute in 1952 with the U.K. Ministry of War Transport, as was stated by the hon. Minister, has since been settled?

**Shri B. R. Bhagat:** I want notice of this question.

**Shri S. N. Das:** May I know whether in view of the slow progress that is being made, Government have enquired into the special impediments that stand in the way of adjustments?

**Shri B. R. Bhagat:** I do not agree with the hon. Member that the progress is slow, because the amount outstanding at the end of March 1952 was £7 million, whereas now it is only £4 million. But I would inform the hon. Member that these transactions were formerly handled by the Secretary of State for Commonwealth Relations on an agency basis, but from April 1953 onwards, the work has been taken over by the High Commissioner for India in U.K., who is actively pursuing the question of recoveries from the U.K. Government. In regard to earmarked stores, the U.K. Government are insisting upon vouchers at embarkation ports in support of shipments. These are being collected through the various Accounts and Administrative authorities, for transmission to the U.K. Government.

**Shri S. N. Das:** May I know whether Government have claimed any interest on these amounts which have been outstanding for the last seven years, since the close of the war?

**Shri B. R. Bhagat:** There is no question of any interest on them.

#### SMUGGLING OF CURRENCY NOTES

\*740. **Shri Gidwani:** Will the Minister of Finance be pleased to state:

(a) whether any currency notes were seized by the Customs Officers, Bombay, while being smuggled in the years 1951, 1952 and 1953;

(b) whether any such currency notes were released by the Collector of Customs, Bombay, in each year respectively; and

(c) if so, the reasons for such releases?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) and (b) Yes, Sir.

(c) The reasons why some currency notes seized by the Bombay Customs were released, are:—

(1) the Customs Collector having been satisfied with the explanation of the party concerned in reply to the show-cause notice as to why the seized currency should not be confiscated; and

(2) on the owner paying the fines fixed by the Customs Collector in lieu of confiscation, in instances where the currency notes were not confiscated outright.

**Shri Gidwani:** What was the total amount returned after satisfactory explanation was given by the parties?

**Shri A. C. Guha:** I think it would be better for me to lay on the Table of the House a statement showing the total seizures, the fines realised, and the amounts confiscated. I can only say that in 1951, Rs. 14,34,000 worth of currency notes were seized, of which Rs. 14,24,000 were confiscated outright, and only Rs. 9,000 worth of currency notes have been returned. So, I think we have been doing something quite good. If the hon. Member so desires, I can place a statement on the Table of the House.

**Mr. Speaker:** The hon. Minister may place a statement on the Table of the House.

**Shri Muniswamy:** May I know who were the parties and to which State they belong?

**Shri B. R. Bhagat:** I have no information on that point.

#### SANGEET NATAK ACADEMY

\*743. **Shri V. P. Nayar:** (a) Will the Minister of Education be pleased to state the number of meetings of the

Sangeet Natak Academy held in 1953?

(b) What were the subjects discussed by the Academy in 1953 and what recommendations were made to Government?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) Government are not aware of the number of meetings held.

(b) Government are not aware of the Subjects discussed by the Akadami nor have they received any recommendations from the Akadami.

**Shri V. P. Nayar:** May I know whether Government are aware of the activities of the Sangeet Natak Akadami and, if so, what are they?

**Mr. Speaker:** There were a number of questions on this Akadami but the hon. Member was not present. This has been asked. Anyhow, he may put the question.

**Dr. M. M. Das:** The Government is aware of the activities of this Akadami.

**Shri V. P. Nayar:** May I know whether the Government have directed the Sangeet Natak Akadami to consider the question whether it is desirable to have the Dramatic Performances Act, 1879 continued, and thereby allow the police to masquerade as professors of culture?

**Dr. M. M. Das:** The hon. Member may remember that dramatic and theatrical performances are State subjects and the Central Government has got nothing to do with them.

**Shri V. P. Nayar:** May I know whether the Government is aware that the Central Act is in force about this?

**Dr. M. M. Das:** That was in 1879 or something like that.

**Shri V. P. Nayar:** That is not an answer, Sir.

**Mr. Speaker:** I think the question about legislation was discussed when the amending Bill came here and the hon. Member had had his full say and the Law Minister gave a lengthy reply.

**Shri V. P. Nayar:** No, Sir, if you think I have had my full say, you are wrong because, with all respect, I may say you prevented a discussion.

**Mr. Speaker:** I know I prevented the discussion.

**Shri V. P. Nayar:** May I know whether the Sangeet Natak Akadami has been asked by the Government of India to consider the question of repeal of this Act which still continues to be in force?

**Dr. M. M. Dass:** Sir, this Dramatic Performances Act is concerned mainly with law and order. It relates to a question of public order. So, the matter falls within the State List in respect of which the Central Government has no executive authority in Part A or Part B States.

#### ANTI-CORRUPTION OFFICER

\*744. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to appoint an Anti-Corruption Officer attached to his Ministry; and

(b) if so, whether any such officer has been appointed?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) The selection of a suitable officer for this work is actively under consideration.

**Shri Gidwani:** When will he be appointed?

**Shri Datar:** In a few months' time.

**Shri Gidwani:** Is it not very urgent to appoint this officer?

**Shri Datar:** Yes, it is urgent.

**Shri Muniswamy:** May I know whether there is any such Anti-Corruption Committee now and how many members are there?

**Shri Datar:** There is no such Committee at present.

**Shri Nanadas:** May I know the nature of the work which this Officer has to do and the field of his operation?

**Shri Datar:** This officer will have a number of functions—

- (i) to speed up enquiry regarding all complaints,
- (ii) to speed up prosecutions and
- (iii) to see whether there are any loopholes in our present procedure, out of which some advantage is taken by the culprits.

**Shri K. K. Basu:** May I know whether this officer is going to be selected from the existing cadre of the Indian Police Service or the Indian Administrative Service, or from outside?

**Shri Datar:** He will be selected from among the existing officers.

**Shri N. L. Joshi:** May I know whether there has been any Anti-Corruption Committee in the Police?

**Shri Datar:** We have got Special Police establishment.

#### CONTRIBUTION TO UNESCO

\*730. **Shri Bahadur Singh** on behalf of **Shri P. N. Rajabhoj:** Will the Minister of Education be pleased to state:

- (a) India's contribution to the UNESCO in 1953-54; and
- (b) the number of Indians working in the Organisation?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) Rs. 14,78,700.

(b) Seven.

#### WRITTEN ANSWERS TO QUESTIONS

##### GOVERNMENT LOANS

\*715. **Shri S. C. Singhal:** Will the Minister of Finance be pleased to state:

- (a) how many loans were floated in India by the Central Government during the years 1952-53 and 1953-54;

- (b) at what interest; and
- (c) the amount subscribed, by
  - (i) the public and
  - (ii) Banks?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) None in 1952-53, and one in 1953-54.

(b) The issue price of the loan floated in 1953-54 was Rs. 98-4-0, and the rate of interest 3½ per cent.

(c) As I stated in my reply to Shri A. N. Vidalankar's Starred Question No. 469 on the 13th August, 1953, the total subscription to the loan amounted to Rs. 23-42 crores in cash and Rs. 51-87 crores by conversion of 3 per cent. Loan 1953-55, and it will not be in the public interest to disclose details of amounts subscribed by the various parties.

#### TRANSLATION OF VEDAS AND PURANAS

\*721. **Shri Dhusiya:** Will the Minister of Education be pleased to state:

- (a) the number of languages in which the Vedas and Puranas have been translated by Government since Independence;

(b) how much money Government have spent up till now in each year; and

(c) how much money Government intend to spend henceforth for this purpose?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) None.

(b) Does not arise.

(c) There is no such proposal.

#### अनुसूचित जातियों की अनाशना

\*726. **डा० सत्यवार्दी :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछली जन नगरी में अनुसूचित जातियों की अनाशना अन्वयन कार्यक्रम इकाई किये गये हैं; और

(ख) क्या ये अंकड़े प्रकाशित किये गये हैं?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Sub-caste-wise figures of Scheduled Castes were not tabulated at the last census except in the States of West Bengal and Rajasthan. In these two States these figures were tabulated at the instance of the State Government. In other States only group totals of Scheduled Castes were tabulated.

(b) Group totals for Scheduled Castes in each State have been published in the Census of India Paper No. 4 of 1951—"Special Groups". They have also been published, district-wise in State Census Reports. The Sub-caste-wise figures for West Bengal have been published by the State Government in their publication "The Tribes and Castes of West Bengal". In the case of Rajasthan the figures have not been published.

### रस के वैज्ञानिकों का प्रतिनिधि मण्डल

\*७२८. *श्री रथुनाथ तिथि :*  
*श्री एम० एल० द्विवेदी:*

क्या प्राकृतिक संसाधन तथा वैज्ञानिक गवायणा मंत्री यह बताने की कृपा करेंगे कि :

(क) रस के वैज्ञानिकों के प्रतिनिधि मण्डल ने भारत के किन किन नगरों का दौरा किया है;

(ख) उन्होंने कितनी वैज्ञानिक संस्थायें देखी हैं; और

(ग) क्या उन्होंने सरकार को भारत में विज्ञान के विकास के लिये कोई सुझाव दिया है ?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Bombay, Hyderabad, Madras, Bangalore, Mysore, Calcutta, Darjeeling, Banaras, Lucknow, Agra and Delhi.

(b) 26.

(c) No, Sir.

### REPUBLIC DAY CELEBRATIONS

\*७२९. **Shri Biren Dutt:** (a) Will the Minister of Defence be pleased to state the number of persons who were invited from Tripura to attend the Republic Day celebrations in Delhi?

(b) What is the amount spent on them by Government?

(c) What are the criteria adopted for selecting such representatives?

**The Minister of Defence Organisation (Shri Tyagi):** (a) Shri Madhab Master, Shri Gunamani Sardar, Miss Purabi Dev Burman, Shri Madhujeet Dev Burman.

(b) Rs. 800 approximately.

(c) No criteria were laid down by us. The selection was left to the local authorities, viz. the Governor of Assam in the case of the North East Frontier Agency, the Assam Government in regard to the Assam Hill Districts and the Chief Commissioner of Tripura in the case of Tripura.

### REHABILITATION OF JOOMIAS IN TRIPURA

\*७४१. **Shri Biren Dutt:** (a) Will the Minister of States be pleased to state how many Joomias have been arrested for joom cutting in Tripura forests?

(b) Do these arrested persons possess any land to plough?

(c) What alternate means of livelihood have been provided for them?

(d) What steps do Government propose to take to rehabilitate the Joomias of Tripura?

**The Minister of Home Affairs and States (Dr. Katju):** (a) None.

(b) Does not arise.

(c) Does not arise.

(d) Steps have already been taken to settle landless Joomias in cultivable Khas lands.

### CENTRAL ADVISORY BOARD OF EDUCATION

\*७४२. **Th. Lakshman Singh Charak:** Will the Minister of Education be

pleased to state whether Government propose to lay on the Table of the House a copy of the proceedings of the meeting of the Central Advisory Board of Education held recently in Delhi?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** No, but copies of the proceedings will be placed in the Library of Parliament after they have been approved and printed.

#### SOCIAL WELFARE BOARD

**127. Shri Dabhi:** Will the Minister of Education be pleased to state:

(a) the number of Social Welfare institutions in the Bombay State to which aid has been given by the Central Social Welfare Board upto this time; and

(b) the total amount of aid given?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) 90 (Ninety).

(b) Rs. 3,37,000.

#### ENGINEERING COLLEGES

**128. Shri A. N. Vidyalankar:** Will the Minister of Education be pleased to state:

(a) the number of engineering colleges started in India after the 15th August, 1947;

(b) the number of such colleges in India at present imparting education for degree and diploma courses separately;

(c) the number thereof at present giving a diploma;

(d) the total grant, if any, given by the Government of India to these colleges during 1953-54; and

(e) what kinds of aid are given to these institutions under the various technical aid programmes of foreign countries?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) to (d). A

statement giving the required information is laid on the Table of the House [See Appendix III, annexure No. 43.]

(e) Assistance can be given in the form of

(i) experts,

(ii) equipment, and

(iii) training facilities abroad for the teaching staff.

#### FOREIGN HOLDINGS OF FORMER RULERS OF STATES

**129. Shri Gidwani:** (a) Will the Minister of States be pleased to state whether it is a fact that Government wrote to the former Rulers of Indian States to disclose their foreign holdings?

(b) Is it a fact that some of them have refused to do so?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes.

(b) One of the Rulers has declined to give the information.

#### INDIAN SCIENTISTS SENT ABROAD

**130. Shri Gidwani:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) how much money has been spent on the travelling allowances of Indian Scientists sent abroad during 1953-54; and

(b) what was the object of their visits?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 44.]

#### VOCATIONAL TRAINING CENTRES IN PEPSU

**131. Shri Ram Dass:** (a) Will the Minister of States be pleased to refer to the reply given to the unstarred question No. 577 on the 22nd December, 1953 and lay a statement on the Table of the House, showing the

number (district-wise) of the vocational training centres that have been started in PEPSU for imparting training to the candidates from Scheduled Castes?

(b) What is the number of seats in these centres?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b)

Districts	Number of centres	Number of seats
Sangrur	3	58
Kapurthala	2	48
Mahendragarh	1	21
Patiala	1	15
Bhatinda	1	15
<b>TOTAL</b>	<b>8</b>	<b>157</b>

#### CORRUPTION CASE IN BOMBAY CUSTOMS

132. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an enquiry has been instituted by the Anti-Corruption Department against the Collector of Customs, Bombay;

(b) if so, the reasons for the same; and

(c) at what stage is the enquiry?

**The Minister of Home Affairs and States (Dr. Katju):** (a) The Special Police Establishment, Bombay, made a preliminary enquiry into certain allegations against the Collector of Customs, Bombay.

(b) The enquiry was made on some complaints alleging evasion of customs duty in respect of 2 parcels.

(c) In respect of one parcel the allegation was not proved, in respect of the other the matter is still under examination.

#### SCHEDULED CASTES EMPLOYEES

133. **Dr. Satyawadi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the concession of granting advance increments to permanent III Division Clerks of the Scheduled Caste Community who have passed the U.P.S.C. typing test is allowed only to those employed in the Ministries and not to those in the attached offices:

(b) if so, the reasons therefor;

(c) whether it is a fact that the question of granting the above mentioned benefit to all the Scheduled Castes employees of the Government of India whether in Ministries or in the attached offices, has been under consideration; and

(d) if so, when the final decision can be expected in the matter?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes; as far as Scheduled Caste III Division Clerks recruited otherwise than through the Union Public Service Commission are concerned.

(b) The grade of III Division Clerks in the Attached Offices was temporarily discontinued in 1947 and has not been revived yet. It was replaced by a grade of Lower Division Clerks, to whom all the benefits admissible to the III Division Clerks were not extended.

(c) Yes. The proposal to extend the benefit to all clerks confirmed under the Clerical Service Scheme both in the secretariat and in the Attached Offices included in that Service cadre is under consideration.

(d) Shortly.

#### CONFERENCE WITH STATE GOVERNMENTS

134. **Shri Ramachandra Reddi:** Will the Minister of Education be pleased to state:

(a) the conferences held by the Central Government with the representatives of the State Governments

in regard to matters relating to Education, in 1952-53 and 1953-54 (i) at the ministerial level; (ii) at the Secretariat level; and (iii) at the level of heads of administration;

(b) the decisions arrived at; and

(c) the decisions implemented?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) to (c) The information is being collected and will be laid on the Table of the House in due course.

## CONTENTS

(Vol. II—From 6th March, 1954.)

### Columns:

Saturday, 6th March, 1954—

**Motion for Adjournment—**

Nomination of an Anglo-Indian to the Travancore-Cochin Legislative Assembly . . . . . 1381-1385

### Papers Laid on the Table—

Statements showing action taken by Government on various assurances etc. .	1386
Demands for Grants—Railways . . . . .	1386—1478
Demand No. 1—Railway Board . . . . .	1399—1476

Monday, 8th March, 1954—

Report of I.F.C. Enquiry Committee . . . . .	1479—1481
Demands for Grants— Railways . . . . .	1481—1575 1577—1584
Demand No. 1—Railway Board . . . . .	1483—1539
Demand No. 3—Miscellaneous Expenditure . . . . .	1483—1539
Demand No. 4—Ord'inary Working Expenses—Administration . . . . .	1483—1539
Demand No. 5—Ordinary Working Expenses—Repairs and Maintenance . . . . .	1540—1575, 1577—1582
Demand No. 6—Ordinary Working Expenses—Operating Staff . . . . .	1540—1575, 1577—1582
Statement re rice deal with Burma . . . . .	1575—1576



Gazette & Debates Section  
Parliament Library Building  
Room No. 113-025  
Block 'B'  
Acc. No. 25255  
Dated 26.11.2014

# PARLIAMENTARY DEBATES

## HOUSE OF THE PEOPLE

### OFFICIAL REPORT

(Part II—Proceedings other than Questions and Answers)

VOLUME II, 1954

(6th March, 1954 to 25th March, 1954)

Sixth Session

1954

PARLIAMENT SECRETARIAT  
NEW DELHI



THE  
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

1381

1382

HOUSE OF THE PEOPLE

Saturday, 6th March, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-55 P.M.

MOTION FOR ADJOURNMENT

NOMINATION OF AN ANGLO-INDIAN TO THE TRAVANCORE-COCHIN LEGISLATIVE ASSEMBLY.

**Mr. Speaker:** I have received a notice of an adjournment motion. It seems to me to be very curiously conceived. The motion reads:

"That the proceedings of this House be adjourned to discuss a matter of urgent public importance, namely, the action of the Rajpramukh of Travancore-Cochin State in having nominated under Article 333 of the Constitution, a member to represent the Anglo-Indian community, to the Legislative Assembly of the State in a manner that flouts the spirit of the Constitution."

I am not concerned with the merits of the question, but I should like to know from the hon. Member who has tabled this motion as to what powers this House has, under the Constitution, to interfere with the discretion of the Rajpramukh under article 333. Article 333 says:

"Notwithstanding anything in article 170, the Governor or Rajpramukh of a State may, if he is

of opinion that the Anglo-Indian community needs representation in the Legislative Assembly of the State and is not adequately represented therein, nominate such number of members of the community to the Assembly as he considers appropriate."

I should like to know what jurisdiction this House has to go into and interfere with the discretion of the Rajpramukh. I want to know the legal authority; I do not want to go into the merits of the case.

**Shri S. S. More (Sholapur):** Sir, I am one of the signatories to the adjournment motion and, therefore, I think it is my duty to reply to the question that you have posed to me, and to my friends who have joined with me. You have already read article 333. Along with that, I would also request you to read article 163. Article 163 says:

"There shall be a Council of Ministers with the Chief Minister at the head to aid and advise the Governor in the exercise of his functions, except in so far as he is by or under this Constitution required to exercise his functions or any of them in his discretion."

I would request you to underline the words, 'in his discretion'. Article 163 specifically lays down that regarding matters which lie within his discretion, the Governor has exclusive jurisdiction to act independently of the aid or advice of the Ministers. But, in other matters

[Shri S. S. More]

which do not come within his discretion, he is in duty bound, under this Constitution, to accept the advice of the Ministers and he can act only on that.

I would again refer you to article 333. As far as article 333 is concerned, there are no words to the effect, 'in his discretion'. With your permission, Sir, I will again read this article.

"Notwithstanding anything in article 170, the Governor or Rajpramukh of a State may, if he is of opinion that the Anglo-Indian community needs representation in the Legislative Assembly of the State and is not adequately represented therein, nominate such number of members of the community to the Assembly as he considers appropriate."

I may refer here that article 163 has to be adapted so as to be applicable to Rajpramukhs, under article 238. So, this article which regulates the functions of the Governor is also the article which would regulate the exercise of the functions by the Rajpramukh. So, "notwithstanding anything in article 170, the Governor or Rajpramukh of a State may, if he is of opinion that the Anglo-Indian community needs representation in the Legislative Assembly of the State", and so on. So, my submission to you will be that the words, 'in his discretion' and 'if he is of opinion' have some distinct meaning. The two phrases have different connotations. I need not tell you—as you have been an eminent lawyer—that when two sets of words have been used by the Legislature in one and the same piece of legislation, then they have to be interpreted in different manners. They cannot be said to be identical. My submission is that article 163 does not cover the exercise of the functions of the Rajpramukh under article 333. Even if it does, I am going to argue that whenever particular matters are within the discretion of a particular authority, that discretion

has to be exercised judicially and not capriciously, whimsically or *mala fide*. If it is *mala fide* it ceases to be discretion. My submission is that even his opinion that a particular community has not been represented in the legislature has to be borne on the advice of the ministers concerned. In this particular case, I would like to go a step further and say that as this Constitution has been planned and modelled after the British Constitution, we will have to take the precedents for interpretation as they have evolved under the British Constitution. For that purpose, I would refer, with your permission, to one portion from Mackenzie King's speech when a constitutional crisis occurred in Canada.

3 P.M.

**Mr. Speaker:** The hon. Member's discussion may be a very learned one so far as the Constitution is concerned, but my point is not answered. Will he point out to me any article in the Constitution which gives authority for this Parliament to sit in judgment upon the discretion exercised, rightly or wrongly, by a Governor or a Rajpramukh. What authority has this House to enquire into that kind of thing, much less to discuss about it? That is the question.

**Shri S. S. More:** I will not try to be so learned, but I would refer to the discussion about the Travancore-Cochin Ministry which was initiated in the Council of States...

**Mr. Speaker:** Let there be no reference to what happened in the Council of States.

**Shri S. S. More:** The competence of this House is on par with, and in certain respects even greater than, the competence of the Council of States. If a certain matter becomes relevant and perfectly within the competence of the Council of States, I can accept that particular argument and say that the matter

must be deemed *ipso facto* to be within the competence of this House. I am bringing this point to your notice because there have been occasions where different decisions and rulings have been given by the Chair in the two Houses and a sort of conflict has been involved.

**Mr. Speaker:** We are not concerned with the other House now. Let me have the authority of the Constitution which vests this House with the power to interfere with the discretion or the power exercised by the Rajpramukh.

**Shri S. S. More:** My submission to you is that the Constitution will have to be interpreted as a whole, and there is no particular section. (*Laughter*). I cannot understand the rhyme or reason for the laughter in the House.

**Mr. Speaker:** It is quite easy to understand, although the hon. Member may not like it. (*Laughter*).

**Shri S. S. More:** They are laughing in an unconstitutional manner.

**Mr. Speaker:** The hon. Member will resume his seat. I do not want to hear him any further on this question. Has the Law Minister to say anything about this?

**The Minister of Law and Minority Affairs (Shri Biswas):** If I may say so with respect, the hon. Member has not answered the question which you were pleased to put to him. He has gone into matters which, I submit, are irrelevant. The short point is whether this House is competent to question the exercise of discretion by a Governor or Rajpramukh in the matter of nomination, or in other matters. There is nothing, so far as I can see, either in the letter or in the spirit of the Constitution which vests this House with that authority.

**Mr. Speaker:** I do not want to hear more on this question. The constitutional position is very clear and I cannot consent to this kind of motion.

**PAPERS LAID ON THE TABLE  
STATEMENTS SHOWING ACTION TAKEN BY  
GOVERNMENT ON VARIOUS ASSURANCES  
ETC.**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(1) Supplementary Statement No. I	Fifth Session, 1953 of the House of the People. [See Appendix V, annexure No. 16]
(2) Supplementary Statement No. VI	Fourth Session, 1953, of the House of the People. [See Appendix V, annexure No. 17]
(3) Supplementary Statement No. XI	Third Session, 1953, of the House of the People. [See Appendix V, annexure No. 18]
(4) Supplementary Statement No. XII	Second Session, 1952, of the House of the People. [See Appendix V, annexure No. 19]
(5) Supplementary Statement No. XII	First Session, 1952, of the House of the People. [See Appendix V, annexure No. 20]
(6) Supplementary Statement No. VI	Fifth Session, 1952 of the Provisional Parliament. [See Appendix V, annexure No. 21]
(7) Supplementary Statement No. X	Fourth Session, 1951, of the Provisional Parliament. [See Appendix V, annexure No. 22]

**DEMANDS \* FOR GRANTS—RAILWAYS**

**Mr. Speaker:** Now, the House will proceed with the second stage of the Railway Budget—Voting on Demands for Grants. Has the Opposition come to any arrangement about the cut motions?

**Shri H. N. Mukerjee (Calcutta North-East):** The final selection in regard to the Demands has been made, but in regard to the individual

\*Moved with the previous sanction of the President.

[Shri H. N. Mukerjee]

cut motions, we have not been able to come to any understanding.

**Mr. Speaker:** Let me have the Demand numbers.

**Shri Nambiar** (Mayuram): Numbers 1, 4, 5 and 6 together.

**Mr. Speaker:** Do I take them first?

**Shri Nambiar:** Yes.

**Mr. Speaker:** About the cut motions?

**Shri Nambiar:** All the cut motions may be deemed to have been moved for the purpose of the discussion.

**Mr. Speaker:** As I have stated, formally or informally, the very object of a cut motion is defeated if all of them are huddled together. The proper procedure is to take a cut motion, have a discussion on that, dispose of it and proceed further. The debate then can have some kind of use about it. At the moment, to my mind, it will be a repetition of the same general debate that had taken place once, in a much larger or wider form. The procedure that I would like to adopt is to take up cut motions separately, so that Government also may be in a position to concentrate their attention and give a reply. Apart from Government, I have always felt that it is better in the interests of Members who want to move cut motions, to invite attention to the particular point which they raise in the cut motion, instead of considering the whole thing together and making the debate again as a general one, as I said. Therefore, I wanted to know if the opposition had agreed on the cut motions that should be taken up. If they could not be, then the only alternative would be to take the Demands and go one by one in respect of the cut motions.

**Shri T. B. Vittal Rao** (Khammam): This question came last year also. Generally, we move cut motions on matters of public importance, and during the course of the reply, the

Minister is not able to cover the whole ground. The Deputy-Speaker therefore allowed such of the cut motions on which the Members desired to have a statement by the Minister. That was the understanding given last year.

**Shri Nambiar:** To formally move all the cut motions, the time allowed will never be sufficient. We require much more time. Therefore, what we say is that all the cut motions may be taken as formally moved. We have our particular grievances and there are more than 300 cut motions; it will help considerably if the Members, who have tabled their cut motions, refer to their cut motions in their speech.

**Mr. Speaker:** I do not think there is any particular charm in taking all the cut motions as moved, when the hon. Member himself says that he will raise only a few for discussion to which the hon. Minister may reply. If on record the cut motions go as moved, it is necessary that the replies also should be there.

**Pandit Thakur Das Bhargava** (Gurgaon) rose—

**Shri S. S. More** (Sholapur): May I make one suggestion, Sir?

**Mr. Speaker:** Order, order. Pandit Thakur Das Bhargava wants to say something. Let me hear that.

**पंडित थाकुर दास भार्गव :** मैं आपकी इजाजत से एक सजेशन हाउस के सामने पेश करना चाहता हूँ। चार दिन हो चुके और तकरीबन ३० या ४० मैन्यरान ने जनरल डिसकशन पर तकरीरें कीं। अब जनावर के रूबरू कट मोशन को पेश करने का मौका आया है जिस बबत मी इतनी दिक्कत मालूम होती है कि पता ही नहीं चलता कि कितने कट मोशन हैं, कितने मूँब होंगे और किस बारे में। हाउस में जितने मैन्यर्स मुस्तिलिफ कांस्टीट्यूएंसेज से आये हैं, उन में से ४०

को जनाब व डिप्टी स्पीकर साहब ने बोलने की इजाजत दी और इससे उत्तरादा को इजाजत दी भी नहीं जा सकती थी, क्योंकि टाइम लिमिटेड है। १५, १५ मिनट उन को बोलने को मिलते हैं। लेकिन इस तरह से सारे देश भर की जो ग्रीवान्सेज हैं वह हाउस के सामने नहीं आइं। हमारे यहां इन्हें मैम्बर हैं कि उन सब को कुछ अर्ज करने का मौका नहीं मिल पाया। रेलवे सरकारी सेवा का एक ऐसा मामला है कि जिसके अन्दर सब ही कांस्टीट्यूरेंसीज के मैम्बर ऐसे होंगे कि जिन को कुछ न कुछ रेलवे मिनिस्टर साहब की खिदमत में अर्ज करना होगा।

इसलिये चूंकि यह मुनक्किन नहीं है कि सब मैम्बरान को इत हाउस में यहां बोलने का मौका मिले मैं यह सजेशन हाउस के सामने पेश करना चाहता हूँ कि ऐसा तरीका एडाप्ट कर लिया जाय कि जिससे जो मैम्बर चाहें वे अपनी कांस्टीट्यूरेंसी के मुतालिक ग्रीवान्सेज हाउस के अन्दर दे सकें, मेज पर रख दें, और उसका जवाब थोड़े अरसे के अन्दर हमारे रेलवे मिनिस्टर साहब दे दें।

रेलवे बजट व जनरल बजट के बातें भी मैं आपको याद दिलाना चाहता हूँ कि रेलवे मिनिस्टर साहब और फ़ाइंसेंस मिनिस्टर यह फ़रमाते रहे हैं कि जिन बातों का जवाब हमने नहीं दिया है, उनकी फ़ेहरिस्त बना ली है और हम उन पर गौर करके जवाब देंगे। मैं अदब से अर्ज करना चाहता हूँ कि आनंदेश्वर मैम्बर साहबान के ग्रीवान्सेज और उनके जवाबात हमारी प्रोसेडिंज के अन्दर छप जायं ताकि वह एक कंटीन्युअल चीज हो जाय। मैं अदब से अर्ज करना चाहता हूँ कि अगर आप इस साल पूर्णान को मान लें, तो तिर्फ़ मैं आपका शुक्रगुजार ही नहीं हूँगा बल्कि सारे हाउस को इससे सैटिसफ़ैशन होगा और हर एक मैम्बर को यह संतोष होगा कि उसकी कांस्टीट्यूरेंसी

के ग्रीवान्सेज यहां पर बराबर रखे गये और उनके बारे में कुछ न कुछ जवाब दिया गया। मेरी गुजारिश है कि मेरे इस सजेशन पर गौर करके इसको मंजूर फ़रमाया जाय।

**Mr. Speaker:** That practically comes to what I believe Shri Vittal Rao has suggested. I think we shall have to settle one kind of procedure and not waver from one kind to another, or change from year to year. At the same time, we should not adopt a procedure which has no meaning, if discussions have any meaning at all.

**The Deputy Minister of Railways and Transport (Shri Alagesan):** The hon. Member made a reference to a memorandum. I could not catch it properly.

**Mr. Speaker:** I am just clarifying that. I could catch it all right, but I cannot vouchsafe that I have understood the hon. Member correctly.

**Shri Alagesan:** The hon. Member's statement is not quite correct.

**Mr. Speaker:** His statement may not be correct. I am only taking the substance of his suggestion and that is why I said that it practically means the same thing as was suggested by Pandit Thakur Das Bhargava. So, what I was thinking of was that, any Member who wants to make a suggestion or point out a grievance, whether it relates to his constituency or is general, in respect of these Demands, whether he has moved or tabled a cut motion or not, may give a small memorandum, say of about ten lines at the most, mentioning that point, and the hon. Railway Minister might then give a reply to that. (Hear, hear). I am just suggesting; I have not decided. So, the position will be this. We shall have about three days for discussion on Demands. All these notices must come by the end of the third day and then at leisure the replies may be given and placed on the Table of the House.

**Shri S. S. More:** Sir.....

**Mr. Speaker:** Hon. Members seem to be in a hurry to anticipate.

**Shri S. S. More:** We are not anticipating.

**Mr. Speaker:** That also is an anticipation! I would suggest this procedure. It is entirely in the hands of the Members of the House to decide. I am not keen this way or that way. What I was particular about, I have stated. After all, these suggestions, requests or criticisms, whatever you may like to call them, come in and the replies are given—say, it may take about a week or eight days—then they will go into the proceedings as memoranda.

**Shri Alagesan:** Is it your desire, Sir, that both the memoranda and the replies shall form part of the proceedings.

**Mr. Speaker:** Yes, otherwise the replies are meaningless without the memoranda and mere memoranda without the replies will also mean nothing. The point is, whatever information is given to the House and whatever information is called for should be available to all the Members of the House as well as the public outside irrespective of as to who raised that particular point.

**The Minister of Railways and Transport (Shri L. B. Shastri):** Why should every Member be interested in every constituency? If we send replies to each Member and he comes to know the Government's point of view and what the Government is prepared to do in the matter, that should be enough.

**Mr. Speaker:** I differ from the hon. Railway Minister. The House functions as a whole and therefore it is interested in everything that comes before the House, just as in the matter of questions. If a question is put in the House, though generally I give preference to the Member putting the question to ask his supplementaries, I do not debar other Members from putting supplementary questions.

**Shri L. B. Shastri:** This is a new practice altogether. This has never happened before. During the last two years I had myself stated that as I was not able to cover several points I assured Members that I shall look into each and every point and send replies to them, and that was done. I thought the same thing would be done this year. But, if you consider that this change in procedure will be beneficial to the House and Members, I have no objection.

**श्री गणपति राम (जिला जौनपुर-पूर्व राष्ट्रिय-अनुसूचित जातियाँ):** सभापति जी, जनरल डिस्केशन के समय भी हम हरिजन सदस्यों को बोलने का मौका नहीं मिला, इसलिए मैं आपसे इस्तेदुआ करूँगा कि इस विषय पर हम लोगों को कुछ बोलने का मौका दिया जाय। आज के मेमोरेंडम में हम हर एक चीज मिनिस्टर साहब के सामने नहीं रख सकते। वैसे मैं स्पीकर महोदय की रूलिंग का पूर्णतया समर्थन करता हूँ कि मेमोरेंडम दिया जाय, लेकिन हमें हरिजनों को नीक-रियों के विषय में कुछ कहने का अवसर तो अवश्य दिया जाय।

**अध्यक्ष महोदय:** बोलने का मौका देने की बात अलग है, वह तो सब को मिलेगा, सब का मतलब यह है कि जिनको दे सकते हैं और देना चाहते हैं उनको मिलेगा, हर एक को तो नहीं मिल सकेगा।

**Shri Ramachandra Reddi (Nellore):** If the suggestion, as it now came from the Chair, is adopted, there will be no real discussion on the floor of the House. As far as possible, if the cut motions are moved, discussed and replied to by the Minister in charge of Railways in the House, then there will be some satisfaction, both from the individual point of view and also from the Parliament's discussion point of view. If there are still some more amendments that have not been

covered and Members could not have opportunity of moving them or speaking on them, in such cases I think the Minister might come forward with his replies though they have not been spoken upon on the floor of the House.

**पंडित ठाकुर दास भार्गवः** जनाव वाला, शायद रेडी साहब ने मैंने जो संजेशन दिया है, उसको पूरी तरह से समझा नहीं है। मैंने कभी यह नहीं कहा...

**Mr. Speaker:** I do not want the hon. Member to make a speech on what Mr. Reddi has said.

**Pandit Thakur Das Bhargava:** I only want to add that my suggestion is an additional right to the cut motions procedure and all the discussions thereon. After that a stage will arise when every person will have the opportunity to raise his grievances.

**Mr. Speaker:** The point which I am driving at is this.

I do not mean to suggest that there will be no speeches or that no cut motions shall be moved. That is not the idea. What I say is, I have got this bundle of cut motions, and to huddle up all these together will practically mean covering the whole ground again which we have already done. As we are now trying to establish our procedure, let us try to establish it in a proper manner. Therefore, I was suggesting that instead of huddling all these things together, now that we have had a general debate, we shall have a discussion in respect of each Demand and specific discussion in respect of cut motions. Within the limited time, some selected cut motions may be taken up and only those cut motions should be moved;—not that I should take all the cut motions as moved, which is a meaningless thing, because then, all those cut motions will go into the proceedings without any reply. It is hardly fair or proper to say that all such things, in respect of which hon. Members have not spoken or in respect of which they

did not want to invite pointed attention, should be covered by a separate volume and the Railway Minister should give his reply in respect of each of the cut motions tabled. That is not a proper procedure. That is why I was suggesting that we should take selected Demands,—if there is time, we may take further Demands,—and then in respect of those Demands have selected cut motions. That has been the convention.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Yes, Sir, and why should it be broken now?

**Shri Ramachandra Reddi:** In regard to the selection of Demands, there has been no common agreement or selection.

**Mr. Speaker:** Let us start with Demand No. 1. I have no objection. We may take up one after another Demands Nos. 1, 2, 3, and 4. I understand that the Communist Party wants a discussion on these Demands.

**Shri L. B. Shastri:** It would be better if you give the Members of the Opposition and the other Members of the House time to discuss and decide within fifteen minutes the cut motions which they would like to move.

**Mr. Speaker:** I am prepared to do that. All that I want is a really good discussion, instead of a rambling discussion. If the House is agreeable—and the Opposition particularly—we might reassemble at 4 o'clock after having a brief adjournment.

**Shri Nambiar:** We have no objection to pointing out certain cut motions on which a discussion may take place, but we have objection to ruling out certain cut motions which we want to move even though we may not get a reply to them for want of time. The reason is that we have a grievance, and that grievance must be recorded.

**Mr. Speaker:** It would be perfectly competent for the Member to put it

[Mr. Speaker]

in his memorandum, instead of having it as a cut motion. Let us have selected Demands.

**Shri K. K. Basu** (Diamond Harbour): Even if your suggestion is accepted, and selected cut motions are moved, I take it the memorandum idea is still there.

**Mr. Speaker:** Yes.

**Shri K. K. Basu:** I am asking because the hon. Minister seemed to be against memoranda being given.

**Mr. Speaker:** No. Even after cut motions are moved, memoranda can be submitted.

**Shri Alagesan:** Regarding this question of memoranda, I would respectfully urge that the Railway Ministry cannot be treated differently from other Ministries. After all, it is for the Opposition parties to come to an agreed settlement as regards the cut motions on which they would like to have a discussion in this House. For their failure, you cannot be calling upon each and every Member to submit memoranda, and also call upon the Minister to submit replies in order that they may form part of the proceedings. In that case, I can as well suggest: why waste the time of the House for these three days? Every Member can send up a memorandum and can have the reply, and both the documents will form part of the proceedings.

**Mr. Speaker:** Let us clarify that point, because any time taken on this is time put to a good use. I had suggested that the memoranda shall not exceed ten lines each. That is one limitation. The other limitation is that one Member should submit only one memorandum—not more than one. That will automatically limit the number. The point is that we must evolve some procedure for having a better discussion.

**Shri S. S. More:** With your permission, this formula of one-memorandum-one-Member—may I point out

—will be a handicap to us, because we represent quite a large area.

**Mr. Speaker:** I understand that point, but all that a Member wants cannot be conceded. Then the only procedure that I shall have to adopt—if this be the attitude of Members—I would say, let us take each Demand and each cut motion thereon in the order in which the cut motions have been printed. Let only such of them as are actually discussed in the House go into the proceedings.

**Shri V. G. Deshpande** (Guna): No, Sir. We accept the Chair's recommendations.

**Dr. Lanka Sundaram** (Visakhapatnam): The suggestion about giving memoranda and getting a reply is really good, but there is one difficulty. Any parliamentary discussion must be available and accessible to the Press and the public. I am therefore making a suggestion to you for your consideration, namely, that these memoranda and the replies thereto may be made readily available to the Press also.

**Mr. Speaker:** Yes. When they are placed on the Table, they are the property of the House and the public. My only point was with regard to the objection raised by others and sought to be reinforced by Mr. More, namely, that all the cut motions should be replied to fully, and all that kind of thing. Now, I am not agreeable to that procedure. It cannot be done; it is impossible. Therefore, if you want to curtail the discussion and have attention drawn pointedly to certain subjects, then—I am repeating it—select your cut motions: let them be discussed. In addition to that, I have suggested a small facility of bringing to the notice of the Railway Minister some specific and important grievances of a particular locality—not the general grievances.

**Pandit Thakur Das Bhargava:** They are not in the nature of cut motions at all nor do they provide a substitution for the cut motion procedure.

**Mr. Speaker:** Quite true. It is not the idea, however, that if cut motions cannot be moved in large numbers we shall discuss half a dozen of them at full length for two days and then send in hundreds of memoranda in respect of all and sundry things. That cannot be done. One cannot have it both ways.

**Shri Nambiar:** Can the memoranda contain the points already raised in the cut motions moved in the House?

**Mr. Speaker:** That will not be conducive to the carrying out of the procedure suggested in regard to this matter. If Members want to have an agreed list of cut motions, I am prepared to adjourn the House. Let us adjourn for half an hour and then meet. Meanwhile, Members can select their cut motions, whatever they may be.

**Shri Frank Anthony (Nominated—Anglo-Indians):** Fifteen minutes would be enough.

**Mr. Speaker:** I think Members should have at least some twenty minutes.

**Shri Nambiar:** Without adjournment of the House itself, we are prepared to agree among ourselves regarding certain cut motions.

**Shri N. C. Chatterjee (Hooghly):** I submit that we should agree to your suggestion for the sake of having a really effective discussion. It is advantageous both from our point of view as well as from the Government point of view that we should focus our attention on certain selected cut motions, without taking away the right of a Member to bring to the attention of the Minister a particular grievance. Therefore, the course you have suggested will meet that point of view, and I submit that there should be a short adjournment, so that we may put our heads together and make a selection of the cut motions.

**Shri Raghavaiah (Ongole):** You said just now, Sir, that one Member can submit only one memorandum and that memorandum too should not

exceed ten lines, in which case the Member will not be able to raise all the subjects that he wants to raise. So, should the memorandum contain only one subject or can it contain more subjects within that length?

**Mr. Speaker:** That would defeat the object of this procedure. Now, for how long shall we adjourn? For twenty minutes?

**Some Hon. Members:** Till quarter to four.

**Mr. Speaker:** Very well.

*The House, then adjourned till a Quarter to Four of the Clock.*

*The House re-assembled at a Quarter to Four of the Clock.*

**[MR DEPUTY-SPEAKER in the Chair]**

**Dr. Lanka Sundaram:** Sir, in the light of the direction given by the Speaker before the House adjourned, spokesman of the Opposition met together and they have arrived at the following agreed cut motions, as far as Demand No. 1, is concerned:

No. 1, 5, 11, 26, 32, 64, 74, 78, 87, 93, 160 and 167.

These will be moved in the name of the Opposition. The other Demands are now being looked into. In order that the proceedings of the House may not be delayed, there are three speakers available now who can carry on the debate on this side at least. Meanwhile, the other Members may complete the work and join us. Mr. Anthony will open the debate, Sir, on Demand No. 1, and others will follow.

**Mr. Deputy-Speaker:** What is the object of having so many cut motions? It is only for the convenience of the Opposition?

**Dr. Lanka Sundaram:** There are as many as 442 cut motions. As it has been submitted earlier, I believe Demands No. 1, 4, 5 and 6 will occupy the greater portion of the time in this debate, and on each Demand about eight or ten special points will be focussed in this debate.

**Shri L. B. Shastri:** The Speaker said that hon. Members will present memoranda and that replies to them should be placed on the Table of the House in eight or nine days' time. I am afraid that the time of eight or nine days that he has fixed will not be adequate. I would therefore suggest that the time should be left to us. We will of course try to reply as early as possible.

**Shri K. K. Basu:** It should be within the session.

**Mr. Deputy-Speaker:** In as reasonable a time as possible within the session. Now I will place the Demand before the House.

**DEMAND No. 1—RAILWAY BOARD**

**Mr. Deputy-Speaker:** Motion is:

"That a sum not exceeding Rs. 38,80,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Railway Board'."

*Recognition of Trade Unions*

**Dr. Lanka Sundaram:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Policy with regard to staff*

**Shri Frank Anthony:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Short supply of wagons for transporting coal from collieries*

**Shri T. B. Vittal Rao:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Review of cases victimised under Safeguarding of National Security Rules*

**Shri Nambari:** I beg to Move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Representation of Scheduled Castes*

**Shri Veeraswamy (Mayuram—Resigned—Sch. Castes):** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Representation of Chenchus (Hill Tribes) of Andhra*

**Shri Gadilingana Gowd (Kurnool):** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Reduction of pay of high officials to a maximum of Rs. 2,000*

**Shri Sivamurthi Swami (Kushtagi):** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Passenger amenities*

**Shri Damodara Menon (Kozhikode):** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Expenditure on foreign technicians etc. at Chittaranjan*

**Shri H. N. Mukerjee:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Recruitment of 'Casual labour'*

**Shri Nambari:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Strictures passed by Public Accounts Committee etc.*

**Shri S. S. More:** I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

*Creation of a Committee to examine  
rate structure*

**Shri Tulsidas** (Mehsana West): I beg to move:

"That the demand under the head 'Railway Board' be reduced by Rs. 100."

**Mr. Deputy-Speaker:** All these cut motions have been moved and are now placed before the House. Now are speeches going to be confined to cut motion No. 1?

**Shri Frank Anthony:** They will be confined to Demand No. 1. My cut motion refers to the policy of the Railway Board.

**Mr. Deputy-Speaker:** How much time hon. Members would like to take? There are a number of hon. Members who have been saying during the General Discussion that they have no time. I will give opportunities to hon. Members who did not participate in the discussion then and of course to leaders or spokesmen of the Groups for whom also I will give an opportunity. Members other than the leaders may speak for ten minutes.

**Shri Nambiar:** On the Congress side, there is nothing to speak; they have no cut motions. (Interruptions)

**Mr. Deputy-Speaker:** Now, it is fifteen minutes for the leaders of those Groups, and for others ten minutes, and if possible five minutes.

**Shri Frank Anthony:** My cut motion refers to the policy of the Railway Board with regard to staff. In the very limited time at my disposal, I propose to deal with as many problems as quickly as possible.

First of all, I would particularly like to request the Railway Minister to reconsider the decision with regard to giving priority to the children of railwaymen in respect of employment on the Railways. I know that this plea has been turned down by the Railway Administration on the ground that it offends the Constitution. But I respectfully submit that the view taken by the Administration is neither a valid nor, in my opinion, a tenable one.

I am not asking for preferential treatment. Today the Railways do have reservation for certain categories of people; for instance, there are reservations for war service candidates, for refugees. All I am asking for is that at least 25 per cent. of the appointments in Class III and IV be reserved for the children of railwaymen and I say that this will go a long way to rehabilitate the morale of the Railways. It is a recognised fact that much of the loyalty to traditions, much of the loyalty to service, the *esprit de corps*, was due to the fact that in the past children of railwaymen did get some priority and I would underline this by referring to what a railwayman himself told me. We put it graphically even picturesquely; he said he had come from such a long line of railwaymen that if somebody cut his veins, steam engines would come out of them. That is what you had got in the past: men who had served, their sons, grandsons and great grandsons—they developed certain hereditary aptitude, hereditary traditions of service.

My next point refers to a serious matter. I think the Railway Administration is depriving the railwaymen of overtime. The Minister knows that the Adjudicator's award laid down that hours of duty for overtime would be calculated on a weekly basis—a 48 hour a week or a 54 hour a week. The limit of human endurance was calculated on a weekly basis. I regret to say that the Railway Administration is calculating the hours of duty and overtime not on a weekly or a fortnightly basis. What is the result? Today particularly the running staff are overworked, very much in the first week or the first fortnight. They may have to put in about 100 to 120 hours in one week; for the first two weeks they are overworked, for the remaining two weeks they are given excessive rest.

There is another aspect of the Adjudicator's award. It is very categorical and lays down that running staff must be deemed to be on duty from the time of signing on till the time of signing off. It is on page 84. I want

[Shri Frank Anthony]

to ask: what is being done in respect of this? Overtime and duty are not calculated from the time of signing on to signing off.

4 P.M.

There is another point; it is an important point. I would ask the Minister to apply his mind to this. I feel that railwaymen are being illegally deprived of gratuity by the Railway Administration. The Minister knows as well as I do that we have a plethora of industrial court decisions in this country, all bearing on one point, namely that where a man has put in fifteen years of service, if he is not dismissed or removed from service for misconduct, even if he resigns he will be eligible for gratuity; it is no favour. I can give to the Railway Minister many cases where men after more than fifteen years of an unblemished record of service, were not given their gratuity; and recently there was a case from Kanpur where after 32 years of service a man could not get gratuity because he wanted voluntary retirement; the authorities said that he will not be entitled to gratuity. This is not an instrument of oppression and the Railway Administration cannot use the grant of gratuity as an instrument of coercion.

Then, Sir, I would refer to another long standing grievance which is a matter that I have already raised with the Railway Board and in respect of which I have received no satisfactory reply. I am talking of the deprivation of the channels of promotion in respect of loco staff on the former M. & S.M. Railway and 'A' grade drivers of Allahabad division. I would ask the Minister to pay particular attention to this. They were recruited many years ago, some of them as far back as 1943. They were recruited and they were guaranteed certain channels of promotion. The S.S.L.C. was the qualification for recruitment, the middle school examination was accepted as an equivalent. They had certain guaranteed channel of promotion, namely, apprentice firemen, firemen 'A'

grade, shunter, driver. But what has happened. In 1948, the Railway organisation brought in some new rule, but tragically they have brought it in with retrospective effect, classifying staff as literates on the one side and semi-literates or illiterates on the other. These men who were in the upper rungs with certain guaranteed channels of promotion, they have now been lumped with the illiterate and the semi-literate; as an anaemic compromise, my representing the matter, they were told that they would be put out as 'B' grade firemen; but that is not right. They had guaranteed channels of promotion according to the terms and covenants when they entered into service; they were guaranteed apprentice fireman, fireman grade 'A', shunter, and driver. I respectfully submit that what is now being done should not be done.

The 'A' grade drivers in the Allahabad division are also in a similar position. They were men who had this guaranteed channel of promotion—apprentice fireman, fireman grade 'A' shunter and driver. Today they have been lumped together with the illiterate and semi-literate staff and seniority is to be determined purely on the length of service. A man who was recruited into a particular category of promotion has now been lumped with the lowest category and may be superseded by the most illiterate person in the lowest category of staff. I have already represented the matter to the General Manager of the Northern Railway and I propose to represent it to the Minister of Railways in greater detail. Similarly the senior staff on the Ferozepur division have also been made to suffer. These are the anomalies they are suffering from by being lumped together with semi-literate staff.

There is a grievance which requires the immediate attention of the Railway Minister. It is the casual and unsympathetic way in which alternative employment is sought to be given to railwaymen. The Railways have admitted that it is their duty to find reasonable alternative employment for men who have been rendered medically unfit but

not altogether unfit for service; they have laid down their own definition of 'reasonable alternative employment'. You will find that in the case of running staff 'reasonable alternative employment' means this: that a man, if he is a driver, should get his basic salary plus half of his allowances. What has happened? I can illustrate it with two examples. One is the case of a mail driver who lost his leg because his train was sabotaged. He was a confirmed mail driver. His total emoluments were in the region of Rs. 645, i.e., Rs. 350 basic pay plus allowances. What has he been offered?—a post of a clerk on Rs. 130 a month. There is another driver from Arkornam by the name of Alexander. He was a confirmed mail and express driver getting altogether Rs. 545 a month. On the Railway's own interpretation of "reasonable" he should have been offered alternative employment in the region of Rs. 400. He is now offered a job completely out of his line as a telephone clerk on Rs. 120. And the tragedy is this, that if they refuse these niggardly, unreasonable offers of alternative employment they stand in danger of not receiving their gratuity. This is a serious matter and I would ask the Railway Minister to see that reasonable alternative employment, as laid down by the Railway circulars, is given.

Then there is this question of drastic, unnecessary punishments. I have been reared in a very strict school of discipline, but today I regret to say in some quarters of Railway officialdom discipline is confused with oppression. Sometimes young or inexperienced officers think that they can command the respect of their men by tyrannising over them. Another aspect of this drastic, unnecessary punishment is this. There seems to be no uniformity in meting out punishment. I know of several cases of railwaymen committing the same mistakes. One man is warned and the other man, for making precisely the same mistake, is degraded from a passenger to a goods driver. He loses about Rs. 200 a month, and his increment is stopped for two years.

Then there is this question of suspension. I would ask the Minister to pay personal attention to this. It is a matter which has created and continues to create considerable resentment among the men. To begin with, the Minister is aware of the rules, as I am. When a man is prosecuted by the police, he may be suspended. The discretion is vested with the officials, but the average official does not apply his mind to the case. As soon as the police present a challan—it may not involve moral turpitude or misconduct—but merely because a challan has been presented, the man is suspended; and the case may take four years. The employee is first on half pay, then on one-third pay. His family is virtually starved. I will give the Minister an example of a senior railwayman of Villupuram. He was caught up in an altercation with a bus conductor. It was a case of common *mar peet* or assault, at the most a case under section 323, but because the police were in league with the conductor they made it some kind of a cognizable offence. Promptly that man was suspended. The man may have slapped the bus conductor because the latter is alleged to have insulted his wife, but it did not involve moral turpitude or misconduct with regard to his job. He was suspended because the police put up some kind of a pettifogging cognizable case. There is this discretion given, and it should be exercised properly.

And then an even more serious position is this where men are suspended not on alleged police charges, but where they are charged departmentally and suspended arbitrarily. There is the case of one driver Reneaux. His ballast wagon is supposed to have been derailed. He said: "It is not my fault". No explanation was called for, no charge-sheet was given. He was immediately suspended. He may have to waste two or three years before the Railway red-tape comes to a decision, and in the meanwhile he has to live on one-third wages. These matters, I submit, should not be allowed to be carried on in this way.

[**Shri Frank Anthony**]

Then there are these running rooms. I have seen some of these running rooms, and to describe them as disgraceful is to use a euphemism. The running rooms, for example, at Macherla, Dronachallam, Tadapelli and Bezwada are unfit for human habitation. On an average they accommodate 15 persons. There are four dirty cots, dirtier linen, and still dirtier water—so-called drinking water. The sanitary conditions beggar description. How does the Minister expect the men to give even partially of their best under these conditions? The conditions on the other Railways are not nearly as bad: they are particularly bad on the Southern Railway running rooms: the conditions are absolutely disgraceful.

Then I have a reference to make to the *ad hoc* Tribunal. I feel that the terms of reference have been unduly restricted. With what result? You will find that there are several categories—I have sent them to Shri Shankar Saran, but I do not think he will be allowed to consider them because of the restricted terms of reference of the *ad hoc* Tribunal. There is also a case which I have sent to the Minister. It was passed on to the Railway Board, and I got an utterly unsatisfactory and unimaginative reply. Look at the position of the 'C' Grade guards of the former East Indian Railway. They were men who had certain channels of promotion. Suddenly in 1950, some weird rule was brought out, and retrospectively what has happened to these 'C' Grade guards? Men junior to them, men recruited long after them, men confirmed long after them are superseding them because the Railway Board suddenly took it into its head in 1950 to have a fictitious list for this new type of recruits. It is absolutely indefensible.

**Dr. Lanka Sundaram:** Fictitious list?

**Shri Frank Anthony:** Yes. They have fictitious or 'shadow' lists which are not filled for ten years, but after the men are recruited, they are put on these fictitious 'shadow' lists, and they

get five or ten years credit in seniority. The whole thing is fantastic, and yet I got this wooden-headed reply from the Railway Board that there is nothing wrong with it.

**Shri N. C. Chatterjee:** What is fictitious?

**Shri Frank Anthony:** It is a fictitious 'shadow' list in the sense that the Railways say that in this 'C' Grade, there will be a fictitious list: the men are not available, but 25 per cent. of jobs, say, will have to be kept for men to be recruited from certain cadres. Those men are not recruited for ten years, but the fictitious list is started earlier. Suppose the fictitious list is started in 1945, and the first man is available in 1950, he gets his superiority in the grade, from 1945 for the fictitious list was started in 1945. His superiority is dictated by the fictitious list started in 1945, although he was not working in 1945. This is a fantastic position. But there it is, and I have got this reply from the Railway Board.

Then there are the stationmasters. I would ask the hon. Minister to look into their case. Their anomalous position is undermined by the fact that they are in the grade of Rs. 644-170. Now what is the anomaly? A stationmaster has under him and subordinate to him booking clerks, parcel clerks, ticket collectors and others getting different and higher scales of pay. The position is obviously anomalous.

May I say a word about the section controllers and the class II officers, and I will have done. The case of the section controllers also went by default at the hands of the Central Pay Commission. Their case was bad initially, but the revised scales start at Rs. 30 less. To make their bad case worse, today their expected channels of promotion have been further circumscribed. I shall send further details to the hon. Minister.

Finally I want to say this about the class II officers. I have always maintained that the class II officers—I know my class I friends may smirk a little

with incredulity when I say it—are the linchpin of the railway service. They are the men who held your railway service together under the impact of all the ravages brought about by Partition, but they have received and they continue to receive a raw deal. I do not think the hon. Minister has had the time to apply his mind to their case. I propose to send him details of the case, but I would just indicate two things. The hon. Minister announced certain annual vacancies, but even these annual vacancies, meagre as they are, are not being filled, I would say this that the class II men have their greatest grievance because the overall percentage of class II officers promoted is only 4 per cent. or 5 per cent. But what is the position with their counterparts in the Posts and Telegraphs Department? In the Posts and Telegraphs Department, the class II man has a mandatory reservation of 50 per cent. in the senior scale, and he has absolutely imperative reservation of about 25 per cent. in the administrative scale. Today on the Railways, your class II men may sneak into the senior administrative scale. I remember in the Central Pay Commission we laid down as our aim that in this new democracy in India, even the humblest railwayman, if qualified by character and ability should become the Chairman of the Railway Board. But what has happened? Under the rules evolved by your class I officers,—men who want to keep class I as their close preserve, a subordinate can never rise to the junior administrative rank, he can never dream of becoming a deputy, and he can never in his wildest dreams become the head of the department. This is quite wrong, and it is because your class I men have so evolved the rules as to make it impossible even for the most brilliant class II officer to rise even to junior administrative rank.

**Shri Tulsidas:** I have moved a cut motion with regard to the necessity of setting up a committee to examine the rate structure. From a reading of the Budget speech and the reply to the debate given by the hon. Minister, it appears he feels that the

present rate structure does not require any change. The hon. Minister gave certain figures and said that our rates have only been about 90 per cent. while the operating cost has gone up by 238 per cent. and therefore there is no reason why the rate structure should be revised at present.

But I would like to draw the attention of the hon. Minister to one fact, viz. that during the last three or four years, there has been an average increase in the rates in different places, and the rates have gone up by three or four times. Now the rates have been fixed on what they call a telescopic basis. Formerly, there were certain freight rates which were different for different industries, and had been fixed on a flat or horizontal basis. There were special rates between stations as well. But now the rates have all been fixed on a telescopic basis, with the result that they have increased by three or four times.

I shall give a specific instance in point, viz. the case of the sugar industry. Formerly, sugar was transported from the north to the south, at a flat rate of Re. 1 per maund or a little over that. But now it is nearly Rs. 3 per maund. Therefore it is no good saying that the rates have been increased only by about 90 per cent. on the whole. I have given only one instance, but there are many other cases, where the rate structure has gone up much more.

When the hon. Minister said that only a 90 per cent. increase had been made, he gave us the figures for 1938-39, when the cargoes and goods available were not to the full carrying capacity of the Railways. Plenty of wagons were available always, and the Railways used to carry only about 65 per cent. or 70 per cent. of the goods. But now they do not have enough wagons, and they carrying much more than they used to carry before. From this point of view also, if we consider the rate structure, we find that it is really a burden on the economy of the country.

It was stated that the operating ratio has increased by 238 per cent. as compared with that in 1938-39. E

[*Shri Tulsidas*]

would like to remind the hon. Minister that when the company-managed railways were there, even up to the year 1946-47, they had an operating ratio of only 55 to 60 per cent. The hon. Minister has given us the figures in respect of the other countries as well, where the ratio is much higher. I quite agree with him that the operating ratio is higher in other countries. But we must remember that in other countries the Railways carry only a very small percentage of the cargo. In America, only 14 per cent. of the total cargo is carried by the railways, while the rest is all carried by road transport. But in our country, as road transport has not yet properly developed, we have to depend mostly on the Railways, and it is therefore very necessary that the Railways have to be amenable to the conditions in our country, and full facilities should be given for the transport of the goods. Until that is done, there is no use saying that in America, it is 105 per cent. in England it is 103 per cent. or that it is 100.5 in Germany. But from the way in which we are rehabilitating the railways, and the way in which we are buying new rolling-stock, I feel that it will not be possible for the Railways to carry the entire goods traffic of the country. That being the position, the hon. Minister has to think in terms of providing more road transport facilities. Till then, the transport bottleneck in the country will be a great problem to tackle with. Even though I have not participated in the general discussion, I do not want to go into the general question, but as I said earlier, the development of transport is really the key to the development of our industries, and unless the Railways are in a position to meet the entire transport needs of the country in respect of carriage of goods, our development plans will be a great failure.

I could give just one example in this connection. The steel factory is going to be shortly set up, and just imagine the transport facilities needed to carry the raw materials and other stores first to the site of the factory. After the factory starts production, the steel

produced will have to be transported to the distributing centres. All this will require increased transport facilities. At the rate at which we are rehabilitating our Railways, we shall never be able to cope with the problem either of carrying the raw materials to the factory, or of carrying the steel produced or other manufactured goods to the distributing centres, unless we have a properly developed road transport system.

Next I come to travel concessions to hill stations. Though concessions have been given to the lower class passengers, still, the abolition of the highest class, and the increase of the distance from 50 to 150 miles have really taken away a certain part of the concessions. Formerly the concession was available for hill stations, for distances greater than 50 miles, but now the distance has been extended to 150 miles, and thereby the concession has really been taken away to a certain extent. I shall just give one or two examples. If a person wants to go from Bombay to Matheran or Mahabaleshwar, or from Ahmedabad to Mount Abu, he will not get any concession, because the distance has now been increased to 150 miles, whereas the distance between these places is less than 150 miles. Sir, that is what I feel.

**Mr. Deputy-Speaker:** Go to Otacamund—pay a little more.

**Shri Tulsidas:** To second class and third class, to all classes the concession is given. It was over 50 miles but it is now over 150 miles. The concession that is given is no concession at all. If a concession is granted, it should be granted uniformly.

With regard to passenger traffic, you will observe when you travel in the railways, that a full load of passengers is carried. The carrying capacity of the coach may be a certain number but you always find that there are at least 50 per cent. more. Therefore, when the passenger fares are increased they may not be more as compared to the rise in working costs—the increase in revenue to the railways must be much more. As I

pointed out, even in the case of the goods, the railways are carrying more than their capacity. What I find is that the operating cost is not much more. We are not allowing depreciation to a large extent, the depreciation we are allowing is very small. If you really charge proper depreciation, in my opinion, the railway budget will be a deficit one. We are only charging Rs. 34 crores at present on a capital at charge of Rs. 850 crores or so. If you do it at the replacement value, then this Rs. 30 crores would be nothing. It would cost at least three or four times. If you see from the strictly accounts point of view, this is a surplus budget but, if you see from the point of view of the real value, it is a deficit budget. If that is the position, it is much more important that we shall have to think in terms of the road transport. It is not possible for the railways to cope with this, because we have not been able to rehabilitate the railways in the way the transport of the country would require. I would like to know from the Railway Minister the amount of increase in staff as compared with the goods or passengers carried, the tonnage carried or the number of passengers carried. The passengers carried are less in number but the increase in staff is more.

**Shri Venkataraman (Tanjore):**  
There are more trains.

**Shri Tulsidas:** I would like to know the ratio of the increase in the number of trains to the increase in staff. I do not grudge more staff. What I am trying to say is that with regard to operating ratio, the efficiency is so low that work which formerly one person used to do requires now two persons. That is one of the reasons for increase in staff. It is not because of the extra trains. I would like to know from the Railways and Transport Minister whether my presumption is correct or not. I feel, Sir, with proper dearness allowance and all the amenities having been provided, the staff must put in work that is necessary to keep the railways in proper shape.

772 PSD.

There are one or two other points which I would like to touch upon but I will deal with them when I speak on my cut motions.

**Shri Raghavaiah:** The cut motions which I have tabled under Demand No. 1 relate to the confirmation of casual labour, the reinstatement of railway employees who have been discharged from service, the removal of the grievances of A.S.Ms and S.Ms. in the Southern Railway and the question of the house rent allowance, which should be increased instead of being cut, and such other grievances relating to the employees in the railway department.

At the outset, I would like to draw the attention of the House to the excellent and glowing tributes paid by the Railway Minister to the staff of the railway department. This will be welcomed by all sections of the railway employees provided it is translated into rupees, annas and pies. Until and unless that is done, there is no reason why the employees of the railway department should not have any grievances against the Railway Administration as such.

Coming to the grievances of the staff, who are the basis of the efficiency of the railways in our country, the first tribute that is paid by the Railway Ministry is in the shape of house rents. From 10 per cent. the railway employees are now given a reduced figure. There has been a cut. I do not have the actual figures for the whole country, but taking for instance the Golden Rock Workshop, it comes to a cut in the wages of the railway employees to the extent of Rs. 23,000. This is the first tribute paid by the Railway Minister. Today we find something like 9 lakhs of workers in the railways of the country. Calculating this 10 per cent. towards the house rent, it runs into some tens of lakhs of rupees. This has been cut from the wages of the employees.

Secondly, I come to the question of confirmation of casual labour. Let us see the condition of this casual labour that is taken for the construction or

[**Shri Raghavaiah**]

repair of tracks or other miscellaneous work. Everybody knows what an ordinary contractor does. If he has some work, he gets a cooly for 8 annas or 6 annas or 4 annas per day. It depends upon the pressure of demand of labour. You just get them for so much a day and then send them off. They have no dearness or other allowance. Similarly, these people are employed and sent out. Like this, lakhs of labourers are working in the railway department. My suggestion to the Railway Minister is to increase the approved list instead of taking a large number of labourers as casual. In fact, the workers who are classified as temporary or casual work for about 11 months in the year. They do not have any of the facilities which the ordinary railway workers get. There is no dearness allowance or house-rent allowance or anything like that. They are just utilised and kicked off. My suggestion is that if you increase the approved list and grade them and give them all facilities, then you will be really translating your tributes into rupees, annas and pies.

Coming to the question of the reinstatement of railway workers. Railway workers in the whole of this country have been discharged not because they did not discharge their duties properly. The hon. Minister for Home Affairs, discussing last time the question of victimisation of these workers with regard to the resolution moved by my hon. friend, Mr. Nambiar, said that none of the workers in the railways, Northern, Western, Southern or North-Eastern, have been discharged from their duties for political reasons or reasons like that but because they did not discharge their duties. Here is a typical example of how these workers were discharged. These workers are from Nagpur. This is an official document and I think the hon. Minister will certainly appreciate the contents of this official document—it is not a document of any trade union or of any Member of the Opposition, but it is from Ellis Harris,

Nagpur, and it is a brief letter addressed to K. Ramachandran.

"I am sorry that the information required in your D.O. No. ..... dated ..... could not be sent earlier.

The following is a list of those who are suspected of indulging in communist activities, all but the last five being given by the Secretary, Indian Labour Union, Nagpur Branch."

He means that these workers are engaged in communist activities and should therefore, be victimised.

**Shri L. B. Shastri:** Will the hon. Member kindly give the date?

**Shri Raghavaiah:** It is dated 2nd November 1948. This is how workers are discharged. They are sent away for communist activities. The hon. Minister of Home Affairs said in the course of the debate on a Resolution the other day that none of the workers were discharged for political reasons, but they were discharged because they did not discharge their duties properly. That is exactly what the Home Minister said.

**Shri L. B. Shastri:** Since the present Home Minister took over, there was no such discharge. He was not talking about the period 1948 or earlier.

**Shri Raghavaiah:** Whether he was Minister at that time or not, he replied in that manner and we have to go by the official reply.

In respect of employees on different Railways in the country, cases were foisted on some of them on false charges, and even those foisted charges were exposed because they went to the courts and sometimes even to the Supreme Court. Still, they have not been reinstated. From time to time Government say that they are just considering the question—they are going on considering for years together. When an employee is acquitted by a court of law, it is the duty of the department to see that he is reinstated, because there is nothing

wrong with regard to the discharge of his duties. The Railway Department did not reinstate them and did not even give their provident fund accumulation. On the other hand, if the Railways do not want to keep them in service, they should have paid off their provident fund amount and have declared that, though they had been acquitted by the court, they should not be employed in future as there is suspicion on their conduct. Why do they not come with a categorical statement of policy defining their attitude towards these workers, who are starving? A modicum of humanitarian feeling on the part of the administration will certainly make them understand that without reinstatement or without getting their provident fund amounts, the workers will be starving. I hope the hon. Minister will give a patient hearing and show a generous attitude and see that those employees are reinstated.

Coming to the grievances of the stationmasters and assistant stationmasters, this question has been referred to by my predecessor, Shri Frank Anthony. Suffice it for me to read one of the memoranda from the assistant stationmasters and stationmasters. This is what they say.

A committee has been recently appointed to go into the upgrading of assistant stationmasters and stationmasters. That committee has given certain wondrous proposals. The feelings of the assistant stationmasters and stationmasters have been expressed by themselves, which is better than my expressing them.

A clerk who is recruited to a post is placed in the scale of the stationmaster. An increment of Rs. 4 is added to the stationmaster's starting salary just to show a difference. The direct recruitment of stationmasters was, of course, tried on certain Railway stations, but it was found that such staff were not competent.

The committee has graded these assistant stationmasters and stationmasters in a certain way. The demand of the assistant stationmasters and

stationmasters is briefly this—50 per cent. of the A.S.Ms. to be posted in the grade Rs. 100—Rs. 185. 40 per cent. to be posted in the grade of Rs. 150—225, 10 per cent. in a certain higher grade according to the Administration's convenience. They have also got a simple grievance. In certain Railways, the stationmasters are divided or designated as I, II and III, which really causes some confusion and gives scope for the misapplication of the scales. All that they want is that they should be broadly categorised as stationmasters and assistant stationmasters as that would facilitate the application of the scales of pay. I hope the hon. Minister will certainly bear in mind the good services that have been rendered by these employees, because on them depend the efficiency of the Railway Administration generally, and I trust that he will translate his tributes into rupees, annas and pies and see that justice is done to the employees so that they may be enabled to continue their good service for the Railways in future.

**Dr. Jaisoorya** (Medak): I thank you for the kindness in allowing me to speak. I wish to limit myself, as much as possible, only to certain specific aspects. The Railway Minister has read out on page 21 of his speech—

"The negotiating machinery at all levels has functioned well. Many issues including complicated ones have been ironed out successfully. I wish there were more frequent meetings and talks at Divisional or Regional and Zonal levels which would help in resolving many problems in the initial stages."

I am fully in sympathy with this and I wish to support him whole-heartedly with regard to the point, "I wish there were more frequent meetings and talks at Divisional or Regional and Zonal levels which would help in resolving many problems in the initial stages". The misfortune is that they are not taking place, and if they are not taking place, items (i) and (ii)

[Dr. Jaisoorya]

of his statement are also incorrect. He has been misled. Now, I want to know the reason for this. There is good will; the Railway Minister sincerely wants something to be done, and why is he not succeeding? The misfortune is, that though I am not a railway man circumstances have brought me in contact with the Railways for the last fifteen years and I happen to know the inside facts which are not so flattering, with the result that I am not able to agree with the hon. lady Member who went into a poetic effusion, obviously on the material supplied to all. We are concerned here with a huge organisation, the biggest investment of the Government of India and the people of India, one single organisation which is the biggest employer and which also has to earn money. Therefore, it is our major industry. We would all like to see that it functions well. There is no question of difference of opinion on that point. Since this is one of the huge organisations that the British built, it is peculiarly British in its outlook, and that British outlook, that steel frame has not yet changed. It is changing in other departments, or is on the point of changing. But, why these things are not successful? There are on one side nine lakhs of workers and on the other the Railway Administration. Whether right or wrong, we want to go into the merits of the case. There is a tremendous discontent among the workers. In fact I have not seen so much discontent before as in the last three years. We have to analyse what is wrong. Either the workers are at fault or there is something wrong with the machinery, and machinery means the men that run the machine. I may for instance, beg leave of you, Sir, to quote from Mr. Paul Appleby's report:

“Personnel administration here has too much feudalistic heritage, too much academic and ‘intellectuality’ orientation, too little administrative action and human relations orientation, and is too de-

fensive of the ‘rights’ of existing personnel. There are too many forms of class, rank and prerogative consciousness, too much insistence on too uniform concentration of communication in formal channels, too much cross reference including too many reviews of administrative papers by legal officers, too much control of detail, too much pre-occupation with ‘saving’ rupees and too little with larger effectiveness. Clearance is slow and laborious. Responsibility is diffused and concealed rather than concentrated and clearly identified. Action is retarded before the fact, and insufficiently evaluated in course and after the fact.”

This is an American Expert. Take our own Mr. Gorwala:

“Despite the statements of politicians in Governments and the comments of short-term foreign touring experts, there is little reason to doubt the oft-expressed public view that corruption has increased greatly. Not very many men will adhere to high standards on all those points that constitute corruption when the standards of most of those above them are not particularly high.”

I want to connect up “Action is retarded before the fact, and insufficiently evaluated in course and after the fact” given in Mr. Appleby's report with Mr. Gorwala's statement, “Some of the defects of character in the second category may be timidity, desire to please unjustly those in power or those having influence with the holders of power, unwillingness to face the consequences of proper action, ambition. Of instances there is little lack.”

That is one aspect. My anxiety is this. It is a fact that efficiency has gone down. It is a fact that efficiency even of the working class has gone down. I must admit that as an honest

trade union leader. I happen to be only a small trade union leader, but after all, we have to think. This Government may go sooner than we expect (*Interruption*). It does not matter which Government comes. The anxiety will be to have higher efficiency. I have always argued that we have to fight for our rights, but we have to undertake responsibilities also as it is not the case now. Why is it that so much discontent is there? After what I have seen, it is because there is a vast gap between the working class and the Administration, or the officials who are running this Administration. Here is what Ernest Bevin has said:

"I have learnt over a long period of years from leading men—and I do not appologise for the words 'leading men'—both here and abroad, that two things are absolutely essential. One is that you can lead men where you cannot drive them; and the other is that no laws and regulations can accomplish your objectives unless you carry with you a feeling of confidence in your own integrity and a feeling that you are trying to achieve a great objective."

When I see these things, and from my personal experience, I must say that there is tragic delay at all levels. Can you deny that I have not got any personal experience? Although for two years people have been asking for minor things, no reply has yet been given. My own personal experience is that some of the officials are too swell-headed. Others who know a great deal have not got the courage to carry it out. Last time, at Bombay—I think it was at the inauguration of the Central Railway—I heard one of the officers from the Railway Administration say that the Railway Board is composed of experts. It is only a first class expert who knows his limitations. One of the limitations that a first class expert knows is that he knows the "know-how" but not the "know-what". It is because of that, that such huge mistakes have been made. The German Army experts in the First War said that tanks were ab-

solutely impossible. The British Army expert said that the Japanese cannot come from the rear and therefore open our guns to the sea, but the Japanese came. Similarly our experts commit mistakes because they know only the "know-how". The "know-what" has to be supplied to them by the people. Therefore, they must be in contact with the people and there should be co-operation. Without that the expert gets isolated which results in so many mistakes. After all, very soon a situation may arise,—let us hope it will not arise—an emergency situation, considering what the international situation is on our very border itself. Who will run the railways? Certainly not the experts. It is the vast masses of workers who are dissatisfied and who have no trust in the Administration. How can you have trust in these people when the worker sees so many special facilities provided to the inspecting officers? I will give you one example. This is the Divisional Circular 4th January, 1954 issued from the Office of the D.V.S., Secunderabad. I shall read some portions of the circular only:—

"SMs shall stable the Special Train in a convenient and quiet siding and arrange watering, sanitation, cleaning etc. of the inspection carriages and other coaches by this special train during its stay at theirs."

The circular forgets to add that the bath room should also be perfumed with Coty Perfumes. Then again:—

"The Inspection Special, except where otherwise notified, will take precedence over Express and Passenger trains."

Then again:—

"Hot water for about 18 baths will be arranged. The SMs shall arrange for the water to be kept ready well in advance and be supplied in buckets to the servants of the Officers travelling by the Special Train in the morning between 7 and 8 hours and in the evening between 19 and 20 hours.

Then again:—

[Dr. Jaisoorya]

"All concerned must watch carefully the running of the Special Train. The Dy. Controller must arrange for the crossing of the Special Train with the other trains as required.... The Chief Controller will watch the running of the Inspection Special personally and keep the DVS informed of the running of Express and Passenger trains."

All this is done as if the Viceroy of India is coming. "Even when the Viceroy used to come", one of the old workers has told me, "Sahib, we have never seen such a *tamasha*; an ordinary General Manager of a zonal railway coming like this!"

**Shri Nambiar:** He is more than a King now.

**Dr. Jaisoorya:** What hurts the workers is this. In Hyderabad, last October the Railway Minister and the Deputy Minister of Railways in spite of their programmes being full had time, had the decency to make time available, to receive the workers, but the Chairman of the Railway Board, coming on Government duty, had no time to receive the workers, but he had the time to go to Nizamsagar, one hundred miles away, on a picnic! How do you expect the workers to have trust in these people? There are volumes and volumes of complaints. What is the good of my presenting them to you? For two years I am not getting a reply, and if I get a reply, it is that the matter is being considered. These are not very big problems. They are small and insignificant problems. They are very small things which at the zonal level or at the level of the General Manager can be settled. But they are not settled. They are small points, but to the poor man, they are big points. For us, they are not big points and therefore, they are the subject of academic debate. I tell you, this is what exactly is causing the great lack of trust, the great lack of confidence in the minds of the workers regarding the men sitting there with the "tie-and-collar mentality" which Shri Jawaharlal Nehru is so

much fighting against. That mentality is remaining there more than in any other place. This, I want to be changed. Should a crisis come, in spite of these officials, the working class will stand up, not because of love for these gentlemen there, but because of their love of the country. This is what I want.

**Shri Kakkan** (Madurai—Reserved—Sch. Castes): I wholeheartedly express my thanks to the hon. Minister and the Railway Board for taking a Harijan in the Northern Railway Service Commission, and I am also very thankful to the Government for giving more posts for Harijans in the Railway Administration.

First of all, I want to speak about railway lands. Our slogan is, "Produce or perish". Yet, we are not encouraging our people to produce more. The railway lands are let out in public auction. Rich people and people who already have a lot of land get those lands in auction, but the poor people who want to produce more are unable to get these lands. I request the hon. Minister and the Railway Board to consider this matter, and allot a portion of the lands for Harijans, and thus help them to produce more. These lands are let out by the Collectors, and Collectors are given instructions to give the lands on lease. I request the hon. Minister to instruct all Collectors to allot a portion of the lands to Harijans and let them produce more. The Harijans can pay the deposit and they may be given the lands on lease or for *varam*.

5 P.M.

Secondly, I want to bring to the notice of the hon. Minister that some of the posts, especially higher posts, are reserved for Harijans, but most of them are not filled up. During the *viva voce* examination, poor Harijans are not able to fare well even though they have done the written examination well. So, they are not allowed to pass. In such cases, I ask hon. Minister to see the required qualifications and the marks obtained in the

written examination. Then only the poor Harijans can get promotions and good pay. I also request the hon. Minister and the Railway Board to give promotions liberally to the Harijans. Even for small mistakes, some of the Harijans are removed from service. In such cases, I request the hon. Minister and the Railway Board to give suitable advice to the Harijans concerned and direct them to work properly and get promotions. Even in the matter of promotions, Harijans are not given enough promotions. So, I would request the hon. Minister to see that promotions are given to Harijans, and they get more promotions and more posts.

Then, I come to the most important subject, namely, the railway line from Madurai to Karaikudi. I think the Railway Board has failed to include this railway line in the first Five Year Plan. I am glad that the Government of India have taken up five new lines. I request the hon. Minister and the Railway Board to include this line also along with these five new lines. After all, it is only about forty-five or fifty miles long. It is a very important line. In that area, most of the people are backward community people. Their students are not able to receive their college studies at Madurai or Karaikudi. During the last Railway Budget also, I requested the hon. Minister on the floor of this House to take up this important line. It is well known that the people who are near the railway lines, are able to get all facilities, including college studies and they are coming forward, but people who are in the area of this particular line, especially Kallars and Harijans are not able to go to Madurai or Karaikudi. Therefore, this is a very important line. Further, people who are living there are not getting enough work, especially from June to October. Government can take it up as a famine relief work and start this line. It can be included in the Five Year Plan. If this line is opened, it will help the people who are in that backward area.

There is another point also. The present mail vans running with the

Trivandrum Express between Trivandrum and Madras are too small. The work in the vans is not also satisfactory. Therefore, I request the hon. Minister to consult the Posts and Telegraphs Department and construct new vans and supply them for being run with the Trivandrum Express from Madras to Trivandrum.

The Chairman of the Madurai Municipality has requested the hon. Deputy Minister to construct over-bridges at Subramaniapuram and Thirupparangunram Railway gates. It is a longstanding request. It has not been complied with. So, I request the hon. Minister to take up that work also and finish it within a year. Further, in the Southern Railway, at the Dindigul station, the water scarcity is always there. I request the Railway Board to find out a remedy for this water scarcity and supply water to the passengers without any difficulty.

With these words, I again congratulate the hon. Minister for helping the Harijans in the Railway Department.

**श्री ए० एन० विद्यालंकार (जालन्थर) :**  
 उपाध्यक्ष महोदय, जहां तक रेलवे के जेनरल एडमिनिस्ट्रेशन का ताल्लुक है, इस में कोई सन्देह नहीं कि वर्तमान रेलवे मंत्री महोदय ने उस में इस बीच में काफी उन्नति की है। लेकिन अगर रेलवे के जो आम काम करने वाले हैं उन की दृष्टि से या जो तीसरे दर्जे के मुसाफिर हैं, उन की दृष्टि से, देखा जाय तो अभी काफी शिकायत मौजूद हैं और काफी उन्नति की आवश्यकता है। प्रत्येक तीसरे दर्जे के यात्री को और प्रत्येक साधारण मजदूर को यह अनुभव हो, ऐसा महसूस हो कि हम एक बदले हुए जमाने में रह रहे हैं, और रेलवे के तमाम मौक़मों की स्पिरिट कुछ बदल रही है। इस बात की आवश्यकता है जोकि पूरी नहीं हो रही है। मैं यह अनुभव करता हूँ कि जहां तक मंत्री महोदय का ताल्लुक है, उन के भाषण से भी और उन की तमाम बातों से इस बात

## [श्री ए० एन० विद्यालंकार]

का पता चलता है कि वह इस ओर प्रयत्न-शील है, लेकिन ऐसा होता है कि वह काफी कौशिश करते हैं इस स्पिरिट को बदलने की, लेकिन जहां तक वाकी आफिसर्स का ताल्लुक है, हमें इस बात की शिकायत है कि अभी तक जिस को अंगरेजी में आफिसर्स की स्नाबिश मेन्टेलिटी कहते हैं, वह नहीं गई है, और अभी तक जो तमाम उन के तरीके हैं, बात चीत करने के या काम करने के, उन को बदलने की आवश्यकता है। जो छोटी छोटी शिकायत रहती हैं उन में बहुत बड़ी बजह यह होती है कि एक सामान्य व्यक्ति या एक सामान्य मजदूर की दृष्टि से, उस की तस्वीर को सामने रख कर विचार नहीं किया जाता। हमारे राष्ट्रपिता ने एक दफा कहा था कि जब हम किसी पालिसी का या किसी स्वास बात का निर्णय करने के लिये चलें तो हमें एक सामान्य गरीब से गरीब आदमी की तस्वीर को सामने रख कर सोचना चाहिये कि हमें क्या करना है और क्या नहीं करना है। हमारा रेलवे बोर्ड या जो हमारे रेलवे के आफिसर्स हैं वह इस दृष्टि से सोचें कि गरीब से गरीब मजदूर और गरीब से गरीब यात्री को सहृलियत पहुंचानी है, तो रेलवे के मौहकमे में काफी उश्त्रति हो जायगी।

कभी कभी ऐसा होता है कि काम किया जाता है लेकिन ठीक से नहीं किया जाता है। अभी कुछ दिन पहले मैं जगाहरी गया था। वहां रेलवे में काम करने वालों के लिये मकान बनाये गये हैं, उन के काफी अच्छे डिजाइन हैं जौर अच्छे मकान बन रहे हैं, लेकिन उन मकानों में, जोकि दो-दो कमरों के बनाये जा रहे हैं, मैं ने देखा कि उन के दो-दो हिस्से कर दिये गये, बीच में एक पाटशन डाल दिया गया और ए

एक कमरे में ५-५, ६-६ आदमी रहने के लिये मजबूर किये गये। अगर आप नदे मकान बनायें और नये डिजाइन के मकान बनायें और उन को दो दो हिस्सों में बांट दें तथा उन में ज्यादा से ज्यादा आदमी रखें तो इस से क्या फायदा होगा? उस का तो सारा फायदा ही जाता रहा। इस तरह की शिकायतें मैं ने कई जगह देखीं। जहां तक रेलवे क्वार्टर्स का ताल्लुक है, मैं समझता हूं कि अगर आप ने रेलवे क्वार्टर्स नये डिजाइन के बनाये हैं तो इस बात की ओर ध्यान दीजिये कि अगर कोई अपनी मर्जी से ही कई आदमियों के साथ रहना चाहे तो दूसरी बात है, लेकिन किसी को इस तरह रहने के लिये मजबूर न किया जाय। जिन को आप मकान देते हैं उन को पूरी ऐकोमोडेशन दीजिये जो उन के ही लिये मुकर्रर की गई है।

इसी तरह से प्रमोशन और सेलेक्शन का मामला है। अभी तक इस मामले में कोई एक उम्मूल आप ने तय नहीं किया। कहीं पर तो भेरिट का सवाल रखता जाता है और कहीं पर सीनियारिटी, जूनियारिटी का सवाल रखता जाता है। इस चीज़ में या तो आप भेरिटी ही रख दीजिये या फिर सीनियारिटी जूनियारिटी को ही रख दीजिये। सारा काम मर्जी से होता है। फेवरिटिजम और सिफारिशें भी इस तरह से खूब चलती हैं और जो काम करने वाले हैं उन को मालूम नहीं होता कि उन्हें कहां पर प्रमोशन मिलेगा और कहां पर नहीं मिलेगा। आप एक उम्मूल तय कर दीजिये और उस पर पक्के रह कर काम कीजिये। यह चीज़, कि कभी एक और कभी दूसरी चीज़, ठीक नहीं है। डिस्केशन इस में हो सकता है लेकिन डिस्केशन इस्टेमाल करने के लिये बजूहात होनी चाहिये। इस चीज़ को ले कर लोगों में काफी हार्द

बर्निंग है कि उन के प्रमोशन और सेलेक्शन न के बारे में कोई एक उसूल नहीं है और आफिसर्स अपने मनमाने तरीके से काम करते हैं जिस से लोगों को काफी नुकसान होता है। फिर जब उन को इस की शिकायत करनी होती है तो भी वह डरते हैं। वह कहते हैं कि हम किस के पास जायें और अगर वह शिकायत करते हैं तो उन को धू प्रापर चैनेल से जाना होता है जिस से कि वह जिन अफसरों तक अपनी शिकायत भेजना चाहते हैं उन तक पढ़ूंच नहीं पाती है। इस से काफी हार्ट बर्निंग होती है जिस को मान-नीय मंत्री जी को ठीक करना चाहिये।

हायर ग्रेड्स में प्रमोशन के लिये कुछ परसेनेंज उन लोगों के लिये रखकर गया है जोकि रेलवे के छोटे दर्जे के मुलाजिम हैं। इस में जो लोग अफसरों और जेनरल मैनेजर के पास रहते हैं वह अपनी मर्जी से जिस को चाहते हैं हायर ग्रेड्स देते हैं। आप को चाहिये कि आप उन को रिस्ट्रिक्ट कर दें। या तो जो आप की रीजनल रेलवेज हैं उन के हाथ में यह काम सौंप दें या फिर जो मुस्तलिफ इलाकों के आफिसर्स हैं उन के जरिये से आप प्रमोशन करें। ऐसा न हो कि जो लोग आप के हेडवार्टर्स में रहते हैं उन की मर्जी से यह काम हो। जिस में ऐसा न हो कि कहीं तो सारी हायर ग्रेड्स एक ही जगह को दे दें और कहीं पर बिल्कुल न दें। कोई ऐसा उसूल होना चाहिये कि किन को हायर ग्रेड दिया जाय और किन को न दिया जाय। इस बारे में आप को अच्छी तरह से विचार करना चाहिये।

रेलवे यूजर्स कन्सल्टेटिव कमेटीज बनी हैं। बड़ी अच्छी चीज है, लेकिन मुझे इस की शिकायत है कि उन में देहाती लोगों और थड़ बलास के यात्रियों का कतई रिप्रेजेन्टेशन नहीं है। जो कार्रवाइयां उन की होती हैं उन में मुझे दिखाई देता है कि इन

लोगों की जरूरतों को पेश करने वाला कोई नहीं होता। चूंकि उन की दिक्कतें सामने नहीं आती हैं इसलिये उन पर सही दृष्टि से विचार नहीं हो पाता। उन का नुमाइन्दा उन कमेटियों में जरूर होना चाहिये। इस बक्त रेलवे के मैनेजरेन्स के बारे में आम शिकायत है। हम यहां पर रोज ऐक्स-डेन्ट्स की बातें सुनते हैं। मैं कह नहीं सकता कि यह कहां तक ठीक है, लेकिन जहां तक मेरी इत्तला है, खुद रेलवे के मुलाजिम बतलाते हैं कि पूरी तौर से जांच पड़ताल और मुरम्मत के काम ध्यान दे कर नहीं किये जाते। कोई इन्सपेक्ट करने वाला नहीं होता है। और जो इन्सपेक्ट करने वाले होते हैं वे अगर लिखते हैं कि अमुक गाड़ी में यह खराबी है और इस का रिपेयर होना चाहिये, अथवा रेलवे लाइन में नुकस है तो उस पर तुरन्त ध्यान नहीं दिया जाता। गाड़ियां चलती रहती हैं और मुरम्मत खराब पर कोई विचार नहीं किया जाता कहां क्या क्या खराबी है। मैं यह महसूस करता हूं कि जितने नये रेलवे के डब्बे बने हैं वह खास अच्छे हैं लेकिन उन का मैनेजरेन्स ठीक न होने से जनता उन नई सहायियों का पूरा फायदा नहीं उठा सकती। खराबियां सभी जगह हैं, लेकिन आम तौर से थड़ बलास के डब्बे हैं उन में कहीं टट्टी खराब है, कहीं पानी नहीं मिलता है और कहीं बिजली खराब होती है। जब कभी किसी छोटे स्टेशन पर बिजली की खराबी की रिपोर्ट भी की जाती है तो चूंकि वहां गाड़ी बहुत कम देर ठहरती है इसलिये वह ठीक नहीं हो पाती। मैं कहता हूं कि अगर रेलवे के डिव्हिंजों का मैनेजरेन्स ठीक नहीं होता, यदि उन पर ध्यान नहीं दिया जाता तो इससे ज्यादा सीरियस कोई और चीज नहीं हो सकती है। चाहे रेलवे की लाइन हों, चाहे उस के डब्बे हों, हर एक का अपना खास

## [श्री ए० एन० विद्यालंकार]

स्थान है, अगर उन की पूरी तरह से देख माल नहीं होती तो इस से इन एक्सेन्ट्स की तादाद और ज्यादा बढ़ती है। मैं चाहता हूं कि रेलवे बोर्ड इस तरफ सास तवज्ज्ह हो और इस बात की तहकीकात करे कि रेलवे में मेन्टेनेन्स के स्टेंडर्ड में कमी क्यों आई है? क्यों इस में इन्डिपिलन है और क्यों बेपरवाही बरती जाती है। मंत्री महोदय को भी इस की तरफ सास तवज्ज्ह देनी चाहिये।

इसी तरह से मैं ने देखा है कि रेलवे के काम करने वाले मजदूरों की आम शिकायत है कि जहां तक मेडिकल फेसिलिटीज का ताल्लुक है वह सिफ़ उन्हीं लोगों को मिली है, जोकि बड़े बड़े आफिससंस हैं और जो मामूली मुलाजिम हैं उन को इस से महरूम रहना पड़ता है। आप रुपया भी पास करते हैं, और सब कुछ करते हैं लेकिन अगर उन को इस का पूरा फायदा नहीं मिलता है जिन्हें बस्तुतः इस सहायता की सब से अधिक चाहूरत है, और जो रेल को चलाने वाले लोग हैं, जिन के लिये यह सब चीज़ है, और जिन को आप पूरा फायदा पहुंचाना चाहते हैं, अगर उन को इस का फायदा नहीं पहुंचता है तो इस सब का क्या लाभ? आप इस के लिये राय इकट्ठी करें तो आप को पता चलेगा कि मेडिकल फेसिलिटीज गरीब मुलाजिमों को नहीं मिल रही है।

जो कुली लोग हैं उन को भी काफी शिकायतें हैं। वह शिकायत करते रहते हैं कि उन का खायाल नहीं किया जाता। मैं महसूस करता हूं कि कुलियों के रेट्स को, जैसे जैसे महंगाई बढ़ती है, उसी तरह बढ़ाना चाहिये। इस बक्त कुलियों के रेट्स बहुत कम हैं। हम महसूस करते हैं कि अगर इस में एक आध आना बढ़ा दिया जाय तो इस से बहुत ज्यादा फर्क नहीं पड़ता।

हर एक स्टेशन पर कितन यात्री आते हैं और कुलियों की आम तौर पर औसत कितनी आमदानी होती है इस का अन्दाज़ा लगाते हुए कुलियों के रेट्स को बढ़ाना चाहिये जिस में कि हर एक कूली को अपने गुजारे के लायक काफी पैसे मिल जायें।

इस के बाद मैं स्टेशन पर खाने पीने की चीज़ों के मिलने के बारे में कहना चाहता हूं। जो खाने पीने की चीज़ों मिल रही हैं वे मुसाफिरों के काम की नहीं होती और बहुत महंगी भी होती हैं। इस की काफी शिकायत है। यहां एक दो दफा इस पर सवाल किया गया तो कह दिया गया कि दरअस्ल चीज़ें बहुत अच्छी हैं और जो बेन्डर्स लोग हैं या ठेकेदार लोग हैं वह शर्तों को पूरी तरह निभाते हैं, और ठेके दूसरे को बेचे नहीं जाते। लेकिन यह फैक्ट है कि ठेके बेचे जाते हैं और जो ठेके देने का यह सिस्टम है वह बड़ा गलत है। मुझे मालूम है कि हमारे मंत्री महोदय का इस तरफ स्थाल या कि बजाय कट्टेक्ट सिस्टम के कोई ऐसा इन्तजाम करें कि कोआपरेटिव सोसायटीज बनायें और जो लोग खुद काम करते हैं वही ठेका पास कें।

और एबसेटी लैंडलाइंज की तरह, और हाजिर जमीदारों की तरह यहां और हाजिर ठेकेदारों को क्रायम न किया जाय। इस बक्त ठेकेदार कितना कितना रुपया कमाते हैं? मैं आप को एक स्टेशन की मिसाल देता हूं। जालन्धर स्टेशन के बारे में मैं जानता हूं और दिल्ली के बारे में भी जानता हूं। लेकिन आप को एक ही मिसाल देता हूं। जालन्धर स्टेशन पर एक ठेकेदार के पास आठ बैंडर्स के लाइसेंस हैं। हर लाइसेंस के बदले वह साढ़े सात रुपया महीना रेलवे को पे करता है, जिस के हिसाब से

६० रुपया हर महीना वह रेलवे को देता है । उस के बदले वह हर बैंडर से ३२ रुपये प्रति दिन लेता है और इस तरह ९६० रुपये हर महीना उस को मिलते हैं । ६० रुपये वह रेलवे को देता है और ९६० रुपये महीना लेता है और इस तरह से वह ९०० रुपये हर महीने कमाता है । यह जालन्धर में ही नहीं और कई जगहों पर होता है । मैं उन का नाम दे कर हाउस का बक्त जाया । नहीं करना चाहता लेकिन आप को लिस्ट दे सकता हूँ कि रेलवे को यह ठेकेदार कितना थोड़ा देते हैं और कितना ज्यादा कमाते हैं । यह चीज़ नहीं चलनी चाहिये । लेकिन उस की बड़ी बजह यह है कि यह जो कांट्रोकटर्स हैं वह दुनिया में मशहूर हैं, वह काफी रुपया चढ़ाते हैं और डेकों से काम करते हैं । इसलिये यह कांट्रोकट सिस्टम जितना जल्दी खत्म हो उतनी ही आसानी पवलिक को हो जायगी, उस को अच्छी खुराक मिलेगी और स्टेशनों पर अच्छी चीजें मुहूर्या हो सकेंगी ।

मैं ने सुना है कि मंत्री महोदय ने इस बात की तजबीज़ की कि इस तरीके को कोआपरेटिव सोसायटी से या और किसी तरीके से बदला जाय । साथ ही मुझे यह इतिला मिली, पता नहीं कि यह कहाँ तक ठीक है या नहीं, कि रेलवे बोर्ड इस बात पर तंयार नहीं होता । अगर रेलवे बोर्ड की यह पालिसी है कि कांट्रोकट सिस्टम को जारी रखना है और वह कांट्रोकटर्स का फेवर करते हैं तो मैं समझता हूँ कि उन्होंने ने लोगों की ज़रूरतों का सही अन्दाज़ा नहीं लगाया और इस बात का भी सही अन्दाज़ा नहीं लगाया कि इस सिस्टम से कितना करण्शन और भ्रष्टाचार चलता है । मैं अनुभव करता हूँ कि कांट्रोकट सिस्टम को फौरन् खत्म कर दिया जाय । इससे रिश्वत बढ़ती है और मुनाफा-खोरी बढ़ती है । और यह मुनाफा-खोरी कस के सिर पर होती है, यह सब मुसाफिरों

के सिर पर होती है । आम तौर पर यह शिकायत की जाती है कि बैंडर्स से हमें चीजें महंगी मिलती हैं । लेकिन यह चीजें बैंडर्स को किस रेट पर दी जाती हैं? मैं इस की तक़सील में नहीं जाता और यह सब रेट्स आप को मुना कर आप का बक्त नहीं लेना चाहता । आप को मालूम ही है कि हम स्टेशनों पर दूध चाहते हैं तो पानी मिला हुआ मिलता है । अगर चाय वहाँ मिलती है तो अजीब किस्म की और हर एक चीज़ निकम्मी मिलती है । बाजार में वह चीजें और भाव पर मिलेंगी और स्टेशन पर और ही बड़े भाव पर । इसलिये यह सिस्टम एक-दम खत्म होना चाहिये, क्योंकि इस की बड़ी भारी ज़रूरत है कि लोगों को सही चीजें ठीक दामों पर मिलें । आज बच्चों के लिये दूध चाहिये तो दूध नहीं मिलता है, पानी मिलता है । मुसाफिर खाना खाना चाहते हैं तो ठीक खाना नहीं मिलता । मैं तो अपने अनुभव से कहता हूँ कि लम्बे सफर पर मैं जाता हूँ तो मेरा तो जी नहीं करता कि मैं स्टेशन पर खाना खाऊँ, क्योंकि इतनी निकम्मी चीजें वहाँ मिलती हैं ।

जहाँ हमारे मंत्री महोदय प्रयत्न कर रहे हैं और बड़े जोर से प्रयत्न कर रहे हैं कि रेलवे में तरक्की हो और वह मासेज की चीज़ हो जाय, जनता की चीज़ हो जाय, उन के अन्दर जो यह जबरदस्त स्पिरिट है, उस का मैं चाहता हूँ कि वह इस ओर भी जोर से इच्छाहर करेंगे, और रेलवे बोर्ड को और तमाम रेलों का काम करने वालों को इस बात के लिये मजबूर करेंगे कि वे उन की स्पिरिट को अपनावें । साथ ही हर मामले में रेलवे का तमाम महकमा उन्नति और सुधार की ओर तेज़ी से क्रदम उठाये क्योंकि आजकल दुनिया बहुत तेज़ी से तरक्की कर रही है । हमारी रेलों ने स्पीड में तो तेज़ी करने की कोशिश की है और कर रही हैं,

[श्री ए० एन० विद्यालंकार]

लेकिन रेलवे के निजाम में और इन्तजाम में भी हमें उतनी ही तेजी लाने की कोशिश करनी चाहिये।

इन्हीं शब्दों के साथ मैं समाप्त करता हूँ।

**Shri C. R. Narasimhan** (Krishnagiri): I missed the bus in the general debate.

**Shri Nambiar:** Now you are in the bus.

**Shri C. R. Narasimhan:** I am getting the train all right.

**Mr. Deputy-Speaker:** The bus will speed up.

**Shri C. R. Narasimhan:** Sir, the Railway Board has come under severe fire. It is natural because they happen to be the brain trust of the great national undertaking and have a heavy burden to bear. But we have to remember that the Railway Board in running this great concern has to play a dual role; on the one hand they have to see that the concern is run on very sound commercial lines and on the other hand, they have to see that the entire scheme is kept within the concept of the welfare state that we want to usher in. I am of the opinion that they have done exceedingly well—thanks to the very valuable guidance they have been receiving from the Minister and his colleagues, Deputies, because they are men of sincerity, understanding ...

**Shri Nambiar:** What not!

**Shri C. R. Narasimhan:** ...and sympathy. I want to ask for one or two explanations. How is it that the Railway Board has not thought it fit to start a mechanical engineering college, say, in places like Chittaranjan where there are ample facilities; where large undertakings are being installed? The country needs high class engineers, mechanical engineers. There being all kinds of facilities in a place like Chittaranjan, I think it would be desirable for them to start a large-scale mechanical engineering college there. They will have a good supply of quali-

fied engineers and will also be able to spare more engineers for the other sections of the State's activities.

Regarding the Integral Coach Factory in Madras, I learnt the proposal is that after the coaches are made there, they have to be sent to Bombay for being upholstered, painted or something like that. I wonder whether that is necessary, and whether it will not be better if the whole thing, the entire construction, takes place in the same place. What is the necessity for despatching these coaches, after they are built, to Bombay? Is it necessary to give them sun-and-rain treatment at Bombay? I think it would be quite simple if the entire work is done in Madras itself. Otherwise, it could not be called 'Integral'; it would be integral only in name.

I am sorry that in the case of the Bangalore-Guntakkal section, the Railways failed to fulfil the needs of the Manganese ore trade there. The Railways have failed to meet needs of the manganese export industry of Mysore State. They had built a good foreign market and at the crucial stage, the Railways having failed to supply wagons, the export market is lost and other foreign countries have captured it.

The report of the Director of the Geological Survey of India shows—I want to read an extract and place it, through this House, before the Railway Minister and the Railway Board that:

"The Shivarerys contain several million tons of workable bauxite of various grades and perhaps close upon a million tons of high grade ore. The working of the deposits will be easy and transport best arranged by means of an aerial rope-way to the Railhead."

If and when the occasion arises, I request the Railway Administration to carefully consider this. (Interruptions). It is in my District but it does not form part of my constituency.

"The availability of electric power in the same district makes the utilization of these ores for

metallurgical and chemical purposes are attractive proposition."

So says Dr. Krishnan of the Geological Survey.

I wish to refer very briefly to my pet subject—the dismantled line. I hope the Minister will not find it wearisome.

**Shri L. B. Shastri:** A full answer has been given.

**Shri C. R. Narasimhan:** I have another aspect to discuss: the economic and financial aspect of the dismantled lines. I know these are 800 miles of dismantled lines. Rehabilitation of Railways will be a "farce", if dismantled lines are not properly attended to. On these 800 miles crores of rupees have already been invested. Simply because for the time being you are not able to collect a little more money to keep the concern going, you allow the entire money spent to lie idle. It is just like collecting crores worth of cement in a place and then postponing construction of the dam. The bridges, the culverts, whole Railway stations and the buildings are going to decay. As a matter of fact, I have a grievance against the Railway Administration. We have not been told how much property was there, how much was spent on these 800 miles of Railway lines dismantled. What is the present book value of these things. What is the care taken of the buildings? All these things we have not been told. And that is a serious remissness on the part of the Administration. I would have been happy if a certain amount of information on the financial aspect of the position had been placed before us. They are themselves not having this picture before them, and that is why they are ignoring the case of the dismantled lines. Otherwise, I think they would have gone about it more quickly. Though their report says that they have satisfactorily dealt with the problem of the dismantled lines, my own feeling is that they have been broad-minded in taking up broad-gauge and metre-gauge lines, and they have become narrow-minded in the case of narrow gauge lines.

**Mr. Deputy-Speaker:** That is why the narrow gauge was dismantled!

**Shri C. R. Narasimhan:** All the lines were dismantled. They consisted of broad gauge, narrow gauge and metre gauge, but in the case of the restoration of the broad gauge, the Railway was broad-minded. Metre-gauge also went with broad gauge, but narrow gauge has suffered. But I am very glad the Railway Minister has, in the general discussion, promised to consider the practicability of restoring 75 miles of the Salem Branch lines. But let him not, in dealing with that question, be afraid that the line may not be economical and so on. I can assure him the place is not what it was before. Actually, a Rs. 2 crore irrigation project has been sanctioned in the area. Apart from that, lignite is being developed which will be followed by the development of bauxite, magnesite, chromite and other rich deposits of minerals. Within the current and succeeding Plan periods all this will be exploited, and therefore, for the Railway to come in there simultaneously with the metre gauge between Salem and Bangalore, will not mean a loss to them. They can boldly go ahead with the scheme. That is what I want to impress on them now. I will also add that there should not be delay in the restoration of the Salem dismantled line, since justice delayed will be justice denied.

**Shri वाघमारे (परमणी) :** उपाध्यक्ष महोदय, मैं आप को घन्यवाद देता हूँ कि आप ने मुझे अपनी तकरीर शुरू करने का अवसर प्रदान किया लेकिन मेरी प्रार्थना है कि उस के लिये पांच मिनट का जो आप ने समय प्रदान किया है, वह नाकाकी है और मैं चाहूँगा कि मुझे हर एक प्लाइंट पर दो २ मिनट और समय देने की मेहरबानी करें।

सबसे पहले मेरी शिकायत यह है कि हैदराबाद स्टेट में रेलवे में कोई सुधार नहीं हुआ, रेलवे बोर्ड का इधर ध्यान नहीं गया।

## [श्री बाघमारे]

दूसरे यह जो बरसी लाइट रेलवे को गवर्नमेंट ने अभी लिया है, इसको ब्राडगेज लाइन बना देना चाहिये और इसको बोधन से मिला देना चाहिये। दूसरी रेलवे लाइन शोलापुर से होते हुए तुळजापुर, उम्मानावाड, बीड़ और जालना तक ले जाना चाहिए। इन दो जिलों को मिला देने से बहुत फायदा होगा और इन दो जिलों में माल पहुंचाने में जो असुविधा और कठिनाई होती है, वह दूर हो जायगी और इन दो जिलों में बहुत काफी माल पहुंच सकेगा। इसलिये इन दोनों रेलवे लाइनों को बढ़ाना बहुत जरूरी और लाभप्रद सिद्ध होगा।

इस के अलावा रेलवे के जो मजदूर चीयी श्रेणी के रेल कर्मचारी हैं, उनकी तरफ खास ध्यान दिया जाना चाहिये क्योंकि रेलवे इन चतुर्थ श्रेणी के कर्मचारियों की मेहनत पर ही चलती है, रेल पटरी पर नहीं चलती है, बल्कि यह उन की मेहनत पर चलती है। आज रेलवे लाइनों पर जो गेंगमेन और मेट काम करते हैं उन की तरफ कोई ध्यान नहीं दिया जाता। हमारे मंत्री महोदय ने कौंसिल आफ स्टेट में अपने भाषण में कहा कि इन के तरफ ध्यान दिया जायेगा, इस लिये जल्दी से हुक्म जारी हो।

मंत्री महोदय को यह भी पता नहीं कि इन के काम का एरिया कितना कर दिया गया है, वे अपने भाषण में तीन या चार या पांच मील का बताते हैं, फिर भी कोई ठीक से नहीं बताया कि इन गेंगमेनों पर कुंजरू कमटी ने एक इनायत की है, उन का जो पहिले तीन मील का एरिया काम करने का था उस को उस कमटी ने चार मील कर दिया है, यह क्या इंसाफ़ उन के साथ किया जा रहा है कि उन के एरिया को तो बढ़ा कर तीन के बजाय चार कर दिया लेकिन आदमी रुटने ही हैं जितने पहले तीन मील के एरिया में काम

करते थे और उन के लिये न बरसात के कपड़ों का प्रबन्ध है और न ठंड से बचने के लिये कपड़े हैं, उन बेचारों को चाहे बारिश हो गर्मी हो या जाड़ा हो उसी अवस्था में काम करना पड़ता है।

सुबह तड़के पांच बजे उठ कर गेंगमेन, कीमैन और मेट को काम करना पड़ता है, गेंगमेन को अपने चार मील के एरिया में काम करना पड़ता है, और आप जानते हैं कि उन का काम कितना इम्पाटैट है, अगर उन के काम का इन्तजाम माकूल और ठीक न हो तो रेल का चलना मुश्किल हो जायगा। यह जो छोटे छोटे रेलवे एक्सीडेंट्स होते हैं यह भशीन का इन्तजाम अच्छा न होने की वजह से नहीं बल्कि इन कर्मचारियों को सर्दी और बरसात में माकूल कपड़ा न मिलने की वजह से अगर योंडी मुस्तो हो गई या अगर ठीक तौर पर अपना चार मील का एरिया कवर नहीं कर पाने से हो जाते हैं इसलिये और मेरी यह मांग है कि उन का एरिया चार मील के बजाय फिर से तीन मील कर दिया जाय और बरसात और जाड़े के लिये उन को पर्याप्त कपड़े दिये जायें। इस दिशा में हमारे रेलवे मंत्री ने हमें आश्वासन भी दिया है कि वह इस और ध्यान देने की कोशिश करेंगे और मैं उम्मीद करता हूं कि रेलवे के और दूसरे जो बड़े अफसरान हैं, वह इस और ध्यान देंगे और उनकी दशा सुधारने का प्रयत्न करेंगे।

रेलवे में जो भी मजदूर यूनियनें होती हैं उन की मंजूरी के लिये आज हल रेलवे बोर्ड ज्यादा ध्यान नहीं देता और यह अक्सर देखा गया है कि अगर किसी रेलवे में कोई मजदूर यूनियन हैं तो उन को मंजूरी देने के लिये बोर्ड हमेशा ही दिक्किचाता है। जैसे मैं आप को बतलाऊं कि रिप्रिंग के बाद ये दोनों रेलवे ओ० टी० आर० और आसाम रेलवे

इन दोनों रेलवे को मिला कर एक नार्थ ईस्टर्न रेलवे बन गई है, अब इन दोनों रेलवे में जो बी० टी० आर० स्टाक वेलफेयर कमेटी और आसाम रेलवे क्वार्डनेंटिंग कमेटी काम करती थीं, उन दोनों यूनियनों को मिला कर एक नार्थ ईस्टर्न रेलवे लेवर यूनियन बना दी गई है, लेकिन उस को अभी तक रेलवे बोर्ड की ओर से मान्यता प्रदान नहीं की गई है। इस यूनियन को अभी तक रेलवे बोर्ड में मंजूरी नहीं दी है जिस का नतीजा यह होता है कि वहां पर उस सेवकशन में जो भी मजदूर काम करने वाले हैं उन के जो भी ग्रीवियार्सेज और मतालबात हैं वह पैर्सिंग में पड़े हुए हैं। वहां के रेलवे मजदूर यूनियन ने लाचार हो कर जनवरी सन् ५४ में स्ट्राइक का नोटिस दिया जिस पर बोर्ड ने एक कमेटी बैठाई, उस कमेटी की रिपोर्ट भी ३० जनवरी सन् १९५४ को पेश हुई है और उस ने मजदूरों के यह जो एरिंडर्स, कपड़े और ओवरटाइम के मतालबात थे, उन को मंजूर भी किया है। इस के अलावा चौथे दर्जे के रेलवे कर्मचारियों को तबदीली के बक्त उन को बैगन पास मिलता था जिस से वह अपने जानवर और माल इत्यादि एक स्थान से दूसरे स्थान को ले जा सकते थे, अब उस में यह जो पहले दररुवास्त देने की बंदिश कर दी है, उस का नतीजा अक्सर यह होता है कि यह दररुवास्त बैगन पास के लिये जो अब देना चाहिये हो गई है वह महीने के अन्दर अन्दर अफसरान के पास पहुंच ही नहीं पाती तो आप ही बरताइये वह बेचरा कैस अगर उस के पास जो दो एक जानवर और सामान है दूसरी जगह ले जाय? जब उस को बक्त के अंदर यह सुविधा बैगन पास की नहीं मिलती तो उस को मजबूरन अपने जानवर और सामान इत्यादि को उल्टे सीधे बेच देना पड़ता है। मैं चाहता हूँ कि मंत्री महोदय और रेलवे बोर्ड इस ओर विशेष व्यान दे और यह जो एक महीने पहले अरजी देने की कँद रखती है, इस को हटा लिया जाय

और जैसे पहले बैगन पास की उन को सुविधा प्राप्त थी, वह उन को मिलनी चाहिये। इसी तरह से इस में तीसरे और चौथे दर्जे के आदमियों को जो डेली एलाउंस मिलता है उस के अन्दर नाइंसाफी होती है। तीसरे दर्जे के जो लोग हैं वह अगर आठ घंटे काम पर रहते तो उन को डेली एलाउंस मिल सकता है, लेकिन चौथे दर्जे के आदमी जो अपने रहने की जगह से पांच मील पर रह कर १२ घंटे काम करने पर ही उन को डेली एलाउंस मिलता है। इस को भी दूर किया जाय। मैं पहले ही कह चुका हूँ कि रेलवे के जो चौथे दर्जे के काम करने वाले हैं रेलवे उन की मेहनत पर ही चलती है, उन की तरफ बोर्ड को ज्यादा ध्यान देना चाहिये और मंत्री को भी देना चाहिये। जो भत्ता उन को मिलता है वह भी उन को आठ घंटे से मिलना चाहिये। और जो उन को महंगाई भत्ता मिलता है उस को तन्हावाह के साथ जमा कर के जो रकम होती है उस पर डेली एलाउंस मिलना चाहिये। जिस तरह से तीसरे दर्जे के एम्प्लायीज के साथ होता है। मगर चौथे दर्जे के लोगों का फूर्डिंग एलाउंस नहीं जोड़ा जाता, सिर्फ़ असल तन्हावाह पर ही डेली एलाउंस दिया जाता है। मेरी यह मांग है कि उन की तन्हावाह में फूर्डिंग एलाउंस मिला कर ही उन को डेली एलाउंस मिलना चाहिये।

इस के बाद मैं एन० ई० आर० में जो इंजीनियर बर्गरा हैं उन के बारे में कहना चाहता हूँ। उन को जंगल एलाउंस, तराई एलाउंस और दूसरे जो एलाउंस हैं वह उन को देना चाहिये। उन बेचारों को जंगलों में रहना पड़ता है, लेकिन उन को जो एलाउंस मिलने चाहिये वह उन को नहीं मिलते हैं। जो लोग तराई में रहते हैं वह भी रेलवे के नौकर हैं, उन को भी वह एलाउंस नहीं मिलता। इस तरफ भी रेलवे मेम्बर को

## [ श्री बाघमारे ]

ध्यान देना चाहिये। रेलवे बोर्ड को देखना चाहिये कि उनके जो अहकाम जारी होते हैं उन पर अमल भी होता है या नहीं। अगर वह अमल में नहीं आते हैं तो रेलवे बोर्ड के वजूद की कोई ज़रूरत नहीं है, मैं ऐसा स्थाल करता हूँ। तो तीन साल हो जाते हैं लेकिन उन के अहकाम की पाबन्धी नहीं लोती। उन्होंने नेब ने जनरल हक्क के जरिये से यह तथ किया था कि शन्टर और फायर-मैन का फिक्सेशन किया जाय। रेलवे बोर्ड का जनरल अर्डर है जिस का नम्बर है ई/आर/५० जे ए सी/८ तारीख २८-१-१९५० थी। इन्होंने यह तथ भी किया कि इन के फिक्सेशन १-१-४७ से किया जाय और १-१-४९ से उन का सारा बकाया दे दिया जाय लेकिन अभी तक एन. ई० आर० में इस पर अमल नहीं हुआ है। अखिर इस तरह का हुक्म निकालने से क्या फायदा हुआ? मेरा कहना यह है कि अगर अहकाम जारी होते हैं तो उन पर रेलवे बोर्ड को पूरा ध्यान देना चाहिये वह ऐसा क्यों नहीं करता या मंत्री महोदय उन पर ध्यान क्यों नहीं देते?

इसी तरह से जो जो वहां पर एक्सपर्ट इन्जीनियर और ड्रायब्हर काम करते हैं उन के लिये भी इसी तरह का हुक्म या कि उन का भी फिक्सेशन १-१-४७ से हो जाय और उन को भी बकाया १-१-४९ से मिल जाय, लेकिन उस पर भी अमल नहीं हुआ। वहां पर एक्सपर्ट ड्राइवर और इन्जीनियर काम करते हैं, अगर वह रेलों की रक्षा न करें, अगर वह बड़े एहतियात से काम न करें तो हजारों जानें चली जा सकती हैं। उन को बड़ी ऊँचाई से और तंग रास्ते से गाड़ी को लाना पड़ता है, अगर उस में थोड़ी भी खराबी आ जाय तो रेलों का तो नुकसान होगा ही, सैकड़ों जानें चली जायेंगे। मेरा

यह सुझाव है कि मैं कमिशन की तरफ से फिक्सेशन के लिये जो हिदायत की गई और जिस के लिये आप ने भी अपना अर्डर निकाला है, उस पर पूरा पूरा अमल हो जोकि अभी तक अमल में नहीं आया है; इन इन्जीनियरों और ड्रायब्हरों की पे का फिक्सेशन १-१-४७ से हो और बकाया १-१-४९ से दिया जाय।

दूसरी बात .....

उपाध्यक्ष महोदय : दूसरी, तीसरी बात क्या? आप ने पांच मिनट मांगे थे।

श्री बाघमारे : मैं दो मिनट में स्थित कर दूँगा। मैं ने द्वेन एक्जामिनर्स के बारे में कई सवाल यहां पेश किये, लेकिन वह सवालों नामंजूर दुए। अभी मेरे दोस्त ने कहा कि किसी गाड़ी में लाइट नहीं होती, किसी में पानी नहीं होता, अखिर इस की क्या बजह है। इस की बजह मैं बताता हूँ। बजह यह है कि द्वेन एक्जामिनर को पूरे हथियार और सामान नहीं दिया जाता। साथ ही उन को कई कई गाड़ियों को देखना पड़ता है। पहले यह तथ हुआ था कि उन की आठ घंटे की ड्यूटी में जितनी गाड़ियां डिटेल एक्जामिन हो सकती हैं करें। लेकिन अब रेलवे डिपार्टमेंट उन को हर तरफ दौड़ाने की कोशिश करता है। अखिर यह कैसे मुश्किल हो सकता है कि वह आठ घंटे की ड्यूटी में तीस तीस गाड़ियां एक्जामिन कर के उन में रोशनी और पानी का इन्टर्नाम करे? यह नामुश्किल है। इनलिंगे जो वक्त मुकर्रर हुआ है उन को अपने वक्त में उतनी ही गाड़ी को एक्जामिन करने के लिये कहा, जाय और सामान व हथियार दिये जायें।

अब मैं दूसरे मामले की तरफ आता हूँ। जब से हमारे रेलवे बोर्ड ने हैदराबाद रेलवे को अपने कब्जे में लिया है, उस में

कोई सुधार नहीं हुआ। हमारे यहां को रेलवे में तो सरे दर्जे में चलने वालों को भीड़ की वजह से जो तकलीफ होती है उस की तरफ मंत्री महोदय ने कोई खायाल नहीं किया है कि उस को कैसे कम किया जाय। मनमाड से सिकन्द्राबाद रेलवे लाइन पर पहले से जो दो गाड़ियां चलती आ रही हैं, उन की जगह पर अब कम से कम तीन गाड़ियां चलनी चाहियें तो भीड़ कम हो सकती है। दूसरे इसी तरह से जो नई गाड़ी पूर्णा से आदिलाबाद दिन में एक ही बार चलनी है उस को दो बार चलने का इन्तजाम करें।

१. शोलापुर से तुलजापुर, उस्मानाबाद, बीड़ आलना तक नई लाइन;

२. कूरडबाड़ी से लातूर, बड़ी लाइन कर के वही बोधन तक बढ़ायें;

३. परली से परभणी लाइन बड़ी लाइन में बदल दें।

मेरी मांग है कि कम से कम गाड़ियों के जिस विभाग से जिस इलाके से मैं आता हूं, उस में ये नई लाइनें चलनी हो चाहियें।

**Mr. Deputy-Speaker:** The hon. Member is going on as long as a goods train. I am sorry he will have to finish his speech now. Before proceeding further, I would like to announce the agreed cut motions on Demands Nos. 3, 4, 5, 6, 9A, 15 and 20. These will be taken up on the next day, and before that, they will be circulated to hon. Members. The cut motions are as follows:

#### Demand No. 3

Cut motions Nos. 96, 225, 227 and 239.

#### Demand No. 4

Cut motions Nos. 37, 44, 107, 108, 100, 246, 264, 255, 267, and 39.

#### Demand No. 5

Cut motions Nos. 112, 274, 277, 280, 282 and 286

#### Demand No. 6

Cut motions Nos. 47, 115, 290, 293, 291, 294, 298 and 302.

#### Demand No. 9A

Cut motions Nos. 49, 121, 125, 316 and 426

#### Demand No. 15

Cut motions Nos. 59, 60, 138, 139, 337, 338, 341, 350 and 358.

As regards Demand No. 20, hon. Members have stated that either cut motion No. 156 or 384 may be taken up. Hon. Members must choose either the one or the other. I shall choose the bigger number, namely cut motion No. 384. Both of them seem to relate to the same matter.

These may be typed and hung up on the notice-board.

**Shri Venkatraman:** May I suggest that these may be circulated to hon. Members along with the agenda?

**Mr. Deputy-Speaker:** Yes. After all, it is a small list, and let it be circulated to all hon. Members. This is the agreed list of cut motions.

**Shri Nambiar:** We have agreed cut motions only up to Demand No. 6. As for the others, we shall be supplying the list tomorrow.

**Mr. Deputy-Speaker:** I would not allow any further agreed or non-agreed cut motions tomorrow.

**Shri Nambiar:** We have agreed cut motions only up to Demand No. 6. There is no agreement as yet in respect of the other Demands. The different parties have given their list, and we shall be giving the list in respect of the other Demands tomorrow. We have given agreed cut motions only up to Demand No. 6, because we were told that we are going to discuss only up to Demand No. 6.

**Mr. Deputy-Speaker:** But hon. Members may make up their minds.

Unless the list is ready, I cannot circulate it. And moreover, how are Government to get ready for their replies?

## [Mr. Deputy-Speaker]

Tomorrow is also Sunday. Hon. Members do not seem to appreciate the implications. They think it is merely a matter of sitting together and spending some 15 minutes, and that the rest is all the duty of the Chair, as if it is not that of the Members of the various Groups. If no list is ready with regard to the other cut motions. I shall start with the earliest cut motion appearing on the list in respect of a particular Demand, allow all Members to talk on it and when the guillotine comes to be applied, put all the Demands together in the guillotine.

**Shri K. K. Basu:** We shall give the list by 7 P.M. today.

**Mr. Deputy-Speaker:** In addition to what I have read out, if any more cut motions are proposed to be moved, hon. Members may give it before 7 P.M. I shall not allow any other cut motions to be moved on Monday or Tuesday next.

[PANDIT THAKUR DAS BHARGAVA in the Chair]

**श्री अनन्तनवाला (भागलपुर मण्ड्य) :** नेयर मैं साहब, यह रिवाज सा है कि कुछ कहने के पहले लोग मंत्री महोदय को बन्धवाद देते हैं और कहते हैं कि उन्होंने जो कुछ किया है उस के लिये वह बन्धवाद के पात्र हैं। मैं बन्धवाद देता हूँ, लेकिन वह उस रिवाज को अदा करने के लिये नहीं, बल्कि इसलिये कि जब से हमारे मंत्री महोदय आए हैं वह हर एक तरफ सुधार करने को देख रहे हैं। यद्यपि अभी बहुत कुछ करना है और जो कुछ करना है उस में से एक आना दो आना भी नहीं हुआ, फिर भी नज़र डाली गई है और उस ओर तरक्की हो रही है। यहीं देख कर मैं मंत्री महोदय को बन्धवाद देता हूँ और केवल रिवाज अदा करने के लिये नहीं देता हूँ।

इस के साथ ही दो एक बातें हैं जो मेरी समझ में बहुत चर्चा हैं और उन की

बोर मंत्री महोदय ज़रूर व्याप्ति दें। यदि उन की ओर व्याप्ति नहीं दिया जायगा तो मुझे पता नहीं कि थोड़े दिनों के बाद इस रेलवे की आर्थिक दृष्टि से क्या स्थिति होगी। यह जो रेलवे का कनसर्व है, हस को हम लोगों को दूर दृष्टि से देखना चाहिये। एक तो यह है कि यह कार्मशियल कनसर्व है, और दूसरे यह कि यह पब्लिक यूटीलिटी कनसर्व है, अर्थात् व्यापारिक ढंग से भी हम को इस को देखना पड़ेगा और इस ढंग से भी देखना पड़ेगा कि सर्वसाधारण को इस से लाभ हो। जैसा कि मैंने आरम्भ में ही कहा, यह बात ज़रूर है कि मंत्री महोदय की इस ओर नज़र गई है और यह काम जो हो रहा है वह सर्वसाधारण के लाभ के लिये हर एक दृष्टि से कुछ न कुछ हो रहा है। अभी तक हुआ होगा एक आना या दो आना ही, परन्तु उस ओर दृष्टि गई है और यह एक अच्छी बात है। परन्तु यदि ऐसा हो कि हमारा जितना पैसा है, रेलवे बोर्ड की जितनी आमदनी है, उस आमदनी में से कुछ पैसा निकाल कर अवश्य और भी कहीं से पैसा निकाल कर यदि हम केवल लगाते जायें और बाहरी फ़ायदा दिलाते जायें कि हम ने यह आराम दिया वह आराम दिया, और यदि हमारे फ़ायदे सेज खराब हो जायें और बराबर ही वह खराब इस प्रकार से होते जायें कि एक दिन हम ऐसी अवस्था में पहुँच जायें कि आगे कुछ भी तरक्की जो करना चाहते हैं वह नहीं कर सकें तो यह ठीक नहीं होगा। ट्रिपोर्ट को पढ़ने से और समूचे बजट को देखने से यह पता चलेगा और सभी लोग कहेंगे कि हाँ, फ़ायदा हुआ है। इतने रुपये, ३० करोड़ रुपये, डिप्रीसियेशन में दे दिये गये हैं। डिविडेंड का भी जो जनरल रेवैन्यूज़ में देना चाहिये वह दे दिया गया है। परन्तु हम को यह दृष्टि भी रखनी है कि हमारा यह कनसर्व ९०० करोड़

का है। जब हमारा यह कनसन १०० करोड़ रुपये का है तो मैं आप से यह पूछता चाहता हूँ कि जितना हम डिप्रीसियेशन की स्टोरफ देते हैं, उस से क्या हमारा रिक्वेटमेंट हो सकता है? जो कुछ हमारो बिसाई हुई है, जो कुछ उस में हमारे दृष्टि हो गई है, उस को सुधारने के लिये जितना रुपया हम डिप्रीसियेशन फँड में रिकालते हैं, उस से क्या वह पूरी हो सकती है? यदि हम इस दृष्टि से देखें तो मैं केवे कहूँ कि यह जो हमारा बजट है इस में लाभ होता है। मैं रेलवे मंत्री महोदय से कहूँगा कि वह इस दृष्टि से इस के ऊपर विचार करें।

यह तभी ठोक हो सकता है जबकि हमारे यहाँ बेशी पैसेंजर आवें, और उस से हम को बेशी आमदनी हो, आमदनी बेशी हो और जो हमारा खर्च है उस में हमारे कमी हो। हम यह नहीं कहते कि मब्दूरों के प्रति हमारा हृद नहीं है, नम्बियार साहब का जितना है उस से भी बेशी हमारा हृदय है, और मब्दूरों को जितना भी मुमीता दिया जाय वह कम है। परन्तु उस के साथ साथ हम को यह भी देखना चाहिये कि वे लोग एकोशियेंसी के साथ काम करते हैं या नहीं। पहले जो कुछ भी हम लोगों को कामज़ दिये जाते थे उन में यह दिक्लाया जाता था कि लेबर की एकोशियेंसी कितनी है, हर एक चीज़ की एकोशियेंसी कितनी है। यह सब बातें हम को बताई जाती थीं। परन्तु अब वह सब चीज़ें इस में नहीं हैं। मैं यह चाहूँगा कि रेलवे मंत्री महोदय हम लोगों को यह बतायें कि इस चीज़ में हम ने इतना अधिक खर्च किया है, परन्तु उस के बदले में हम ने इतनी एकोशियेंसी मिली है। यदि हम खर्च करते जायें और एकोशियेंसी हमारी कम होती जाय और इसी तरह हम चलते जायें, तो मैं मंत्री महोदय से यह पूछता चाहूँगा कि कुछ वर्षों के बाद आप

कहाँ से रुपया लावेंगे और किस तरह से हम काम को चलायेंगे।

बहुत से जरिए हैं कि जिन से हम लोगों का खर्चा कम किया जा सकता है, जैसे मैं आप को बताता हूँ कि स्टोर पर्सेज़ हैं। उस में खर्चा बहुत कम किया जा सकता है। परन्तु अभी हम लोगों का तरीका क्या है? बाहर से करोड़ों रुपये का स्टोर आता है। रिपोर्ट से आप को पता चला होगा कि दो दो सो वर्ष से स्टोर पड़ा हुआ था। वह किन दामों में आता है, इस का कुछ भी हम को पता नहीं चल सकता। हम देखते हैं कि जो कुछ थोड़ी बहुत चीज़ें यहाँ पर खरीदी जाती हैं, उस का हाल दूसरा ही है। मेरे पास एक केस आया था कि एक कर्म से रेलवे ने क्रीव साठ सत्तर लाख रुपये का अप्र खरीदा और एक अफसर ने उस पर साइन किया। उस आदमी के सिगनेचर पर वह सब माल खरीद लिया गया, कोई झगड़ा नहीं। फिर बाद में पांच सात हजार रुपये के लिये झगड़ा उठा। उस पर रेलवे ने यह आवजेशन लिया कि फँड़ों सेक्षन के अनुपार उस रेलवे अफसर को अयोरिटी नहीं थी कि वह दस्तखत करता। यहाँ पर मेरे कहने का मतलब यह है कि यदि रेलवे इस प्रकार से चलती है तो यह थीक नहीं है। इस तरह के मामलों में रेलवे को व्यापारिक नीति अस्तियार करनी चाहिये। यदि आप ने इस तरह से नहीं देखा और वही नीति अस्तियार करी तो जो आप को माल सप्लाई करेंगे उन के सामने बड़ी भारी दिक्कत पेश आवेगी। इस का ननीजा यह होगा कि आप को दाम बेशी लगें।

**Mr. Chairman:** I have got a long list of Members and I will have to be strict in apportioning time. Otherwise, I will not be able to give a chance to a number of Members. I am afraid the hon. Member will have to finish at once.

श्री सुनमुनवाला : एक मिनट ।

**Mr. Chairman:** The hon. Member is a senior Member and he must now finish. I know the hon. Member has got something important to say, but I have to observe the time limit.

**Shri Ganpati Ram (Jaunpur Distt.—East—Reserved—Sch. Castes):** All the Members must be given chances to speak.

मैं जौनपुर और गोरखपुर डिविजन की कुछ स्थानीय बातें रखना चाहता हूँ।

**Shri S. G. Parikh (Mehsana East):** I have a few points to make. Regarding the difficulties experienced by passengers between Ahmedabad and Mehsana, several representations have been made by the passengers associations and in one of the booklets I find that the matter will be taken up, but till now nobody knows when it is going to be taken up. Of course, it has been promised that their difficulties will be looked into and set right.

The next point is that the detention of railway trains on that section is very great. Sometimes, a goods train takes about six to eight hours to travel a distance of 40 miles, which in normal time it will hardly take three hours. The intensity of passengers is also great; the train is over-crowded. If a double line is there, more trains can run and it will relieve the traffic congestion. The housing problem of Ahmedabad also can be easily solved, so that it can run as suburban traffic. Last year when the hon. Minister visited both Sabarmati and Mehsana railway stations, he himself examined the position and promised that an overbridge would be constructed as early as possible. At that time some prominent Members of Parliament were also with him. At Sabarmati station, the broad gauge station is on the other side and the traveller who has to go to the broad gauge station, has to cross the railway line where shunting is going on almost all the time. I think about half a dozen fatal accidents occur in

a year at this station. At Mehsana, the position is most difficult. Most of the Railway employees are saying on the other side of the station. Their children and womenfolk and people who go for social calls have to cross the Railway line where shunting goes on all the time. So, the position at this station is even worse.

Another point about Mehsana station. In the last session I had put a question on the diamond-crossing and asked whether it was working or not. The reply then was that it was working, whereas the real fact is that it is not working. A sum of Rs. 75,000 or so has been wasted. I have personally seen this station, because that is my constituency and I have to go several times that way. Replies given to me when I made enquiries on the spot were to the effect that the construction was faulty, that is, that the platform is short and that is the reason why they cannot have double trains on one platform. Not only the diamond-crossing is not working, but a staff of eight to ten watchmen has to be maintained. Money is wasted in this way and it creates great hardship because people, who through oversight cross those parts, are held up and fined by the court. Further, it causes considerable hardship for the people travelling from Ahmedabad and Bombay because when they trespass inadvertently they are caught and produced before the court and as such detained. If they are not going to work the diamond-crossing let it be fenced at least.

I would particularly request the hon. Minister to have more inter class accommodation on that section, as at present inter class compartments are over-crowded. If this facility is given, probably some middle class people can travel by inter class and the congestion in second class compartments also can be relieved.

Another point.

6 P.M.

**Mr. Chairman:** I would request the hon. Member to bring his remarks to a close.

**Shri S. G. Parikh:** I would endorse the views expressed by my friend, Shri Khandubhai Desai that the fares for air-condition travel should be increased considerably, at least two and a half times as suggested by him, and let there be no more construction of air-conditioned coaches.

**Mr. Chairman:** The bell has been rung twice or thrice. I am afraid the hon. Member has to stop. Now, I call upon Shri Gurupadaswamy.

**Shri M. S. Gurupadaswamy (Mysore):** I have not got sufficient time to make a long speech and so I shall confine my remarks to a very few items. I can only give a catalogue of them. More than that, I cannot do justice to the matter.

The main trouble with the Indian Railways is that it lacks imaginative and inspired leadership. I have got a paper with me—Eastern Economist—which is well known for its moderation and also known for its pro-Government views. That paper says that the Budget of the Indian Railways introduced by Shri Lal Bahadur Shastri on February 19th, was one of the most colourless records of work that has ever been placed before the Indian Parliament. The root cause for this is due to lack of imagination, as I said, on the part of the Ministry who is running it. I ask whether the time has not come to revise our opinion with regard to the method of managing the Railways. It would seem to me better to scrap the existing way of managing the Railways and have a corporation instead. We have been having a bad experience of the way the Railway Board has been working. The members of the Board think that they are the guardian angels who can give expert advice on anything concerning the Railways and they themselves need not take advice from others. This complacency on the part of the Railway Board is rather very unfortunate and it is increasing more and more nowadays. I suggest therefore that a corporation would be better than the existing method for managing the Railways and the corporation may be

given full control over the Railway system.

The next question I want to urge is about the policy of the Government with regard to the opening up of new lines. I suggest that in the priorities, which have been catalogued by the Minister—I do not say that they are not proper—South India is comparatively neglected. The first priority should be given to the development of South India. I submit also a few local demands that have been made by people from Mysore from time to time. There is a great necessity now for a rail link between Satyamangalam and Chamarajanagar. The Government of Mysore promised to take up this line, but unfortunately it could not fulfil its promise because the Railway system was handed over to the Centre. Even the Central Government promised us that this line would be taken up, but unfortunately this promise has still not been fulfilled.

My next point is about class II officers. There has been too much of discrimination between Class I and Class II Officers. This discrimination should be stopped. These two classes of officers perform the same duties and shoulder the same responsibility, but still the discrimination is made in their pay, status and conditions. It is a blot on our Constitution. We talk of equal opportunities. We say that there should be equal pay for equal work. Well, these two classes of officers perform the same duties and responsibilities, but why should there be a discrimination? I repeat that this goes against the spirit of our Constitution. This should be stopped.

Then I come to the question of ex-MSM Railway officers. There are various cases pending before the Railway Board. These cases have not been satisfactorily settled. Unfortunately, there is a feeling among these officers that they are receiving very bad treatment after integration. I referred one case to Shri L. B. Shastri some time back and he promised that the case was a just and genuine one and that it will be looked into.

**Shri L. B. Shastri:** I certainly promised to look into the case, but I did not say that it was a just and genuine case. How can I say that unless I had examined the papers?

**Shri M. S. Gurupadaswamy:** Unfortunately the memory of the Minister is very short. I have again referred the matter to him, and as I know that he is a man who keeps his word, I feel that justice will be done. There are other cases as well—nearly thirty-five cases. All these cases should be satisfactorily settled.

Lastly, I submit that there are so many complaints regarding the purchase policy of Government. We are not having any definite policy for purchasing railway stores. Of course, tenders are called, but these tenders are not opened in public. They are opened in secret. Therefore we want that all tenders should be opened in public so that the public may understand whether their tenders are properly treated. There is a certain amount of suspicion in the minds of many people that this tender system is working very badly and there has been a lot of corruption and nepotism. Therefore, Sir, I feel that this purchase policy should be changed and all the tenders should be opened in public.

**श्री जांगड़े (बिलासपुर—रक्षित—अनुसूचित जातियाँ):** सभापति महोदय, चूकि समय कम है इसलिये मैं सारांश में ही घोड़ी चीं बातें कहना चाहता हूँ।

सबसे पहले मैं चिरमिरी बरखाड़ीह लाइन के सम्बन्ध में कहना चाहता हूँ। मैंने वहां पर प्रश्न रखा और प्रश्न के उत्तर में मंत्री महोदय ने बताया कि इस पर एक करोड़ ६६ लाख रुपया खर्च हुआ। मैं पूछता हूँ कि खर्च होने के बाद इस लाइन को क्यों छोड़ दिया गया? यह एक ऐसा एरिया है जिसमें सैकड़ों भील तक कोई रेलवे लाइन नहीं है। सरगुजा जिला बीच में पड़ता है।

प्रोटॉमध्यौप्रदेश और बिहार दोनों को जोड़ने के लिये यही लाइन हो सकती है। इस पर इतना खर्च हुआ और खर्च होने के बाद इस को क्यों छोड़ दिया गया? इस क्षेत्र में सौ सौ भील तक रेले नहीं हैं।

दूसरी बात में यह कहना चाहता हूँ कि चांदा स्टेशन से चांदा फोर्ट तक आधे भील का फासला या दूरी है। दोनों को मिला देना चाहिये क्योंकि चांदा स्टेशन से चांदा फोर्ट को बैगन्स ले जाने के लिये १००, २०० भील का चबकर लगाना पड़ता है। इसमें बहुत समय और रुपया नष्ट होता है।

इसके बाद मैं कटनी जंक्शन के बारे में कहना चाहता हूँ। कटनी जंक्शन किसी कदर, जांसी, बीना इटारसी, ग्वालियर से छोटा जंक्शन नहीं है, वहां यात्रियों को छः छः सात सात घंटे रुकना पड़ता है। वहां उन के ठहरने के लिये कोई इन्तजाम नहीं है। न वर्षा से बचाव का ही प्रबन्ध न नहाने का और न पीने का प्रबन्ध है। वहां पर इतनी घूल उड़ती है कि कुछ कहा नहीं जा सकता है। उससे इतनी ज्यादा गंदी फैलती है कि कोई भी मामूली स्टेशन कटनी जंक्शन से अच्छा होगा। कटनी जंक्शन पर ४ प्लेटफार्म हैं लेकिन मुदिक्कल से सात या आठ बाटर टेप हैं। वहां पर न तो लोगों के पानी पीने का ही इन्तजाम है और न खाने का स्टाल्स या सीरेंट कान्कीट या ऐसा ही प्लेटफार्म है।

इसके उपरान्त मैं मंत्री महोदय को याद दिलाना चाहता हूँ कि हावड़ा-नागपुर के बीच में जनता एस्सप्रेस और गोंदिया या डोंगरगढ़ से रायगढ़ तक एक लोकल ट्रेन के लिये दो तीन बार प्रश्न पूछा गया था। आप ने उत्तर दिया था कि जब कोचेज अबलेबुल होंगी तो वह

लोकल गाड़ियाँ और जनता एक्सप्रेस चालई जायेंगी। पर दो तीन साल हो गये, वहां के लिये कोचेज भी तक नहीं मिल सकती। दूसरे स्थानों के लिये कई कई गाड़ियों का प्रबन्ध हो गया लेकिन यहां के लिये कुछ नहीं हुआ।

इसके बाद में चिरमिरी के सम्बन्ध में कहा चाहता हूँ। चिरमिरी एक कोयला खदान का क्षेत्र है और कोयला खदान के मजदूरों की कालोनी सड़क से ५०, ६० फीट एक दम ऊँची है और कभी भी दुर्घटना होने का डर है। वहां पर चिरमिरी स्टेशन में ओवर ब्रिज बनाने की बड़ी आवश्यकता है।

अब में मोराकी कोसा के क्षेत्र बस्तर के बारे में कहा चाहता हूँ। अगर आप इस को नक्शे पर देखिये तो आप को इसके बारे में कुछ पता चल सकेंगे। अभी हमारे बंसल जी ने दिल्ली के पास पानीपत रोहतक तक को एक पिछड़ा हुआ क्षेत्र बतलाया और रेल की मांग की। मुझों वग़ा ताज़ज़ुब होता है। यहां पर बस्तर आदि पिछड़े क्षेत्र की ओर किसी ने माननीय मंत्री जी का ध्यान नहीं दिलाया।

अब में बिलासपुर रेलवे कालोनी की घांघलियों की तरफ आपका ध्यान दिलाना चाहता हूँ। वहां पर हरिजन भंगी कर्मचारी हैं जिनकी काफी ३०० संख्या है। लेकिन उन को सिवा शाड़ने बुहारने के ओर कोई काम नहीं दिया जाता है। वह पढ़े लिखे होते हैं और चपरासी का काम करना चाहते हैं, या बेड़ कुली का या फिटर का काम करना चाहते हैं, परन्तु पढ़े लिखे होने पर भी योग्य होने पर भी, उनको नहीं लिया जाता है। उनको अपनी दूकान तक रखने की इजाजत नहीं दी जाती चाहे वह पान की छी क्यों न हो। लुद हमारे जमजीबनराम जी वहां गये थे लेकिन

रेलवे के डी० टी० ओ० आदि बड़े अफसर हैं उन्होंने हरिजनों की परवाह नहीं की। बिलासपुर रेलवे कालोनी की हालत यह है कि वहां अनदेंड टीचर्स को प्रधान टीचर बनाया जाता है और जो ट्रेन टीचर्स होते हैं उनको नीचे के दर्जे पर रखा जाता है। वहां एक हाई स्कूल की बड़ी सूख जरूरत है, लेकिन वहां पर हाई स्कूल नहीं सोला गया। वहां के प्रायिक स्कूलों में भी हरिजनों की फीस पहली कक्षा तक में माफ नहीं है। वहां पर अभी तक इन चीजों पर ध्यान नहीं दिया गया है।

इसके बाद में रायपुर घमतरी की छोटी लाइन की तरफ आपका ध्यान दिलाना चाहता है। यह कुनै ४८ मील का फासला है लेकिन पैसेंजर गाड़ी के पढ़ुंचने में ८-१० घण्टे लगते हैं। वहां साइकिल से जाने पर आदमी तीन चार घण्टे में पढ़ुंच सकता है।

रेलवे बोर्ड में काम करने वाले कलर्कों या असिस्टेंटों को तरक्की के लिये क्यों परीक्षा में बैठना अनिवार्य रखा जाता है जब यहां होम मिनिस्ट्री में इसके लिये कोई रिटन एगजामिनेशन नहीं होता है। मेरी समझ में इसका कोई कारण नहीं है। परीक्षा भी बड़ी कड़ी ली जाती है जिन पर्चों के शायद माननीय मंत्री भी नहीं हल कर पायेंगे। इस ओर ध्यान देने की जरूरत है।

आपको इसकी ओर भी ध्यान देने की बड़ी जरूरत है कि इस विभाग में प्राविन्द्यायलिज्म बहुत फैला हुआ है। इसमें कोई ऐयर और प्रायंगर स्वामी आदि ही आ सकते हैं क्योंकि एडमिनिस्ट्रेशन बांच में इस्टेब्लिशमेंट में यही लोग भरे हुए हैं। आप मंत्री महोदय बहुत सी प्रार्थनाओं को सुन कर हल करते हैं और आपके आफीसर आपके सामने हां कहते हैं पर बाद में २-३ वर्ष तक रेलवे के

## [श्री जांगड़े]

बड़े बड़े अफसर लोग ही अपने तरह का काम करते हैं। माननीय मंत्री महोदय ६ लाख कर्मचारियों के बीच कहां तक गोता लगाते रहेंगे? मैंने मंत्री महोदय को इस विषय में कई पत्र लिखे लेकिन उनका उत्तर नहीं मिला। दो-तीन साल बाद जब इसका उत्तर आयेगा तब तक हमारी मेम्बरी खत्म हो जायेगी। यह भी मुनाफे में आया है कि कम योग्य आदमी और हाल में नौकरी पाये हुए लोग रेलवे कमीशन के सेक्रेटरी और हिन्दी सेक्शन आफिसर हैं। इस पर भी व्याप देने की ज़रूरत है।

इसके बाद में कहना चाहता हूँ कि जबलपुर से नागपुर तक सीधी जाने वाली कोई पैसेंजर या एसी गाड़ी नहीं है। हालांकि यह दोनों ही बड़े बड़े शहर हैं। हम को सकरी नाइन से जाना पड़ता है जिसके कारण मध्य प्रदेश के लोगों को बड़ा कष्ट है। मध्य प्रदेश क्षेत्र या एरिया में सबसे बड़ा है। आनंद और मध्य प्रदेश और उड़ीसा के बीच में कई स्थान ऐसे हैं जहां दो दो तीन तीन सौ मील तक किसी रेल के दर्शन नहीं होते और इसी लिये ये इलाके अत्यन्त पिछड़े हुए हैं।

मैं यह भी कहना चाहता हूँ कि मेडिकल आफिसरों की घांघलियां हमारे यहां बहुत होती हैं; रायपुर का उदाहरण दे रहा हूँ। यह लोग जीजों की मात्रा अधिक बतला कर और अनुप्योगी बतला कर प्रमाणपत्र दे देते हैं जिससे सरकार का लाखों का नुकसान होता है और ये आफिसर और व्यापारी बीच में मुनाफा बांट लेते हैं।

हरिजनों की नौकरियों के बारे में मैं कहूँगा कि कम्युनल रोटेशन के नियम को टाला जाता है और उत्तर में हमें समय निकल जाने के बाद यह कहा जाता है कि योग्य आदमी और समय के भीतर दरखास्तें नहीं

मिल सकीं। इस तरह हमारा परसेंटेज कम हो जाता है।

बिलासपुर से इलाहाबाद तक एक्सप्रेस गाड़ियां होनी चाहिये और दिल्ली से मद्रास तक जनता एक्सप्रेस चलाई जाय।

Shri N. Bachiah (Mysore—Reserved—Sch. Castes): I thank you very much for the opportunity you have given me. It is really a great problem to get an opportunity for Members like me. I request that those who have not spoken may be given a chance.

I wholeheartedly support this Demand, and while doing so, I want to ventilate certain grievances pertaining to the Mysore State. South India is a very hilly, backward and neglected area. Easy communication and facilities of transport are the key to the rapid progress of any country. In a country like ours, easy means of communication must be provided by Government in order to speed up the progress in all walks of life.

Coming to the Mysore State, about four years ago we had the famous Mysore Railways. After the integration, we the Mysore people thought and hoped that improvements would be made, and special care would be taken about us in regard to railway communication and amenities to passengers. But, after the integration, although Government have the very good and noble intention of providing facilities and amenities to the public and also safeguarding the interests of the officers yet, as the saying goes, "God is willing but the panda is refusing". I am sure I would not be mistaken, because our Minister is popularly known as a very good Minister and this matter is not disputed. Yes, the officers are having a very indifferent attitude towards the public and also the staff of Mysore.

On 16-2-54, the Secretary of the Mysore Railway Employees Union has given a statement saying that he has sent so many representations about grievances of workers in the

railway workshops and other places, but no representation has been considered so far. How could the workers work in a disappointed mood and show better production? It is therefore the duty of the officers, particularly those in the Railway Board, to see that these grievances are immediately redressed.

I want to bring to notice of the Railway Ministry that in the Mysore State, after the integration, some officers have been brought from Northern India. These officers are ill-treating, insulting and in other ways causing injury to the Mysore State officials and workers. Even for class IV posts, they are bringing people from outside Mysore. Only today I have got a letter about the Railway Works Manager in Mysore. He has not been following any principle even with regard to the advertisement calling for applications. He gives one type of information to the Employment Exchange Officer and puts up a different type of information on the notice board. The relatives and sons of railway employees must be encouraged, but he is carrying this principle too far. It looks as though employment in the railways is the monopoly of the relatives and sons of railway employees. Every citizen in India is equally entitled and has an equal claim for a share in the railway services, including the officer cadre. But this particular Works Manager is not doing any justice to poor people. I hope Government will take notice of these things. If necessary, I shall translate this letter of allegations which is in Kannada and send a copy of it to the Railway Ministry.

Coming to the other general points, Mysore is absolutely neglected. The Mysore Government wanted to electrify the line between Mysore and Bangalore and wanted to convert it from metre gauge into broad gauge. But this proposal is not talked of. We do not know what is the idea or intention of the Railway Ministry. Apart from that, there was a survey taken with regard to the Kadur-Chil-

kkamagalore and Chamrajnagar-Sat-yamangalam lines. Nothing is known of this matter. Mysore is industrially very advanced, and we want to exploit all our resources, but if you look into the Railway Budget, Sir, you will find that not a single line is provided for Mysore. At least the Bangalore-Mangalore line which is a metre gauge line should be made into a broad gauge line.

**Shri K. K. Basu:** They are not broad minded.

**Shri N. Rachiah:** Although Government have made reservations for Scheduled Castes, the officers are not giving effect to them. I have brought to the notice of the Ministry many cases where not even a single Scheduled Caste man is given a big official position or justice. Apart from that although we are not getting our reserved quotas, we still find graduates belonging to the Scheduled Castes working in the lower grades. They are entitled to be officers. As a matter of fact, in Bombay an undergraduate has been Secretary of the Railway Service Commission. The Railway Service Commissions in Bombay and Madras are very partial. They are not encouraging the Mysore State people with regard to appointments to any cadre. As such, I request the Railway Minister to take note of these grievances and see that the ex-Mysore State Railway Workers, officers and staff are given justice under the able guidance of our Railway Minister who is kind hearted.

**Shri M. D. Ramasami (Arrupukkottai):** I rise to speak only on one or two points. I feel called upon to represent to the Railway Minister. The most important question on which I propose to speak today is about the provision of a railway link to Arrupukkottai, from which I come. I spoke at length on this question last year also. It is a matter of great surprise that this important town with a population of over 55,000 has escaped the notice of the Railway Administration so far. I do not think there is any other town of this magnitude in this country which has not got a railway

[Shri M. D. Ramasami]

link so far. It has somehow managed to escape the notice of the former Railway Company and the Government of India.

Virudhunagar Junction is only ten miles from Arrupukkottai. It was a mere village when it was linked with a railway line. Any Company which had its interests in its earnings must have connected this village with Arrupukkottai, because it is only ten miles away, but I am sure there were vested interests standing in the way of this line being provided. An effort to conduct a survey for connecting Arrupukkottai with Virudhunagar seems to have been made in 1900, but nothing came to pass. Development of railway lines has been going on for the last fifty years connecting remote and insignificant villages all over the country. It is amazing how this place was conveniently overlooked time and again during the course of these long years. Could we, people of Arrupukkottai and the area around covering about four thousand square miles, be blamed if we complain that there are even today powerful interests standing in the way of this town being provided with a railway link?

You will be interested to learn that the Madras State Government refused to recommend this line on the ground that Arrupukkottai has good motorable roads. This reply of the State Government is most light-hearted, obviously bereft of any consideration or sympathy for the convenience of over ten lakhs of people living in this area. This attitude of the State Government is nothing but a commercial outlook on this matter. And mark you, this is the reply given to people who have been fighting for this line for over fifty years! This ingenious reply of the State Government gives the least consideration to the fact as to how on earth any town in this country will be justified in having a railway link. Do not other towns have good motorable roads connecting them with the rest of the country? Arrupukkottai has motor-

able roads just now. It was a big town even in 1900 having a population of 25,000. Why then was the provision of a rail link not considered then? Arrupukkottai is about 30 miles from sea-shore. On account of lack of a railway link the area up to the sea shore is most backward economically and industrially. Provision of a rail link to Arrupukkottai is the only reasonable solution for its problems.

A recent communication from the Madras Government has recommended the construction of a railway line between Manamadurai and Tuticorin in preference to the Virudhunagar-Arrupukkottai rail link. I welcome this move for the simple reason that it is within my constituency. But I cannot really understand how this can be preferred to a line from Virudhunagar to Arrupukkottai and Manamadurai. Even if this recommendation is going to find favour with the Government of India we would be glad, if we are likely to get a link from Arrupukkottai to this line somewhere near Kamudhi.

The hon. Deputy Minister for Railways had an opportunity of visiting Arrupukkottai in January last and we of the municipal committee had the honour of welcoming him in connection with a municipal function. We consider ourselves fortunate in that he was able to see for himself the magnitude and importance of the town, industrially as well as commercially, and above all the interest and anxiety shown by the people of the town in this rail link. Surely he was impressed by the representation of the several institutions in the town as well as by the municipality for the rail link and he was kind enough to promise that he would see that this item was included in the development programme as early as possible. I hope he will kindly remember this.

My request is for the provision of a railway line at least of about ten miles from Virudhunagar to Arrupukkottai and I am sure it is legitimate and reasonable for the people of this locality to expect a categorical assurance from the hon. Minister that

this will be positively considered favourably.

But at the same time I must point out that the Railway Minister's reply in the other House leaves some anxiety in my mind. He said that first priority would have to be given to areas where heavy industries were being developed while other hinterland areas which require to be opened up would get second priority. States like Rajasthan and Vindhya Pradesh, he said, shall deserve special consideration. I am afraid, Sir, that if this is going to be the policy, in this behalf the claim of Arrupukkottai is likely to be pushed behind for several years. The claim of Arrupukkottai is over fifty years and I submit in the midst of these new schemes which may be in the national interest, the claim of Arrupukkottai should not be allowed to lapse.

Before I resume my seat, I would like to mention about one or two amenities which have to be provided at Virudhunagar. Though it is an important junction it has no covered platform. It is very necessary that a covered and cement concreted platform is provided at this important junction.

**Shri Dabhi** (Kaira North): Sir, late Shri Gopalaswami Ayyangar, the then Railway Minister while presenting the Railway Budget for 1951-52 in the Provisional Parliament stated that the largest proportion of passengers travel by the lower classes and therefore the provision of amenities and travelling facilities for this category has to receive the highest priority. Now, Sir, can it be said that the amenities and travelling facilities for these lower classes of passengers receive the highest priority, or even priority at the hands of the Railway Administration? The reply to this is in the negative. There is no doubt that there is some improvement in certain sections, though the Railway Minister's speech seemed to have created an impression that overcrowding has become a thing of the past. That is, however, not the case. Whatever may be the position in the other railways,

in certain trains on the Western Railway over-crowding is still continuing. I will give only one or two instances. There is one shuttle train running between Ahmedabad and Anand, the 357 Down, on which there is very much over-crowding. A census of the passengers was taken by some representatives of a local paper and it was found that on one day, the 19th February, there were six carriages with a capacity of 673 passengers, carrying 1,541 passengers. On the 22nd February there were 5 carriages with a capacity of 481 passengers carrying 1,430 passengers.

Then in the Patan Local, in the Taranga Local and Delhi Express over-crowding has become a daily affair. I have got with me photographs provided to me by the Railway Passengers' Association, Ahmedabad, from which you will see that in these trains there is excessive over-crowding. It is always a daily affair.

**Shri Gadilingana Gowd:** On a point of order, Sir, there is no quorum.

**Mr. Chairman:** There is quorum now, the hon. Member can proceed.

**Shri Dabhi:** So, I hope the hon. Minister will do something in this matter.

Section 63 of the Indian Railways Act provides that the Railway Administration shall fix the maximum number of passengers that can be carried in a particular carriage. Section 109 requires that if any passenger enters a carriage which has the maximum number of passengers, he can be turned out of that carriage and made liable to a fine extending to Rs. 20. Now I want to ask one question. Suppose a carriage has the stipulated number, and some more passengers try to enter it. If the occupants of the carriage bring the matter to the notice of the railway officers will they enforce the relevant section of the Railway Act and prevent the entry of additional passengers? My contention is that such provisions, if they are to remain a dead letter, must be removed from the Act itself.

[Shri Dabhi]

There is another point with regard to this overcrowding. At Nadiad there is one common booking office for two lines—Nadiad-Kapadvanj, and Nadiad-Pij. In front of that common booking office there is so little space that it is very difficult for passengers to obtain their tickets, and very often they miss the trains. There is only one window and I hope that Government would do something with regard to this also.

I have one complaint with regard to latrines in the first and second class carriages. I do not understand why up to this time this English type of latrines are maintained still. The greatest difficulty is that there is so much distance between the wash-basin and the seat; one cannot reach to take water and that is the greatest difficulty. One does not like to use the water of that tap. This is not a thing to be laughed at; this is a real inconvenience and at least I would never like it. My suggestion is that the Indian style latrine should be substituted therefor; wash basin must be at some distance and the taps must be provided very near the latrines.

Only one more point and that is, as regards the construction of new lines. I request the hon. Railway Minister to examine the question of extending the present Nadiad-Kapadvanj Railway up to Modasa. This line was constructed in 1912 and at that time a survey was taken with the intention of extending that line upto Modasa and beyond; but owing to war it was not extended. The survey was made by Killic Nixon Company. This is a very backward and undeveloped area and if the line is taken up, cement, timber, soap and oil industries are likely to develop. With regard to Tarapur-Bhavanagar line, I do not know what the final decision of the Government would be. My suggestion with regard to this line is that instead of the line being Bhavanagar-Tarapur, it must be Bhavanagar-Cambay, because the Government of Bombay are trying to develop

the port of Cambay and there are possibilities of oil being found there. Again, when this line from Cambay is extended to Kathana which is only ten miles from Cambay, it will be very convenient and would be a link with Bombay; it would be a very short route.

**Mr. Chairman:** The hon. Member has already taken more than ten minutes.

**Shri Dabhi:** My request to the hon. Minister is to take these things into consideration before coming to a conclusion on the Bhavanagar-Trarapur line.

श्री गणपति राम : चेअरमैन महोदय, मैं सबसे पहले मंत्री महोदय को हार्दिक बधाई देता हूँ कि उन्होंने उत्तरोला सुल्तानपुर जफराबाद रेलवे लाइन को २१ लाख रुपया इस बजट में दिया जिससे वहाँ की जनता को आवागमन में सुविधा हो जायेगी।

दूसरी बात में यह कहा चाहता हूँ जो कि राबर्ट्सगंज चुनार रेलवे लाइन के सम्बन्ध में है। राबर्ट्सगंज से पचास मील पर जो रेहन्द बांध बन रहा है वहाँ में गया और वहाँ अधिकारियों से मिला। उनका कहना है कि जब तक वहाँ रेलवे लाइन बन कर तैयार नहीं होसी तब तक १५ हजार बोरा सीमेन्ट जो वहाँ का रोजाना खर्च होगा वह नहीं जा सकता। इस लिये वहाँ पर पचास मील लम्बी लाइन बनने की बहुत आवश्यकता है। और इस प्रान्त में आवागमन का कोई साधन नहीं है इस लिये मंत्री महोदय इस पर ध्यान दें।

इसके बाद में आप को श्रो० टी० शार० की स्थानीय कठिनाइयों का दिग्दर्शन कराना चाहता हूँ जो कि आजकल नार्थ ईस्टने रेलवे हो गई है। वहाँ हर एक स्टेशन के भास पास पचास पचास बीघा जमीन पड़ी हुई है और जो कि बिल्कुल बेकार रहती है। जिन काश्त-कारों से पहले यह जमीन की गई थी उनके पास

जमीन नहीं रह गई है, यदि आप उन्हीं काश्तकारों को, जिनसे यह जमीन ली गई, लीज पर दे दें एक या दो साल के लिये, तो इससे साधारणतान बढ़ सकता है और आप की रेलवे को भी कुछ फायदा हो सकता है। जिन से वह जमीन ली गई थी उनका कहना है कि वह जमीन ठेकेदारों को न दी जाय बल्कि उन्हीं को दे दी जाय तो उससे वह ज्यादा अब भी पैदा कर सकते हैं और सरकार को भी आर्थिक मदद मिल जायेगी।

इसके बाद मैं बनारस रेलवे स्टेशन की दिक्कतों को आप के सामने बयान करना चाहता हूँ। बनारस उत्तर प्रदेश का एक बहुत मशहूर स्टेशन है, लेकिन फिर भी वहां पर इंटर क्लास का जो बैटिंग रूम है वह छोटा सा केबिन है और वहां जो पैसेंजर आते हैं उनको बहुत तकलीफ होती है। क्या उसके विस्तार की कोई योजना है? वहां का थर्ड क्लास का बैटिंग रूम भी बहुत छोटा सा है और जब कोई मौका पड़ता है, नहान बरीरह होता है तो हजारों लाखों की संख्या में यात्री वहां आते हैं और बाहर बैठते हैं। इस की ओर भी मंत्री महोदय को ध्यान रखना चाहिये।

इसके बाद मैं रेलवे के भ्रष्टाचार के विषय में आपका ध्यान आकर्षित करना चाहता हूँ कि नाथ ईस्टर्न रेलवे जो कि पहले ओ० टी० आर० था, रेलवे स्टेशन पर गाड़ियां खड़ी हो जाती हैं और वहां के रेलवे इंजनों से फायरमैन व ड्राइवर कोयला गिराते हैं और इस तरह से दूसरों को कोयला दे देते हैं। इसमें रेलवे आधिकारियों का बहुत कुछ हाथ है। खास तौर से बनारस स्टेशन की बात में कहता हूँ। मोगलसराय जंक्शन और बनारस के बीच हजारों मन कोयला प्रति सप्ताह वहां गिरता है और इस विषय में मैंने कई प्रश्न भी पूछे, लेकिन उनका कोई सन्तोषजनक उत्तर मूँझे नहीं मिला। वहां पर बहुत से कांटैक्टसं

ऐसे हैं कि जो रेलवे से इस तरह से गिरा हुए कोयले से ही अपनी दूकान चलाते हैं और हजारों मन कोयला वह हर हफ्ते भट्टी चलाने वालों को देते हैं। मैं आशा करता हूँ कि इस बात का भी ध्यान रख कर आप बनारस के भ्रष्टाचार की तरफ गौर करेंगे।

बौद्धी बात में यह कहना चाहता हूँ कि जौनपुर की एक खास दिक्कत है। जौनपुर रेलवे स्टेशन पर जो पानी मिलता है, वह मटभैल पानी मिलता है जिसको पैसेंजर पी नहीं सकते। न मालूम वह द्रूयबैल की खारबी से है या क्या है। इसलिये मैं आपसे कहूँगा कि उस जंक्शन पर पानी की व्यवस्था को ठीक करें।

पांचवीं बात में खेतासराय रेलवे स्टेशन के बारे में कहना चाहता हूँ। मैंने दो तीन बार इसके लिये लिखा पढ़ी भी की है और वहां की जनता की भी दरखास्त आपके पास आई है कि वहां पर एक छोटा सा प्रतीक्षालय, बैटिंग रूम, बना दिया जाय। लेकिन वह आज तक नहीं बना। थोड़े दिन पहले सुनने में आया था कि उसी के पास एक अटैच्ड केबिन बनने वाला था, लेकिन वह भी नहीं बना। वहां की जनता की मांग है कि वहां स्टेशन के पास ही एक छोटा सा शैड बनवा दिया जाय, जिससे कि यात्रियों को वहां ठहरने का कुछ स्थान हो जाय।

मैं एक मिनट और लेना चाहता हूँ और उस समय में मैं कुछ हरिजनों की नौकरियों के सम्बन्ध में आपका ध्यान आकर्षित करना चाहता हूँ। सिलैक्शन बोर्ड में प्रायः यह कहा जाता है कि हरिजन काविल नहीं मिलते। मैं आप से यह कहूँगा कि इलाहाबाद रेलवे सरविस कमीशन तथा मद्रास रेलवे सरविस कमीशन जो बने उनमें सरविस कमीशन में हरिजन प्रतिनिधित्व कुछ कम रखा गया।

## [ श्री गणराति राम ]

इलाहाबाद रेलवे सरविस कमीशन में जो हरिजन रखा थी गया, तो उसके लिये मैं आप से यह कहना चाहता हूँ कि उसी के साथ बम्बई रेलवे सरविस कमीशन में जो आदमी रखा गया, उन दोनों की योग्यता और क्वालीफिकेशन में थीं और उन दोनों के पीरियड आफ सरविस में जो फर्क है इसके कारण रेलवे स्टाफ में बहुत गड़बड़ी है और अल्टन्टोप पैदा हो रहा है। आप इस की ओर ध्यान दें। जो रेलवे सरविस कमीशन इलाहाबाद में बना है, उस का खास मकान थही था कि यू० पी०, पंजाब और बिहार के लोग रेलवे की नौशरियों में आये, क्योंकि जनता में आजकल यह खास भावना चल रही है कि बंगाल के लोग बंगाल बालों को भरती करते हैं, मद्रास के अक्सर मद्रास बालों को भरती करते हैं और बम्बई बले बम्बई बालों को ही भरती करते हैं। लेकिन यू० पी०, पंजाब और बिहार के लोग इनमें भरती नहीं हो पाते। तो यह जो मकान सद या वह अभी तक इलाहाबाद सरविस कमीशन के खोलने से पूरा नहीं हो सका।

अब मैं एक दो सेंकिंड और लेता हूँ जो चाबतपुर रेलवे स्टेशन के सम्बन्ध में हैं। जो शाहजहांपुर-मुरी फास्ट पैसेंजर वहां हो कर जाती है उसके लिये वहां की जनता का यह खास अनुरोध है कि वह वहां पर दो मिनट के लिये रोक दी जाय। इससे जनता को बहुत सुविधा हो जायगी। इन्हीं शब्दों के साथ मैं आपको हार्दिक धन्यवाद देता हूँ।

**Shri Pocker Saheb (Malappuram):** I only want to speak on one point and that is the necessity of extending the Shoranur-Nilambur line to Feroke via Manjeri. This is a very great necessity and there has been a public demand for it for a long time. As a matter of fact, you know, Sir, under what circumstances the Shoranur-Nilambur line was opened. It was after the Malabar rebellion of 1921

that this line was opened with a view to open the whole of the Ernad area. And that object has not been achieved by opening this Shoranur-Nilambur line alone. I am of course thankful to the Railway Minister for having taken steps to restore the dismantled line, viz., Shoranur-Nilambur line, but even after it is completed it will not be paying, and it will not achieve the purpose. It will not have its complete effect unless it is extended from Nilambur to Feroke via Manjeri. Then only the whole area will be opened up and there will be sufficient facilities for all the products in that area to be transported. Restricting it to Nilambur will not be paying. I hope the Government will take into consideration all these aspects and pay its serious attention to the matter. This extension will be only about 38 miles.

Before I sit down I want to mention the necessity of an overbridge on the railway crossing just on the eastern side of the High Court on the Beach Road in Madras City. I pressed this the year before last also, but I was told later on that there was some difficulty with the local Government. But if the Central Government takes it up, I am sure the local Government will meet the demand. I request the Government to take up this matter also.

**श्री शिवराति स्वामी :** समाप्ति महोदय, मैं देश की इस बड़ी संस्था के बारे में अपने कुछ प्लाइंट पेश करना चाहता हूँ। हम जानते हैं कि इस साल जो ग्रन्तिंग होनी चाहिये थी वह तो हम नहीं पा सके। इसलिये कोशिश यह करनी चाहिये कि रेलवे बोर्ड में हर साल ज्यादा से ज्यादा कमाई हो।

दूसरी बात यह है कि प्रिसिपल के तौर पर ज्यादा तनस्वाह नहीं दी जानी चाहिये। यहां पर रेलवे बोर्ड के मेम्बरों को मन्त्री महोदय से ज्यादा तनस्वाह दी जाती है। बोर्ड के मेम्बरों को चार हजार और इस से भी

ज्यादा दिया जाता है। इस को कम से कम करना जरूरी होगा। इस में यह सवाल नहीं है कि हमारे एक्सेक्यूटिव से या हमारा पैसा जा रहा है। यह एक प्रिसिपल की बात है कि मिनिस्टर से ज्यादा किसी की तनखाह नहीं होनी चाहिये, चाहे कोई सेक्टरी हो या बोर्ड का भेज्वर हो। हमारे कांग्रेस का पहले यही सिद्धान्त था, यही तत्व था। और हम पहले से ही यह तत्व पेश करते आये हैं कि हमारे यहां कम से कम फर्क होना चाहिये। मामूली गेंगेयैन को पचास या साठ रुपये मिलते हैं तो उस हालत में किसी और को पांच या चार हजार रुपये तक देना पार्लियामेंट के लिये अन्यथा होगा।

तीसरी बात यह है कि यहां पर जो हमारी नई लाइन्स बन रही हैं, इन में जो प्रैफरेंस दिया जाता है, उस के लिये आम तौर पर यह कहा जाता है कि प्रैफरेंस दक्षिण भारत को नहीं दिया जाता यह हकीकी बात है और हम जानते हैं कि नक्शे को देखने से यह साफ मालूम हो जाता है। मैं अपने उड़ बैरफर्ड एरिया का नक्शा आप के सामने पेश करना चाहता हूं कि जिस के बारे में बहुत दिनों से बात चल रही है और बार बार जिस का सरबे किया गया है। लेकिन फिर भी उधर नज़र नहीं गयी। मैं इस बारे में मन्त्री महोदय को बासाई देता हूं कि दूसरे हाउस में उन्होंने यह बात साफ कर दी कि कारवार जिले में जो फारस्ट एरिया है और जो मिनरल से भरा दुम्हा एरिया है, इस को रेलवे से जोड़ देना चाहिये। इस तरह से एरिया चाहे किसी स्टेट में हों, चाहे किसी कोने में हों उन को रेलवे का कनेक्शन देना चर्चा होगा। मैं कहना चाहता हूं कि इस प्रिसिपल के तहत कारवार जिले को रेलवे का कनेक्शन नहीं है। लिहाजा इस पर आप फौरन व्याप दें और कम से कम

दूसरे फाइव ईयर प्लान में इस को ले आवें, यह में अपनी मांग पेश करता हूं।

अब एक बात यह है कि रेलवे लेबर के बैलफेयर की बात, उन के कुशन थोम की बात, रेलवे बोर्ड को खास तौर पर अपने ध्यान में रखनी चाहिये। इस के लिये मैंने एक मुद्राव भी अपने कट-मोशन में दिया है कि अगर लेबर फंड में आप ज्यादा बवत नहीं कर सकते हैं तो जो थर्ड क्लास पर एक पाई और अपर क्लास टिकट पर एक आना या जो कुछ जमा होता है, वह हर साल आप जमा करते हुए लेबर फंड को बढ़ाये।

आगे जो बात मुझे कहनी है वह पुराने सरविस के लोगों के बारे में है। कई लोग ऐसे हैं जिनकी १५/२० साल तक सरविस करते हो गये हैं। मैं ने एक स्टेशन मास्टर से दियाप्त किया तो मालूम हुआ कि जो पहले से बहुत दिनों से इस तरह काम करते आए हैं उनके प्रेस में और जो इवर चार पांच में नये भरती हुए हैं, उनके प्रेस में, काम वही करते हैं और उन्हीं प्रेस में रहते हैं, लेकिन तनखाह में उनके तीस चालीस का फर्क होता है। लिहाजा इस का भी रूपाल रखा जाय।

आखिर में मैं जो रेलवे के लिए बजट प्राप्त ली जा रही है उस ज्यादा रकम के लिये उसके नीचे फुटनोट में यह बजह बतलायी गयी है कि the increase is due to provision having been made for temporary posts of officers and staff and dearness allowance due to increase in staff.

इसमें यह भी चीज साफ करनी चाहिये कि किस बास्ते यह जारी रखना पड़ा और रेलवे विभाग में इतनी भरती करनी पड़ी जिस के कारण रोज बरोज खर्च

[**श्री शिवमूर्ति स्वामी**]

बढ़ता जाता है। हालत यह है कि इधर तो स्टाफ बढ़ता जाता है जिस के कारण खर्च बढ़ता है उधर रेलवे में ब्रष्टाचार और रिश्वत-सतानी बढ़ती जाती है। इस रिश्वत को रोकने के लिए और रेलवे में से ब्रष्टाचार को समाप्त करने के लिए सरकार ने एक कमटी बनायी हुई है, लेकिन अभी भी रिश्वतसतानी का बाजार गम है, यह ठीक है कि गवर्नरमेंट ने इस बन्द करने की अनेक कोशिशें की हैं, लेकिन मुझे दुख के साथ यह तसलीम करना पड़ता है कि वह अपने मकसद में कामयाब नहीं हुई है। यहां पर में इस बात की चेतावनी देना चाहता हूँ कि वह गवर्नरमेंट जो रिश्वतसतानी को बन्द करने में असमर्थ रहती है, उस को दूसरी गवर्नरमेंट को जगह दनी होती है और वह अधिक दिन तक टिक नहीं पाती। इतिहास बतलाता है कि मुश्ल गवर्नरमेंट हिन्दुस्तान से इसी बजह से खत्म हुई और हमें सबक लेना चाहिये, इस के लिए कमटी बिलायें और इस बात का कड़ा चेक रखें कि जो कोई ऐसी गलती करते हुए पकड़ा जाय उस को सहृत से सहृत सजा दी जाय और ऐसे ब्रष्टाचारी कर्मचारी को फौरन रेलवे विभाग से निकाल बाहर करना चाहिये। मैं मंत्री महोदय को यह बतलाना चाहता हूँ कि वह अपने दस्तखत किये हुए नोट मुझे दे दें और मैं एक नहीं अनेकों कर्मचारियों को रिश्वत के अपराध में पकड़ा सकता हूँ आप के दस्तखतशुदा नोट अगर उन की जबों में पाये जायें, तो आप उन को सजा दीजिये, दूसरों को सजा देने की ज़रूरत नहीं, कौन नहीं जानता कि आज के दिन ये गुड़स बलक व्यापारियों से बेगन सज्जाई करने में रिश्वत लेते हैं, क्या कारण है कि बड़े बड़े व्यापारियों को बेगन्स मिल जाते हैं, कारण बिल्कुल साफ़ है वहां पर नम्बर लगाये जाते हैं और सौ, दो सौ और हजार हजार रुपये तक की रिश्वत चलती है और

व्यापारी लोग बेगन्स के लिये उन को ये रिश्वत देते हैं। हम ने यहां हाउस में एक बिल पास किया हुआ है जिस की रू से दोनों पार्टीज लेने वाला और रिश्वत देने वाला दोनों अपराधी हैं और दोनों गलती करते हैं और इस कानून के कारण बाहर कोई इस की शिकायत भी नहीं आ पाती, इस खासी को दूर करने के लिये खास तौर पर रेलवे बोर्ड को योगर करना पड़ेगा और उसके लिए कोई एक तरीका निकालना पड़ेगा और उस का एक ही तरीका हो सकता है कि जब कभी भी आप को इस किस्म की शिकायत पहुँचे, आप फौरन उसकी देखभाल करें और जांच पड़ताल करें।

**हैदराबाद** रेलवे के बारे में मुझे सिफ़ . इतना ही कहना है कि वहां के कर्मचारियों के साथ ठीक बर्ताव नहीं हो रहा जैसा कि होना चाहिये और मैं चाहता हूँ कि वहां के कर्मचारियों के जो पहले प्रेडेस और दूसरी सर्विस सम्बन्धी मुश्विलाएँ थीं, उन में जो कमी कर दी है, उस को फौरन दूर किया जाय। इस के अलावा यह जो कर्नाटक का ऐरिया है जो इतना बैकवर्ड है, उस में रेलवे का विस्तार किया जाय और बागलकोट रायबुर से मिला दिया जाय और कारवार जिला हल्लाल रेलवे लाइन द्वारा मिला दिया जाय। अगर हम इस प्रान्त के जिलों को रेलवे लाइन से एक दूसरे से मिला सके तो हमें काफ़ी लाभ होगा। इतना कह कर मैं अपनी बात समाप्त करता हूँ।

7 P.M.

**Mr. Chairman:** In addition to the cut motions already announced, the following selected cut motions have also been received:

Demand No. 3.—Cut motion No. 98.

Demand No. 9A.—Cut motions  
Nos. 125, 314, 318, 320, 321,  
317 and 323.

Demand No. 12A.—Cut motions  
Nos. 328 and 331.

Demand No. 15.—Cut motions  
Nos. 56, 349, 138, 139, 352 and  
432.

Demand No. 18.—Cut motions  
Nos. 152, 377, 437 and 430.

*The House then adjourned till Two  
of the Clock on Monday, the 8th  
March, 1954.*

---